



**BRIEF REPORT OF THE BUSINESS TRANSACTED BY THE TENTH
SESSION OF THE EIGHTH LEGISLATIVE ASSEMBLY OF THE STATE
OF GOA (21ST JULY-8TH AUGUST, 2025)**

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The Tenth Session of the Eighth Legislative Assembly was summoned by the Hon. Governor of Goa, on the 20th June, 2025, to commence the Tenth Session on 21st July, 2025. The Tenth Session, commenced on the 21st July, 2025 at the Assembly Hall at 11 30 AM. This Session had 15 sittings which was held from 21st July to 8th August, 2025. The duration of the sittings had 135 hours and 46 minutes.

2. In this Session, the Legislature Secretariat received 896 Starred Questions and 3,330 Unstarred Questions. Out of the 896 Starred Questions, which were admitted, 75 Starred Questions were orally answered and the rest of the Starred Questions were laid on the Table of the House. 3, 330 Unstarred Questions were laid on the Table of the House. 2 Starred and 2 Unstarred Questions were postponed to the next Session.

3. ATTENDANCE OF HON. MEMBERS DURING THE TENTH SESSION (21ST JULY TO 8TH AUGUST, 2025) OF THE EIGHTH LEGISLATIVE ASSEMBLY

Sl. No	Name of the Members	No of days attended the Session
1	Shri. Jit Vinayak Arolkar	15 days
2	Shri Pravin Prabhakar Arlekar	15 days
3	Dr. Chandrakant Shetye	14 days
4	Shri. Nilkanth Ramnath Halarnkar	15 days
5	Shri.Joshua Peter De Souza	15 days
6	Smt.Delilah Michael Lobo	15 days
7	Shri.Kedar Jayprakash Naik	15 days
8	Shri. Michael Vincent Lobo	15 days
9	Shri. Rohan Khaunte	15 days
10	Shri. Carlos Alvares Ferreira	14 days
11	Shri. Atanasio Monserrate	15 days
12	Smt. Jennifer Monserrate	14 days
13	Shri. Rodolfo Louis Fernandes	15 days
14	Shri.Viresh Mukesh Borkar	15 days
15	Shri.Rajesh Faldessai	15 days
16	Shri. Premendra Vishnu Shet	15 days
17	Dr. Pramod Sawant	15 days
18	Dr. Deviya Vishwajit Rane	15 days
19	Shri. Vishwajit Pratapsingh Rane	15 days
20	Shri. Govind Shepu Gaude	15 days
21	Shri. Ravi Sitaram Naik	15 days
22	Shri. Subhash Shirodkar	15 days
23	Shri. Ramkrishna Alias Sudin Dhavalikar	15 days
24	Shri. Sankalp Amonkar	15 days
25	Shri. Krishna V. Salkar	15 days
26	Shri. Mauvin Heliodoro Godinho,	15 days
27	Shri. Antonio Vas	15 days

28	Shri. Aleixo Sequeira	11 days
29	Shri. Aleixo Reginaldo Lourenco	15 days
30	Shri. Vijai Sardesai	15 days
31	Shri. Digambar Kamat	10 days
32	Shri. Venzy Viegas	15 days
33	Shri. Ulhas Tuenkar	15 days
34	Shri. Yuri Alemao	15 days
35	Shri. Cruz Silva	15 days
36	Shri. Altone D'Costa	15 days
37	Shri. Nilesh Cabral	15 days
38	Shri. Ganesh Gaonkar	15 days
39	Shri. Subhash Uttam Phal Dessai	15 days
40	Dr. Ramesh Tawadkar	15 days

MONDAY, 21 JULY, 2025

11.30 A.M.

11 30 AM

1. NATIONAL ANTHEM

The National Anthem was played at the commencement of the Session.

1131 AM

2. QUESTION HOUR

(Question Hour called out. At the commencement, Shri Yuri Alemao, Hon. Leader of Opposition and Shri Vijai Sardesai, Hon. MLA, raised certain clarifications to which Dr. Ramesh Tawadkar, the Hon. Speaker and Dr. Pramod Sawant, the Hon. Chief Minister replied to their clarifications).

11 36 AM

2. QUESTIONS

(a) STARRED QUESTIONS

1.Starred Question No. 1A, tabled by Shri Ulhas Tuenkar, Hon. MLA, as regards 'Schemes for providing affordable housing,' was orally answered.

2.Starred Question No. 2C, tabled by Smt. Delilah Lobo, Hon. MLA, as regards 'Restoration and beautification of the Chapora fort' was orally answered.

3. Starred Question No.3A, tabled by Shri Michael Lobo, Hon. MLA, as regards 'Dabolim Airport and Manohar International Airport' was orally answered.

The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

3. STATEMENT MADE BY DR. PRAMOD SAWANT, HON. CHIEF MINISTER

Dr. Pramod Sawant, the Hon. Chief Minister, made the following Statement:

“Speaker Sir, the document “Economic Survey” 2024-2025 was laid by me on the Table on 26.3.2025. The Town and Country Planning and Electricity Department has corrected certain figures due to inadvertent errors on various types of revenue/tax collected at page No. 28 in the said document and the corrected soft copy was forwarded for uploading to you. The same may be retrospectively allowed as “as tabled” from date of tabling on 26.3.2025.”

12 31 PM

4. ZERO HOUR MENTIONS

1) Shri Krishna Salkar, Hon. MLA, made a mention as regards the people of Vasco Constituency regarding imbalance in allotment of quantity water which is mostly lesser than the required quantity leading to shortage of water in some areas on a regular basis inspite of availability of treated water at the Selaulim plant. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

2) Shri Viresh Borkar, Hon. MLA, made a mention as regards anxiety amongst the people that due to widening of all roads MDR and ODR and others as per RP 2021, will lead to demolition of homes, shops, and religious structures. The steps the Government has taken in the matter.

3) Shri Vijai Sardesai, Hon. MLA, made a mention as regards the anxiety amongst the general public of Goa, especially local Ganesh idol artisans, over the unchecked importing of illegal Plaster of Paris idols thus threatening their livelihoods and cultural traditions. The steps the Government has taken in the matter.

4) Shri Sankalp Amonkar, Hon. MLA, made a mention as regards the hardships faced by the senior citizens who are beneficiaries of DSS Scheme as their monthly benefits are stopped in view of the various surveys initiated by the Directorate of Social Welfare and findings being age differences, high electricity bills and non-traceable. Even after providing the necessary documents and compliances given by such beneficiaries, it takes long time to resume the disbursement of monthly benefits, making the senior citizens

to visit the banks or Social Welfare office again and again to check the resumption of the benefits. The steps the Government has taken in this regard.

Shri Subhash Phal Dessai, Hon. Minister for Social Welfare, replied to the mention.

5) Shri Yuri Alemao, Hon. Leader of Opposition, drew the attention of the House to the plight of around 200 Ex-students of Don Bosco College of Agriculture, Sulcorna, who have completed their course in agriculture but are not in a position to apply for vacancies and posts advertised by the State Department of Agriculture as the college is not considered as an accredited institution. There was a takeover of the College of Agriculture by the Government of Goa when the process of accreditation was in progress. The Government protected the interests of the teaching and non-teaching staff but failed to take any measures to provide recognition to the academic programme completed by the students.

The steps the Government has taken to examine the matter and provide the necessary relief to the 200 former students of the College of Agriculture by providing the required relaxation to the posts advertised by the Government of Goa.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

6) Shri Antonio Vas, Hon. MLA, made a mention as regards the concerns of the villagers of Cortalim that the whole Cortalim Village may be flooded soon, since all the cross drains are choked up with debris and other material and therefore there is no flow of water. The roads get flooded and damaged. The steps the Government has taken in the matter to clean all the drains in Cortalim Constituency.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

7) Shri Altone D'Costa, Hon. MLA, made a mention as regards the poor facilities at the Quepem Sports Complex, Borimol, particularly the swimming pool. Many young swimmers have faced health issues due to improper chlorination, as the procedure is not being followed correctly. At times, the pool remains closed due to the unavailability of lifeguards, which causes great disappointment among aspiring swimmers who wish to pursue a career in the sports. The steps the Government has taken to improve the functioning of the Quepem Sports Complex.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

8) Shri Venzy Viegas, Hon. MLA, made a mention as regards the grave situation concerning a number of young individuals from India, including youth from Goa, who have been arrested and are currently detained in jails and immigration detention Centers in the United States. These arrests are

reportedly due to expired visas or lack of valid documentation. Most of these detainees have not been able to contact their families back in India, leaving their loved ones in complete distress and uncertainty. These youth had primarily gone to the U.S. in search of employment opportunities due to limited job prospects in our State and country. The steps the Government has taken to identify the detained individuals, facilitate communication with their families, and provide necessary legal and consular assistance. Steps must be also initiated to address the problem of unemployment. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 42 PM

5. OBITUARY REFERENCES ADOPTED BY THE HOUSE

DR. RAMESH TAWADKAR, HON.SPEAKER, made obituary references on the sad demise of the following distinguished luminaries:

1. His Holiness, Pope Francis.
2. Late Shri Dr. Jayant Naralikar, a renowned astrophysicist, who was the recipient of the prestigious Padma Vibhushan Award.
3. Late Shri Justice Eurico Santana Da Silva, former Judge of the Hon. High Court of Mumbai at Goa and a distinguished jurist.
4. Late Shri Vijay Rupani, former Chief Minister of Gujarat.
5. Late Shri K. Kasturirangan, Former ISRO Chief.
6. Late Shri Dr. M. R Srinivasan, former Chairman of India's Atomic Energy Commission and a noted nuclear scientist.
7. Late Shri D. Ramaiah, recipient of the prestigious Padma Shri, a noted green crusader, popularly known as 'tree man'.
8. Late Shri Eupsiquio Eusebio Antonio Ligorio Fernandes and Smt. Querobina Costa Carvalho, veteran tiatr legends.
9. Homage to the victims of Pehelgam terror attack, tragic incidents of Ahmedabad air crash and stampede at Shree Lairai Devi Jatra at Shirgao.
10. Late Shri Caridade Fernandes, legendary Konkani musician.
11. Late S/Shri Manoj Kumar and Val Kilmer, veteran film legends.
12. Late Dr. Deepak Tilak, a noted educationist and former trustee editor of the newspaper 'Kesari.'
13. Late Shri Ramchandra Naik Mule, former Chairman of the Goa State Co-operative Bank.
14. Late Shri Sakharam Korgaonkar, a noted social worker, who was conferred the prestigious Dr. Ambedkar Samajik Puraskar by Government of Goa and Jivan Gaurav Puraskar by Vishwa Bhushan Dr. Babasaheb Ambedkar Samiti Goa.
15. Late S/Shri Govind Prabhu Chimulkar and Ganesh Gopal Harvalkar, veteran freedom fighters.

The Obituary References were unanimously adopted by the House. Thereafter the House stood in silence for a minute as a mark of respect to the departed souls.

12 46 PM

6. CONGRATULATORY REFERENCES ADOPTED BY THE HOUSE

DR. RAMESH TAWADKAR, HON.SPEAKER, made the following Congratulatory References to the following: -

1. This House congratulates the Hon. Prime Minister, Shri Narendra Modi ji for his inspirational leadership and the Indian Armed Forces for the stupendous success of ‘Operation Sindoor’.
2. His Holiness, Pope Leo XIV, for being elected as the Pope, the spiritual Head of the Roman Catholic Church.
3. Dr. Pramod Sawant, Hon. Chief Minister, on being selected as one of the Eighth most influential and Representative Members of the Junior Chamber International for the Asia and Pacific Region, 2025.
4. Shri. Vishwajit Rane, the Hon.Urban Development Minister, for receiving awards on behalf of capital city of Panaji being ranked first in ‘Swatch Survekshan’ and also Sankhali being conferred State level award for being promising ‘Swatch Shehar’ at the hands of the Hon. President of India, Smt. Draupadi Murmu ji.
5. Shri Premendra Shet, Hon. Member and Chairman of Horticulture Corporation of Goa, the Director of Agriculture Shri Sandeep Fal Desai and Managing Director of Horticulture Corporation, Shri Chandrahas Desai, for being the recipient of the prestigious Agriculture Leadership Award, 2025 and Goa for being declared as the best State in Horticulture.
6. Lt.General Shri Sumer Ivan D’Cunha, Director General of Air Defence, who originally hails from Curtorim, who played a crucial role in ‘Operation Sindoor’.
7. Group Captain Shubhanshu Shukla and his team for successfully completing the historic Axiom Mission-4 and returning safely to Earth.
8. Ms. Banu Mushtaq’s short story collection ‘Heart lamp’ translated by Ms. Deepa Bhasti, for winning the prestigious International Booker Prize in London.
9. Dr. Francisco Colaso, for being conferred the distinguished title of Honorary Fellow of the American Society of Echocardiography.
10. Dr. Fenton De Souza, the first Asian and Goan doctor to represent FIFA as a match doctor.
11. S/Shri Pravin Dabholkar, Dr. Fenton De Souza and Mohandas Nagvenkar, representing the Chapora Yuvak Sangh Club at Anjuna, which was established in 1971, for their successful entry to the professional League 2024-2025 season of Goan Football.

12. Prof. Chitra Kshirsagar and Prof Dr. Neeta Torne, for their outstanding contribution in compiling and editing the anthology ‘गोमंतकीय स्त्रीलिखित मराठी कविता ‘(2001-2020).

13. FC Goa, for winning the second Kalinga Super Cup title, against Jamshedpur in May, 2025 and for qualifying for the 2025-2026, AFC Championship League.

14. Master Shivam Pednekar, resident of Tuem, for securing Gold medal in 6th National Muaythai Championship (Kung Fu) held at Haryana in February, 2025 under 34 Kg category.

Thereafter the Congratulatory references were unanimously adopted by the House.

12 50 PM

7. PAPERS LAID ON THE TABLE

1. DR. PRAMOD SAWANT, the Hon. Chief Minister laid the Performance Budgets for the year 2025-2026 in respect of the following Demands for Grants:

1. Directorate of Health Services (Demand no. 48)
2. Directorate of Animal Husbandry and Veterinary Services (Demand No. 65)
3. Goa College of Architecture (Demand No. 41)
4. Goa Dental College and Hospital (Demand No. 51)
5. Inspectorate of Factories and Boilers (Demand No. 59)
6. Directorate of Technical Education (Demand No.36)
7. Water Resources Department (Demand No. 74)
8. Directorate of Panchayats (Demand No. 31)
9. Captain of Ports Administration (Demand No. 67)
10. Department of Industries (Demand No.19)
11. Directorate of Higher Education (Demand No. 35)
12. State Election Commission (Demand No.73)
13. Department of Legal Metrology (Demand No. 80)
14. Directorate of Transport (Demand No.13)
15. Directorate of Museums (Demand No. 46)
16. Department of Empowerment of persons with disabilities (Demand No. 89)
17. Government Polytechnic Curchorem (Demand No. 39)
18. Goa College of Engineering (Demand No. 40)
19. Directorate of Small Savings & Lotteries (Demand No. 30)
20. Department of Rural Development (Demand No.85)
21. Department of River Navigation (Demand No. 77)
22. Department of Finance (Demand No. 32)
23. Office of the Commissioner of Commercial Taxes (Demand No. 12)
24. Department of Co-operation (Demand No.71)
25. Regional Employment Exchange (Demand No. 60)
26. Collectorate, North Goa (Demand No. 15)

27. Directorate of School Education (Demand No.34)
28. Directorate of Information Technology (Demand No. 82)
29. Department of Public Private Partnership (Demand No. 88)
30. Directorate of Skill Development & Entrepreneurship (Demand No.61)
31. Goa College of Art (Demand No. 44)
32. Goa College of Pharmacy (Demand No.50)
33. Institute of Psychiatry and Human Behaviour (Demand No.49)
34. Department of Law & Judiciary Law (Establishment) Division (Demand no. 62)
35. Administrative Tribunal of Goa (Demand No. 28)
36. Government Polytechnic Panaji (Demand No. 37)
37. Directorate of Account (Demand No.08, A-2,09)
38. Office of the Commissioner Labour & Employment (Demand No.52)
39. Department of Science and Technology and Waste Management (Demand No.72)
40. Office of the Chief Electoral Officer (Demand No. 06)
41. Directorate of Official Language (Demand No.27)
42. Department of Environment (Demand No. 24)
43. General Administration Department (Demand No. 2)
44. Directorate of Tribal Welfare (Demand No. 81)
45. Directorate of Art and Culture (Demand No. 43)
46. Forest Department (Demand No. 68)
47. Directorate of Women & Child Development (Demand No. 58)
48. Government Polytechnic Bicholim (Demand No. 38)
49. Directorate of Food & Drugs Administration (Demand No. 53)
50. Office of the Commissioner of Excise (Demand No. 11)
51. Collectorate, South Goa (Demand No. 16)
52. Goa Medical College (Demand No. 47)
53. Town & Country Planning Department (Demand No. 54)
54. Department of Handicrafts, Textile & Coir (Demand No. 69)
55. Inspectorate General of Prisons (Demand No. 18)
56. Department of Sainik Welfare (Demand No.63)
57. Department of Civil Supply and Consumer Affairs (Demand No.70)
58. Directorate of Fisheries (Demand No. 66)
59. Directorate of Planning, Statistic & Evaluation (Demand No. 75)
60. Department of Archaeology (Demand No.87)
61. Directorate of Civil Aviation (Demand No. 84)
62. Directorate of Prosecution (Demand No.05)
63. Goa Sadan (Demand No.14)
64. Public Work Department (Demand No. 21)
65. Directorate of Settlement & Land Records (Demand No.7)
66. Department of Information and Publicity (Demand No.56)
67. Department of Urban Development (Demand No. 55)

68. Directorate of Sports and Youth Affairs (Demand No.42)
69. Directorate of Public Grievances (Demand No.29)
70. Directorate of Social Welfare (Demand No.57)
71. Electricity Department (Demand No.76)
72. Department of Archives (Demand No. 45)
73. Department of Home (Demand No. 23)
74. Notary Services (Demand No. 10)
75. Directorate of Vigilance (Demand No. 22)
76. Home Guards and Civil Defence (Demand No. 25)
77. Department of Tourism (Demand No. 78)
78. Directorate of Mines & Geology (Demand No. 83)
79. Directorate of Agriculture (Demand No.64)
80. Department of Drinking Water (Demand No. 90)
81. Department of Printing & Stationer (Demand No.20)
82. Department of Revenue (Demand No. 33)
83. Office of the Director General Police (Demand No.17)

2. DR. PRAMOD SAWANT, Hon. Chief Minister laid the following on the table of the House:

- a) Audited Annual Accounts of Goa University for the Financial Year 2022-2023.
- b) The Goa (Abolition of Proprietorships, Titles and Grants of Lands) (Second Amendment) Rules, 2025.

3. SHRI. NILKANTH HALARNKAR, Hon. Minister for Factories and Boilers laid the following on the table of the House: Laying of Orders, Rules and Notifications.

1. Order regarding increase of time period from five hours to six hours for grant of an interval, published in Official Gazette Series II No. 9 dated 29.05.2025.
2. Order regarding increase of spread over of period of work inclusive of intervals for rest from ten and a half hours to twelve hours for the adults, published in Official Gazette Series II No. 9 dated 29.05.2025.
3. Notification regarding grant of permission to all factories in the State of Goa for variation in time limit for employment of women workers between the hours of 7.00 p.m. and 6.00 a.m., published in Official Gazette Series II No. 9 dated 29.05.2025
4. Notification regarding re-constitution of Committee of Examiners under the Boiler Operation Rules, 2021, published in Official Gazette Series II No. 14 dated 03.07.2025.
5. Notification regarding re-constitution of Board of Examination under Rule 9 of the Boiler Attendants Rules, 2011, published in Official Gazette Series No. II No. 14 dated 03.07.2025.

4. DR. PRAMOD SAWANT, Hon. Chief Minister laid the following on the table of the House:

- a) Laying of Rules/Regulations/ Sub-rules/ Bye-laws.
- b) Audit Reports of the Secretary, District Legal Services Authority, North Goa, Merces Goa, Tiswadi for the financial years i.e. 2021-2022 and 2022-2023.

12 53 PM

8. CALLING ATTENTIONS

1. S/Shri Venzy Viegas, Carlos Ferreira, Cruz Silva, Altone D'Costa Hon. MLAs and Shri Yuri Alemao, Hon. Leader of Opposition called the attention of Hon. Minister for Transport/Tourism to the following:

“Attention to the House as regards the stake holders, specially the Goan Taxi-driver, taxi-operators and Motorcycle Pilots being adversely affected by App Aggregators. The Steps the Government has taken to apprise the House of the steps proposed to be taken to alleviate the fears and grievances of local taxi drivers, taxi operators and motor cycle pilots.

The reply to this Calling Attention was postponed.

2. S/Shri Premandra Shet and Cruz Silva, Hon. MLAs called the attention of the Hon. Chief Minister/Minister for Home to the following:

“Attention of the House is called to the grave matter of national security and public concern of an international network operating in Goa funded by International operators which has come to light on the arrest of Ms. Ayesha alias S. B. Krishna alias Nikki who reportedly resided in Old Goa and was part of a transnational network operating in India. The steps the Government has taken to detect and neutralize this network.

(The House was adjourned for lunch at 12 54 PM to resume its sittings at 2 30 PM).

(The House resumed its sittings at 2 30 PM)

2 30 PM

The following Members sought clarifications on the Calling Attention:-

1. Shri Premendra Shet, Hon. MLA
2. Shri Cruz Silva, Hon. MLA
3. Shri Vijai Sardesai, Hon. MLA
4. Shri Carlos Ferreira, Hon. MLA
5. Shri Viresh Borkar, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Aleixo Reginaldo Lourenco, Hon. MLA
8. Shri Altone D'Costa, Hon. MLA
9. Shri Rodolfo Fernandes, Hon. MLA
10. Shri Yuri Alemao, Hon. Leader of Opposition

Dr. Pramod Sawant, Hon. Chief Minister, replied to the Calling Attention.

2 52 PM

9. BILLS ASSENTED

SECRETARY, reported assent of the Hon'ble Governor to the following Bills.

1. The Goa Appropriation Bills, 2025.
2. The Goa Appropriation (Vote on Account) Bill, 2025.
3. The Goa Clinical Establishments (Registration and Regulation) (Amendment) Bill, 2025.
4. The Provision of Water Supply (Amendment) Bill, 2025.
5. The Goa Goods and Services Tax (Second Amendment) Bill, 2025.
6. The Goa State Research Foundation (Amendment) Bill, 2025.
7. The Goa Homoeopathy Council (Amendment) Bill, 2025.
8. The Goa Private Universities (Amendment) Bill, 2025.

2 53 PM

10. MOTION FOR EXTENTION OF TIME

SHRI ROHAN KHAUNTE, Hon. Minister for Tourism and Chairman of the Select Committee on 'The Goa Outdoor Advertisement (Regulations & Control) Bill, 2025 (Bill No. 8 of 2025), moved the motion under Rule 229 of the Rules of Procedures and Conduct of Business of the Goa Legislative Assembly to extend the time for the said Committee to present its Report'. The leave of the House was granted and thereafter, the motion was put to the vote of the House and the Motion was adopted.

2 54 PM

11. BUSINESS ADVISORY COMMITTEE REPORT PRESENTED

DR. PRAMOD SAWANT, Hon. Chief Minister, presented the Third Report (2025) of the Business Advisory Committee and moved the following:-

“This House do agree with the Third Report (2025) of the Business Advisory Committee”.

Thereafter, the motion was put to the vote of the House and the motion was adopted.

12. GENERAL DISCUSSION ON THE BUDGET FOR THE STATE OF GOA FOR THE YEAR 2025-2026 (FIRST DAY)

The General discussion on the Budget for the State of Goa for the year 2025-2026 was taken up by the House.

The following Members spoke:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Delilah Lobo, Hon. MLA

3 20 PM

**(Shri Joshua De Souza, Hon. Deputy Speaker in Chair)
(The House was adjourned for tea at 3 54 PM to resume its sittings
at 4 30 PM).**

The House resumed its sittings at 4 30 PM.

3. Dr. Chandrakant Shetye, Hon. MLA
4. Shri Michael Lobo, Hon. MLA

5 16 PM

(Shri Ganesh Gaonkar, Hon. MLA, was in the Chair).

5. Shri Sankalp Amonkar, Hon. MLA

5 34 PM

(Shri Joshua De Souza, Hon. Deputy Speaker in Chair).

6. Shri Nilesh Cabral, Hon. MLA
7. Shri Viresh Borkar, Hon. MLA
8. Shri Krishna Salkar, Hon. MLA

6 29 PM

(Dr. Ramesh Tawadkar, Hon. Speaker in Chair).

9. Shri Ulhas Tuenkar, Hon. MLA
10. Shri Vijai Sardesai, Hon. MLA

6 40 PM

13. GOVERNMENT BILLS-INTRODUCED

1. Dr. Pramod Sawant, Hon. Chief Minister, moved for leave to introduce - The Goa Suits and Valuation Bill, 2025. The leave of the House was granted and the Bill was introduced.

2. SHRI NILKANTH HALARNKAR, Hon. Minister for Animal Husbandry and Veterinary Services moved for leave to introduce-The Goa Animal Breeding and Domestication (Regulation and Compensation) Bill, 2025. The leave of the House was granted and the Bill was introduced.

**(The House was adjourned at 6 44 PM to meet on Tuesday, the 22nd July, 2025
at 11 30 AM).**

**TUESDAY, 22 JULY, 2025
11.30 A.M.**

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1.Starred Question No.1B, tabled by Shri Jit Arolkar, Hon. MLA, as regards ‘Status of Government Job appointments for freedom fighter’s families in the State,’ was orally answered.

2.Starred Question No. 2C, tabled by Smt. Delilah Lobo, Hon. MLA, as regards ‘Dilapidated condition of the Tillari Irrigation Canal in Sodiem Village, Siolim’, was orally answered.

3. Starred Question No.3A, tabled by Shri Aleixo Reginaldo Lourenco, Hon. MLA, as regards ‘Kankumbi Project Area’ was orally answered.

(During the discussion on Starred LAQ No. 3A, was ongoing, some of the Hon. Members of the Opposition, raised certain clarifications and rushed to the well of the House, to which Dr. Pramod Sawant, the Hon. Chief Minister replied to their clarifications).

4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) POSTPONED UNSTARRED QUESTION LAID ON THE TABLE

Postponed Unstarred Question No. 35 tabled by Shri Carlos Ferreira, Hon. MLA regarding “NRI Goans in USA” originally slated for answer on 25.03.2025, was laid on the Table.

(c) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. **Shri Vijai Sardesai, Hon. MLA**, made a mention as regards to non-delivery of postal letters in the State of Goa.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

2. **Shri Yuri Alemao, Hon. Leader of Opposition**, made a mention as regards the immediate maintenance and repairs required to the false ceiling of some classrooms of the Government Primary School, Navelim in Salcete Taluka, as there is danger of the ceiling blocks crumbling, thus posing threat to school children and teachers. The school was renovated around six months earlier. A toilet or washroom block be provided on a war-footing. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

3. **Shri Venzy Viegas, Hon. MLA**, made a mention as regards the beneficiaries of various Government schemes like Ladli Laxmi, house wives, widow pension, seafarers' pension, senior citizen pension etc. that they do not get the monthly amount on time with delays amounting for 2 to 3 months and more. Providing an interest on the delay of the scheme amount will bring in accountability towards the time bound disbursement of the schemes. The steps the Government intends to undertake to ensure time bound delivery of schemes.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. **Shri Krishna Salkar, Hon. MLA**, made a mention as regards the staff of Sewerage Department (PWD) on Government's decision to transfer them to SIDCLG from 2025-26. The steps the Government will take to safeguard the service conditions of the employees.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. **Shri Viresh Borkar, Hon. MLA**, drew the attention of the House as regards the locals of Chorao and Goans at large in respect to Ro-Ro ferries, their fees and non-operation of traditional ferries and their demand for an additional ferry boat service on the Chorao route. The steps the Government intends to take in this regard.

Shri Subhash Phal Dessai, Hon. Minister for River Navigation, replied to the mention.

6. **Shri Sankalp Amonkar, Hon. MLA**, made a mention as regards the growing concern of the sand erosion across Goa's coastline. The erosion threatens Goa's tourism-dependent economy and coastal communities, especially the fishermen. Loss of dunes, shoreline reduction has led to habitat damage and infrastructure vulnerability. Coastal degradation also undermines nesting grounds for sea turtles and other sensitive ecosystems impacted by sand loss and sea level rise. There is an urgent need for a State-wide integrated coastal management strategy. The steps the Government intends to take in this regard.

7. **Shri Cruz Silva, Hon. MLA**, made a mention as regards unexplained power failures, across Velim, Chinchinim, and São José de Areal. The steps the Government has taken in this regard, to ensure a stable power supply, upgrade the aging infrastructure and deploy adequate personnel without delay.

Shri Ramkrishna Dhavalikar, Hon. Minister for Power, replied to the mention.

8. Shri Jit Arolkar, Hon. MLA, made a mention as regards the deteriorating and unsafe condition of steel footbridge at Junaswada in Mandrem. The steps the Government has taken in this regard.

Shri Rohan Khaunte, Hon. Minister for Tourism, replied to the mention.

9. Shri Altone D'Costa, Hon. MLA, made a mention as regards the dilapidated condition of the Cottombi Bridge. The steps the Government has taken to allocate necessary funds to commence the renovation work at the earliest.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Shri Antonio Vas, Hon. MLA, made a mention that the auditorium of Kala Bhavan at Sancoale, may be commenced/inaugurated at the earliest.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

11. Smt. Jennifer Monserratte, Hon. MLA, made a mention as regards the dilapidated conditions of roads in Taleigao, thus causing frequent accidents.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12. Shri Rodolfo Fernandes, Hon. MLA, made a mention as regards the concern of the people of St. Cruz due to collapse of public road at Alto St. Cruz and shortcut road to Sai Baba temple in Chimbel. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 51 PM

3. PAPERS LAID ON THE TABLE

- 1. DR. PRAMOD SAWANT, the Hon. Chief Minister,** laid the Performance Budget for the year 2025-2026 in respect of the following Demands for Grants: Directorate of Fire & Emergency Services (Demand No. 26)
- 2. DR. PRAMOD SAWANT, the Hon. Chief Minister,** laid the following on the table of the House:
 - a) Statement under sub -Section (2) of Section 3 of Goa State Guarantees Act, 1993. (Goa Act 16 of 1993)
 - b) Explanatory Memorandum 2025-26.
- 3. DR. PRAMOD SAWANT, the Hon. Chief Minister,** laid on the table of the House: Annual Report of Goa State Pollution Control Board 2024-2025.

4. **SHRI. ATANASIO MONSERRATE, the Hon. Minister for Science & Technology**, laid on the table of the House: Goa State Innovation Council Annual Report 2024-2025.

12 53 PM

4. CALLING ATTENTIONS

1. **Dr. Ramesh Tawadkar, the Hon. Speaker**, called out the Calling Attention tabled by S/Shri Michael Lobo and Kedar Naik, MLAs'. The Calling Attention could not be taken up, as the prime mover of the Motion was not present in the House.

12 53 PM

(Shri Joshua De Souza, Hon. Deputy Speaker in Chair).

2. **S/Shri Yuri Alemao, Leader of Opposition, Cruz Silva, Altone D'Costa, Carlos Ferreira and Venzy Viegas, MLAs'**, called the attention of the Hon. Minister for Finance to the following:

“Attention of the House is drawn as regards alarming issue of overflowing sewerage chambers across multiple urban and semi urban areas in Goa, unplanned sewerage pumping Stations, which is creating grave public health hazards and environmental degradation causing sewerage overflow into the fields turning agriculture land infertile, polluting rivers and water bodies causing environmental pollution and contamination of groundwater. The steps the Government has taken in the matter”.

(The House was adjourned for lunch at 1 07 PM to resume its sittings at 2 30 PM).

(The House resumed its sittings at 2 30 PM).

2 30 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in Chair).

The following Members sought clarifications on the Calling Attention:

1. Shri Yuri Alemao, Hon. Leader of Opposition.
2. Shri Cruz Silva, Hon. MLA
3. Shri Altone D'Costa, Hon. MLA
4. Shri Vijai Sardesai, Hon. MLA
5. Shri Viresh Borkar, Hon. MLA
6. Shri Digambar Kamat, Hon. MLA
7. Shri Michael Lobo, Hon. MLA
8. Shri Rodolfo Fernandes, Hon. MLA
9. Shri Nilesh Cabral, Hon. MLA
10. Shri Kedar Naik, Hon. MLA

11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
12. Shri Venzy Viegas, Hon. MLA

3 22 PM

5. GENERAL DISCUSSION ON THE BUDGET FOR THE STATE OF GOA FOR THE YEAR 2025-2026 (SECOND DAY)

The General discussion on the Budget for the State of Goa for the year 2025-2026, continued.

The following Members spoke:-

1. Shri Digambar Kamat, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Shri Altone D'Costa, Hon. MLA

(The House was adjourned for tea at 4 07 PM to resume its sittings at 4 30 PM)

4 30 PM

4. Shri Govind Gaude, Hon. MLA
5. Shri Ganesh Gaonkar, Hon. MLA

5 09 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

6. Dr. Deviya Rane, Hon. MLA
7. Shri Venzy Viegas, Hon. MLA
8. Shri Premendra Shet, Hon. MLA

5 50 PM

(Shri Joshua De Souza, Hon. Deputy Speaker was in Chair).

9. Shri Rajesh Fal Dessai, Hon. MLA
10. Shri Rodolfo Fernandes, Hon. MLA
11. Shri Aleixo Reginaldo Lourenco, Hon. MLA

(The House was adjourned at 6 23 PM to meet on Wednesday, the 23rd July, 2025 at 11 30 AM).

WEDNESDAY, 23 JULY, 2025

11 30 AM

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No.1A, tabled by Shri Pravin Arlekar, Hon. MLA, as regards 'Land acquired by Goa Cricket Association,' was orally answered.

2. Starred Question No. 2C, tabled by Shri Sankalp Amonkar, Hon. MLA, as regards 'Status of infrastructural works in Mormugao Constituency', was orally answered.
3. Starred Question No.3C, tabled by Shri Aleixo Reginaldo Lourenco, Hon. MLA, as regards 'Deployment of drones' was orally answered.
4. Starred Question No.4A, tabled by Shri Kedar Naik, Hon. MLA, as regards 'KTC Bus service from Sangolda to Mapusa' was orally answered.
5. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri Yuri Alemao, Hon. Leader of the Opposition, drew the attention of the House of the plight of the security guards engaged under the Goa Human Resource Development Corporation in Government run hospitals and other Government establishments who bear the burden of 18% GST whilst receiving their monthly salaries. The security guards provide an essential service and further those recruited as guards belong largely to economically weaker section of families. 18% GST is a crushing burden as it substantially reduces their take home monthly income. The steps the Government has taken in this regard to ensure that their full monthly take home salary would be secured and deductions made will be reimbursed with retrospective effect.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

3. Shri Aleixo Reginaldo Lourenco, the Hon. MLA, drew the attention of the House as regards the Goans residing in Kuwait that Air India Express which started its operations on Goa-Kuwait-Goa route from 03/05/2025 is now going to stop its operations from 31/07/2025. The steps the Government intends to take in this regard to have at least one flight possible per week on Goa-Kuwait -Goa route.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. Shri Ulhas Tuenkar, the Hon. MLA, drew the attention of the House as regards that there is no benefit of pension, maternity leave to the home guards that are working in Goa since last more than 15 years and there is no payment of the non-working Sundays given to the home guards. The steps the Government has taken to increase on duty death compensation amount.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. Shri Sankalp Amonkar, the Hon. MLA, made a mention that newly inaugurated swimming pool Complex at Headland Sada in Mormugao remains under-utilized since its inauguration in 2022. There are no Swimming Coaches, Instructors, Lifeguards, Plant Operators, etc. for the functioning of the Swimming pool and hence no regular swimming classes are conducted. Further, at present there is no maintenance of the pool due to panel shut down as a result there is no filtration of water taking place. This international level-Olympic size swimming pool is slowly deteriorating. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

6. Shri Krishna Salkar, the Hon. MLA, today's day is to be remembered as Jayanti of Bal Gangadhar Tilakji, a revolutionary freedom fighter, scholar, author and true patriot whose legacy continues to inspire us. We have a Stadium which is owned by Directorate of Sports and youth affairs (DSYA) and managed by Sports Authority of Goa (SAG), the name of the Stadium is Tilak Maidan named after visionary fighter of our Bharat. The steps the

Government has taken to rename the Stadium as Keshav (Bal) Gangadhar Tilak Stadium. He further mentioned that as a true tribute on his Birth Anniversary a life size statue of the great leader should be installed

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

- 7. Shri Jit Arolkar, the Hon. MLA,** made a mention as regards the difficulty being faced by commuters at the Dhargal signal on the National Highway near 2 Khamb. At present, the waiting time at this traffic signal is as long as 2 minutes (120 seconds) This extended wait causes unnecessary traffic congestion, fuel wastage, and frustration among daily commuters and transport vehicles. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, Hon. Minister for Transport, replied to the mention.

- 8. Shri Vijai Sardesai, the Hon. MLA,** made a mention about young Goans specially from the economically backward communities of being cheated in name of taxi permits/rent a car permits.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

- 9. Shri Viresh Borkar, the Hon. MLA,** made a mention that recently in Agassaim, around 60% of farmland along the Highway was submerged in blackish, foul-smelling water, suspected to be sewage and other chemicals. The fields are now polluted, and water tests by Goa State Pollution Control Board confirmed E. Coli contamination. As a result, farmers are now afraid to resume cultivation, fearing health risks. The steps the Government will take in this regard.

- 10. Shri Cruz Silva, the Hon. MLA,** made a mention as regards the acute shortage of reliable public transport in Velim Constituency, which includes Velim, Assolna, Sarzora and San Jose De Areal. The steps the Government has taken in the matter.

Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

- 11. Shri Antonio Vas, the Hon. MLA,** made a mention that the Government takes steps to undertake the repairs and maintenance of the Market Complex at Thana, Cortalim, expeditiously.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

- 12. Shri Altone D'Costa, the Hon. MLA,** made a mention as regards the difficulties faced by the general public due to the non-availability of direct bus service to the South Goa District Hospital in Margao. At present, the passengers are forced to disembark at the Margao KTC bus stand and walk all the way to the hospital. The steps the Government will take to make special provisions for a dedicated bus service from the Margao KTC bus stand to the South Goa District Hospital to ease public inconvenience.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

- 13. Shri Premendra Shet, the Hon. MLA,** made a mention as regards the steps taken by the Government to recover excess amount from beneficiaries especially widows who had drawn both Griha Adhar and DSS schemes after their children attain 18 years and are faced with hardship due to compelling circumstances in making payments of the excess amount. The steps of the Government to monitor the ages of Children so that excess amount is not credited.

14. Shri Rajesh Fal Dessai, the Hon. MLA, made a mention as regards the people of Divar and Milrock Kadamba Plateau, Old Goa, due to shortage of water resulting in no supply or irregular supply of water across Divar and Milrock Kadamba Plateau. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

15. Shri Pravin Arlekar, the Hon. MLA, made a mention as regards the concerns of the SC/ST community about the steps taken by the Government to construct Ambedkar Bhavan in the State expeditiously.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 47 PM

3. PAPERS LAID ON THE TABLE

DR. PRAMOD SAWANT, Hon. Chief Minister, laid the Performance Budgets for the year 2025-2026 in respect of the following Demands for Grants:-

1. Department of New and Renewable Energy (Demand No.86)
2. Department of Goa Gazetteer & Historical records (Demand No.79)

12 48 PM

4. CALLING ATTENTIONS

1. DR. DEVIYA RANE, HON. MLA, called the attention of the Hon. Minister for Power to the following:

“Attention of the House is drawn as regards the tragic death of Late Shri Chandru Gaonkar, linesman from V.P. Morlem, Sattari and recent deaths of other linesmen due to electric shocks while on duty. The steps the Government has taken to conduct a thorough investigation, implement safety protocols and collaborate with technical experts for sustainable solutions”.

The reply to this Calling Attention was postponed to 25th July, 2025.

2. S/SHRI VIJAI SARDESAI AND VIRESH BORKAR, HON. MLAs’, called the attention of the Minister for Panchayats to the following:

“Attention of the House is drawn as regards the concern of poor people and marginalized Goan families, who due to the recent High Court Order on illegal constructions, now face sudden homelessness and distress without rehabilitation or due consideration of their circumstances. The steps the Government has taken in the matter”.

Shri Yuri Alemao, the Hon. Leader of the Opposition, sought clarifications on the subject matter.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Panchayats, explained/clarified the factual position/present status on the subject matter of this calling attention.

(The House adjourned for lunch at 12 59 PM to resume its sittings at 2 30 PM.)

(The House resumed its sittings at 2 30 PM.)

2 30 PM

5. GENERAL DISCUSSION ON THE BUDGET FOR THE STATE OF GOA FOR THE YEAR 2025-2026 (LAST DAY)

The General Discussion on the Budget for the State of Goa for the year 2025-2026 continued.

The following Members spoke:

1. Shri Cruz Silva, Hon. MLA

3 15 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in Chair).

2. Shri Yuri Alemao, Hon. Leader of the Opposition

(The House adjourned for tea at 4 08 PM.)

(The House resumed its sittings at 4 30 PM.)

4 30 PM

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the debate.

6 35 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in Chair).

6. **GOVERNMENT BILL–INTRODUCED**

SHRI NILKANTH HALARNKAR, Hon. Minister for Factories and Boilers, moved that leave be granted to introduce The Factories (Goa Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

6 36 PM

7. **GOVERNMENT BILLS – CONSIDERED AND PASSED**

1. **Dr. Pramod Sawant, the Hon. Chief Minister**, moved the Motion that **The Goa Suits Valuation Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, Chief Minister**, explained the Statement and Objects of the Bill. **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Altone D’Costa, Viresh Borkar, Carlos Ferreira, Nilesh Cabral, Aleixo Reginaldo Lourenco, Hon. MLAs’**, sought clarifications at the consideration stage of the Bill. **Shri Carlos Ferreira, Hon. MLA**, moved the following Amendments orally to the Bill namely:

In clause 3 (1), after the phrase “value of land” and before the phrase “for purposes of”, the following phrase shall be inserted, namely “by previous publication”.

In clause 6, after the phrase “of clause (xi) of section 7” and before the phrase “is such that in the opinion”, the following phrase shall be inserted, namely, “of Court Fees Act.”.

Division was sought. During Division, 30 stood for the Bill. 7 stood against the Bill. Clause 2, Clause 3 as amended, Clauses 4 and 5, Clause 6 as amended and Clauses 7 to 9, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Dr. Pramod Sawant, the Hon. Chief Minister**, moved the Motion that the Bill as amended be passed. The motion that the Bill as amended was put to the vote of the House and - **The Goa Suits Valuation Bill, 2025, as amended**, was passed.

2. **SHRI NILKANTH HALARNKAR, Hon. Minister for Animal Husbandry and Veterinary Services**, moved that **The Goa Animal Breeding and Domestication (Regulation and Compensation) Bill, 2025** be taken into consideration. **Shri Nilkanth Halarnkar, Hon. Minister for Animal Husbandry and Veterinary Services**, explained the Statement and Objects of the Bill. **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Altone D’Costa, Viresh Borkar, Carlos Ferreira, Nilesh Cabral, Aleixo Reginaldo Lourenco, Hon. MLAs’**, sought clarifications at the consideration stage of the Bill. Division was sought. During Division, 30 stood for the Bill. 7 stood against the Bill. Clauses 2 to 11, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Nilkanth Halarnkar, the Hon. Minister for Animal Husbandry and Veterinary Services**, moved the Motion that the Bill be passed. The motion that the Bill was put to the vote of the House and - **The Goa Animal Breeding and Domestication (Regulation and Compensation) Bill, 2025**, was passed.

(The House was adjourned at 7 12 PM to meet on Thursday, the 24th July, 2025 at 11 30 AM).

THURSDAY, 24 JULY, 2025

11.30 A.M

11 30 A.M.

1. QUESTION HOUR

At the commencement of the Question Hour, Shri Vishwajit Rane, Minister for Town and Country Planning, stated that under sub-section 2 of Section 49 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly, postponed Starred LAQ No. 1C, is postponed to 7.8.2.25, Starred LAQ No. 3A, is postponed to next Session. He further stated that Starred LAQ Nos.2A, 13B, 20B, 20C and Unstarred LAQ Nos. 38, 57, 62, 94, 96, 127, 134 and transferred Unstarred LAQ No.152, comes under the ambit under sub-section (3) of Section 49 read with sub-section 8 of Section 37 of the Rules of Procedure and Conduct of Business of Goa Legislative Assembly.

2. QUESTIONS

(As, Dr. Ramesh Tawadkar, the Hon. Speaker, called postponed Starred LAQ No.1C, there was a pandemonium in the House. The Hon. Members of the Opposition, sought clarifications of the questions, listed for the day. Thereafter, the Hon. Members of the House, rushed to the well of the House. Pandemonium in the House continued. The House was adjourned for 10 minutes).

(The House resumed its sittings at 11 55 AM.)

11 55 AM

(As the House resumed its sittings at 11 55 AM, the pandemonium in the House continued, as the Hon. Members of the Opposition, again sought clarifications of the questions, listed for the day. Dr. Pramod Sawant, the Hon. Chief Minister and Dr. Ramesh Tawadkar, the Hon. Speaker, replied to their clarifications. Thereafter, the Question Hour continued).

QUESTIONS

(a) STARRED QUESTION ORALLY ANSWERED

1. Starred Question No.1B, tabled by Shri Michael Lobo, Hon. MLA, as regards 'Statistics of Tourism' was orally answered.
2. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) POSTPONED UNSTARRED QUESTION LAID ON THE TABLE

Postponed Unstarred Question No. 35 tabled by Shri Carlos Ferreira, Hon. MLA regarding "NRI Goans in USA" originally slated for answer on 25.03.2025, was laid on the Table.

(c) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. STATEMENT MADE BY DR. PRAMOD SAWANT, THE HON. CHIEF MINISTER

Dr. Pramod Sawant, the Hon. Chief Minister, made the following statement:

"Speaker Sir, I will lay on the Table the Performance Budget for the year 2025-2026 (corrected) to replace the Performance Budget tabled on 21.7.2025 pertaining to Department of persons with disabilities".

12 30 PM

3. ZERO HOUR MENTIONS

Shri Carlos Ferreira, Hon. MLA, drew the attention of the House as regards the plight of the public that Electricity Department is erecting towers for 220KV electric power line to Saligao specially in paddy fields or low lying lands, there is no board being put up indicating the work being undertaken, time frame within which it is to be commenced and completed specially when it involves land filling and the time frame for removal of the land filling. The steps the Government intends to take in this regard.

Shri Ramkrishna Dhavalikar, the Hon. Minister of Power, replied to the mention.

2. Shri Nilesh Cabral, the Hon. MLA, drew the attention of the House as regards the 23 aspiring students and their families following the abrupt cancellation of admissions to the B.Ed. Special Education program at Dnyanvardhini Divyang Training College. These students were shortlisted in the first round of the admission process conducted through a tie-up with Goa University, a process that had been followed in previous years as well. The students not only submitted applications but also paid their fees, believing their admissions were secured. However, they have now been informed that Goa University has not granted permission for such a tie-up this year, rendering their admissions void. This sudden decision has left students, many of whom belong to the Divyang community, in a state of distress and uncertainty. It raises serious concerns about procedural lapses, the lack of communication between the College and the University, and the absence of safeguards for students who acted in good faith. The matter requires immediate clarification from the Government and the concerned authorities to ensure that the academic future of these students is not compromised. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

3. Shri Sankalp Amonkar, the Hon. MLA, drew the attention of the House, as regards the challenges faced by parents of children with autism, who are currently undergoing treatment at Goa Medical College (GMC). For an EEG test, most of the time the children requires sedation. However, the current procedure involves serious inconvenience. The child is first required to be taken to OPD 14, at GMC for sedation. After administering the sedative, the child needs to be brought back to Super Specialist Block for the EEG test. If the child does not fall asleep with the first dose, which often happens, then the parent has to walk back again to GMC for a second dose, and then return once again to Super Specialist Block. Repeated movement is extremely distressing for both, the child and the parents. The steps the Government has taken in this regard.

Shri Vishwajit Rane, the Hon. Minister for Health, replied to the mention.

4. Shri Jit Arolkar, the Hon. MLA, drew the attention of the House as regards the steps taken by the Government to recognize Marathi as 'Rajbhasha' and notify it as Second official language.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. Dr. Chandrakant Shetye, the Hon. MLA, drew the attention of the House as regards the stray cattle which cause serious accidents and the steps the Government has taken to implement the Goa Stray Cattle Management Scheme.

Shri Nilkanth Halarnkar, the Hon. Minister for Animal Husbandry and Veterinary Services, replied to the mention.

6. Shri Venzy Viegas, the Hon. MLA, drew the attention of the House, as regards the continuous erosion along the coastal belt across Goa, and specially Colva, Benaullim, Varca, Carmona and Cavalosim, is witnessing rapid erosion due to which sea water is slowly rising, Geo Bags with sand as a temporary soft measures was taken up as a pilot project in Cavelossim and Colva which was successful. The steps taken by the Government to take similar measures in this budget till we get a scientific permanent solution for the coastline.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

7. Shri Krishna Salkar, the Hon. MLA, drew the attention of the House as regards the rapid rise in cases of vector borne diseases such as malaria and dengue. The steps the Government has taken to consider implementing precautionary measures, including public awareness campaigns, fumigation efforts, and strategies to control the number of cases.

Shri Vishwajit Rane, the Hon. Minister for Health, replied to the mention.

8. Shri Viresh Borkar, the Hon. MLA, drew the attention of the House, as regards the serious and life-threatening situation caused by non-functioning streetlights along significant stretches of the National Highway and Western Bypass. These critical routes, essential for both local commuters and interstate traffic, remain in complete darkness at night, thus severely compromising public safety. The steps the Government has taken in this regard.

Shri Ramkrishna Dhavalikar, the Hon. Minister of Power, replied to the mention.

9. Shri Vijai Sardesai, Hon. MLA, as regards the especially the minority community, due to the inordinate delay in commencement of the long-pending Kabarastan (cemetery) project in Margao, despite the acquisition of land.

Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.

10. Shri Cruz Silva, Hon. MLA, drew the attention of the House, as regards the Navelim–Benaullim Western Bypass, which lies almost in Navelim constituency and is now completely dark at night. With no street lights working, this road has become dangerous, and people are living in fear every time they travel after sunset. The lights were installed by the Public Works Department's National Highways wing but have neither been repaired nor handed over to the Electricity Department. The steps the Government has taken to replace every non-working lamp along the bypass immediately.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ramkrishna Dhavalikar, the Hon. Minister of Power, replied to the mention.

11. Shri Yuri Alemao, the Hon. Leader of the Opposition, drew the attention of the House as regards the issue of grave and escalating civic and environmental crisis, the rampant accumulation of dry and wet garbage in public areas like including beaches, agricultural fields, forest areas and water bodies and also along roadside including Aquem bypass, Borim-Bethora bypass, Ramanagari in Sao Jose De Areal, Mardol etc. This unchecked build-up of waste is not merely an eyesore. It poses a serious health hazard, contaminates local ecosystems, and severely undermines the image of our state as a responsible and sustainable tourist destination. This is not just a question of sanitation, it strikes at the very core of public health, environmental sustainability, and economic stability. Tourists visiting our coastal belts and heritage zones are increasingly

confronted with scenes of waste-laden beaches and clogged water channels. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12. Shri Digambar Kamat, the Hon. MLA, made a mention as regards the opening of Rent a Cab offices at various places in residential areas thereby creating serious law and order problems. The steps the Government has taken in this regard.

Dr. Pramod Sawant, Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

12 47 PM

4. PAPERS LAID ON THE TABLE

1.DR. PRAMOD SAWANT, Hon. Chief Minister, laid the Corrected Copy of Performance Budgets for the year 2025-2026 in respect to the Demand for Grants: Department of Empowerment of Persons with Disabilities (Demand No. 89)

2. SHRI. MAUVIN GODINHO, Hon. Minister for Industries laid the following on the table of the House:

- a) Submission of Audited Accounts of the Goa Khadi and Village Industries Board for the Year 2022-2023 and 2023-2024.
- b) Budget Estimates of Goa -IDC for the Financial Year 2024-2025.

12 47 PM

5. CALLING ATTENTIONS

1. SHRI NILESH CABRAL, Hon. MLA, called the attention of the Minister for Revenue to the following:

“Attention of the House is drawn to the attempt to create fear and anxiety by misrepresenting the provisions of the Goa Escheats, Forfeiture and Bona Vacantia Act, 2024, whose principles are embedded in the Constitution of India, specially within Article 296. The Bill seeks to protect land of Goans specially those lying vacant and abandoned and are at risk from illegal encroachments, fraudulent transfers and land grabbers. The steps the Government will take to clarify and counter the false propaganda on the said Act”.

(The House was adjourned for lunch at 1 10 PM to resume its sittings at 2 30 PM).

2 30 PM

The House resumed its sittings at 2 30 PM.

Shri Nilesh Cabral, the Hon. Member, continued the discussion on the Calling Attention. The following Members sought clarifications:-

Shri Carlos Ferreira, Hon. MLA

Shri Vijai Sardesai, Hon. MLA

Shri Venzy Viegas, Hon. MLA

Shri Cruz Silva, Hon. MLA

Shri Altone D’Costa, Hon. MLA

Shri Viresh Borkar, Hon. MLA

Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Atanasio Monserratte, the Hon. Minister for Revenue, replied to the debate.

(At this juncture, some of the Hon. Members raised certain clarifications regarding the subject matter of the Calling Attention. Pandemonium in the House. Dr. Pramod Sawant,

the Hon. Chief Minister and the Dr. Ramesh Tawadkar, the Hon. Speaker, replied to the debate on the matter).

2. S/SHRI VIRESH BORKAR, ALTONE D’COSTA AND VIJAI SARDESAI, HON. MLAs, called the attention of the Hon. Chief Minister to the following:

“Attention of the House is drawn as regards the change in surname by any person to traditional Goan surnames, so as to claim benefits and erase the distinct Goan identity. The steps the Government has taken in this regard”.

The reply of this Calling Attention was postponed to 28th July, 2025.

3 00 PM

6. SUSPENSION OF RULE

DR. PRAMOD SAWANT, the Hon. Chief Minister, moved for leave to move the motion under Rule 306 to suspend Rule 259 (1) of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly as under:

“That Rules 259 (1) of the Rules of Procedure and Conduct of Business of the Goa Assembly relating to number of Days for discussion on Demands do stand suspended to that extent for the Tenth Session, 2025”.

The leave was granted by the House. Thereafter, the Motion was put to the vote of the House and the Motion was adopted.

3 02 PM

7. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-1)

Shri Subhash Phal Dessai, the Hon. Minister for Social Welfare, moved the following Demands:-

- | | | |
|---------------|---|---|
| Demand No. 45 | - | Department of Archives |
| Demand No. 57 | - | Social Welfare |
| Demand No. 77 | - | River Navigation |
| Demand No. 87 | - | Department of Archaeology |
| Demand No. 89 | | Department of Empowerment of persons with disabilities. |

S/Shri Yuri Alemao, Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva and Viresh Borkar, MLAs’, moved the Cut Motions listed in List No.1 1, 1A, 1B, 1C, 1D, 1E and 1F to Demand Nos. 45, 57, 77, 87, and 89.

The following Members spoke during the discussion on the Demands for Grants for the year 2025- 2026:-:

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Michael Lobo, Hon. MLA
3. Shri Digambar Kamat, Hon. MLA

3 20 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker was in Chair).

- 4.Smt. Delilah Lobo, Hon. MLA
- 5.Smt. Jennifer Monserrate, Hon. MLA

3 58 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

- 6.Shri Govind Gaude, Hon. MLA

(The House adjourned for tea at 4 03 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM.)

7. Dr. Ganesh Gaonkar, Hon. MLA
8. Dr. Deviya Rane, Hon. MLA
9. Shri Krishna Salkar, Hon. MLA
10. Shri Premendra Shet, Hon. MLA
11. Shri Rajesh Faldessai, Hon. MLA

5 15 PM

(Shri Krishna Salkar, Hon. MLA, was in Chair, at 5 15 PM).

(Dr. Ramesh Tawadkar, the Hon. Speaker was in Chair at 6 50 PM).

12. Shri Krishna Salkar, Hon. MLA
13. Shri Rodolfo Fernandes, Hon. MLA
14. Shri Jit Arolkar, Hon. MLA
15. Shri Sankalp Amonkar, Hon. MLA
16. Dr. Chandrakant Shetye, Hon. MLA
17. Shri Kedar Naik, Hon. MLA
18. Shri Aleixo Reginaldo Lourenco, Hon. MLA
19. Shri Venzy Viegas, Hon. MLA
20. Shri Altone D'Costa, Hon. MLA
21. Shri Antonio Vas, Hon. MLA
22. Shri Ulhas Tuenkar, Hon. MLA
23. Shri Viresh Borkar, Hon. MLA
24. Shri Nilesh Cabral, Hon. MLA
25. Shri Vijai Sardesai, Hon. MLA
26. Shri Cruz Silva, Hon. MLA
27. Shri Yuri Alemao, Hon. Leader of Opposition.

7 40 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in the Chair).

(Shri Krishna Salkar, Hon. MLA, was in Chair at 8 28 PM)

9 20 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in the Chair).

10 12 PM

(Dr. Ramesh Tawadkar, Hon. Speaker, was in the Chair).

Shri Subhash Phal Dessai, the Hon. Minister for Social Welfare, replied to the debate. The Cut Motions moved by S/Shri Yuri Alemao, Leader of Opposition, Carlos Ferreira, Vijai Sardesai, Cruz Silva, Venzy Viegas and Viresh Borkar, MLAs', listed in List No. 1, 1A, 1B, 1C, 1D, 1E and 1F, were put to the vote of the House and were negatived. Thereafter the Demand Nos. 45, 57, 77, 87, and 89, were put to the vote of the House and the Demands were passed.

11 50 PM

8. GOVERNMENT BILL – CONSIDERED AND PASSED

SHRI NILKANTH HALARNKAR, Hon. Minister for Factories and Boilers, moved that The Factories

(Goa Amendment) Bill, 2025 be taken into consideration. **Shri Nilkanth Halarnkar, Hon. Minister for Factories and Boilers**, explained the Statement and Objects of the Bill. **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Altone D’Costa, Viresh Borkar, Carlos Ferreira, Nilesh Cabral, Aleixo Reginaldo Lourenco, Govind Gaude, Hon. MLAs**’, sought clarifications at the consideration stage of the Bill. Division was sought. During Division, 24 stood for the Bill and 7 stood against the Bill. Clauses 2 to 3, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Nilkanth Halarnkar, the Hon. Minister for Factories and Boilers**, moved the Motion that the Bill be passed. The motion that the Bill was put to the vote of the House and - **The Factories (Goa Amendment) Bill, 2025**, was passed.

(The House was adjourned at 11 13 PM to meet on Friday, the 25th July, 2025 at 11 30 AM).

FRIDAY, 25 JULY, 2025

11.30 A.M.

11 30 AM

3. QUESTIONS

(a) STARRED QUESTIONS ORALLY ANSWERED

1. Starred Question No.1C, tabled by Shri Altone D’Costa, Hon. MLA, as regards ‘Krishi Ghar in Quepem Constituency’ was orally answered.
2. Starred Question No. 2C, tabled by S/Shri Carlos Ferreira, Hon. MLA and Yuri Alemao, Hon. Leader of Opposition, as regards ‘High Court’s Order to regularize or demolish house/structures, was orally answered.
3. Starred Question No. 3C, tabled by Shri Rodolfo Fernandes, Hon. MLA, as regards ‘Dilapidated condition of sluice gate near 4 pillars monument.
4. Starred Question No. 4A, tabled by Shri Ulhas Tuenkar, Hon. MLA, as regards ‘Establishing dedicated family courts in all talukas of Goa’, was orally answered.
5. Starred Question No. 6A, tabled by Shri Vijai Sardesai, Hon. MLA, as regards ‘Details of the properties at Zuari Land’, was orally answered.
6. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) POSTPONED UNSTARRED QUESTION LAID ON THE TABLE

Postponed Unstarred Question No. 35 tabled by Shri Carlos Ferreira, Hon. MLA, regarding “NRI Goans in USA” which was originally slated for answer on 25.03.2025, was laid on the Table.

(c) UNSTARRED QUESTION No. 40 POSTPONED TO 8.8.2025

Unstarred Question No. 40, tabled by Shri Carlos Ferreira, Hon. MLA, as regards ‘List of various lawyers/law firms appointed to defend the interests of Departments/State of Goa’ was postponed to 8.8.2025.

(d) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ANNOUNCEMENT MADE BY DR. RAMESH TAWADKAR, THE HON. SPEAKER

Dr. Ramesh Tawadkar, the Hon. Speaker, made the following statement:

“Hon. Members, I am providing clarifications on LAQs listed on 24.7.2025, I state as follows:

Postponed Starred LAQ No.1C will be answered on 7.8.2025. Starred LAQ No. 3A is postponed to the next Session. Starred LAQs No. 2A, 13B, 20B, 20C and Unstarred LAQs No. 38, 57, 62, 94, 96, 127 and 134 will be answered on 7.8.2025. Unstarred LAQ No. 152 will be transferred to Industries.”

12 30 PM

3. ZERO HOUR MENTIONS

1. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House as regards the anxiety among the people of Bicholim and daily commuters using the newly constructed main Bicholim Bypass due to the repeated landslides occurring along this route. Large rocks and boulders were seen dislodged and strewn across the road. The steps the Government as taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. Shri. Nilesh Cabral, Hon. MLA, drew the attention of the House, as regards anxiety in the minds of the Cashew farmers as there is alarming drop in cashew production across south Goa, with farmers reporting nearly 50% decline in yield this season. This is primarily due to unseasonal weather patterns and weak monsoon conditions, which disrupted flowering and fruiting phases of cashew trees. This has caused severe distress to hundreds of small and marginal farmers in talukas such as Quepem, and Sanguem where cashew is a key livelihood crop. whether any compensation or relief measures are proposed for affected cashew farmers by the Government. The steps the Government has taken in this regard.

Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

3. Shri. Aleixo R. Lourenco, the Hon. MLA, made a mention as regards the anxiety amongst Goans in USA specially in Texas whose Indian passports have expired and cannot travel. The process by the Authority is complicated and asking too many documents to prove one's Nationality despite showing expired Indian passports. The action the State Government of Goa intends to take in this regard by requesting the Central Government especially MEA, to intervene and give immediate relaxation and provide fast travel documents, so Goans can come peacefully without any further hardships.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. Shri. Jit Arolkar, Hon. MLA, made a mention as regards the difficulties faced by my Goan brothers and sisters interested in going to Vailankanni. The trains are always full and even if one gets ticket, the timings of return journey causes problems. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. Shri. Sankalp Amonkar, Hon. MLA, made a mention as regards the concerns raised by the people of Mormugao Constituency as in recent times, people have been experiencing strong unbearable odour emitting during the cargo handling operations at Mormugao Port. People fear that this air pollution may lead to severe respiratory health issues. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, Hon. Chief Minister and Shri Aleixo Sequeira, the Hon. Minister for Environment and Climate Change, replied to the mention.

6. Shri. Viresh Borkar, Hon. MLA, made a mention as regards the challenges faced by Naik Fulkar Samaj from Mardol Goa, for cultivating the zayo, known as “Mardolchyo

Zayo” which is indispensable cultural heritage and for securing their rightful land ownership. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Atanasio Monserratte, Hon. Minister for Revenue, replied to the mention.

7. Shri. Altone D’ Costa, Hon. MLA, made a mention as regards the difficulties faced by the general public in obtaining birth certificates for births registered during the 1960s and early 1970s. Despite applying through the online portal for reconstruction of birth records, many applicants face significant challenges. In several cases, people are compelled to travel to Panjim or Margao offices, which causes inconvenience, especially among senior citizens and residents of rural areas. The steps taken by the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Atanasio Monserratte, Hon. Minister for Revenue, replied to the mention.

8. Shri. Krishna Salkar, Hon. MLA, made a mention as regards the plight of the people regarding the day by day environmental degradation of the once famous Kharewada Beach in Vasco. The steps the Government has taken in this regard.

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.

9. Shri. Venzy Viegas, Hon. MLA, made a mention as regards the plight of every person as there is a high risk of accidents near Orlim Impala junction, where there are pavement blocks which have been exposed and several people have fallen down, as well as a pipe is projecting out in between the road. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Shri. Cruz Silva, Hon. MLA, made a mention as regards the plight of the residents of Velim due to the persistent leakages and deteriorating condition of ageing water pipelines. These decades-old pipelines, many of which have not been replaced, are now severely corroded and prone to frequent ruptures. This has resulted in critically low water pressure and recurring scarcity, especially in areas such as Velim, Ambelim and São José de Areal, Dicarpalli. The tendered work for replacement of the old pipeline from Padribhatt to Moll in São José de Areal, which was sanctioned by the Public Works Department has not yet received work order. The delay in issuing this work order is directly impacting water supply to Moll and surrounding wards in Sao Jose de Areal where residents are struggling to meet even basic daily needs. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

11. Shri. Pravin Arlekar, Hon. MLA, made a mention as regards the Mopa International airport is constructed on the Mopa plateau surrounded by villages namely Mopa, Ugavem, Amberem, Poroscadem, Varkhand, Casarvarnem and Chandel hali. The water from the top of the hillock is discharged by providing outlet at various places namely Amberem Varkhand, Casarvarnem and Purva villages. The department has constructed and developed nullah for outlet for Amberem village. Similarly it is proposed to developed nullah starting from outlet at Ugavem, Casarvrnem, Varkhand villages, so that water can be discharged to the river without causing flooding in low lying villages and to avoid submergence of road during heavy monsoon.

Shri Subhash Shirodkar, the Hon. Minister, for Water Resources, replied to the mention.

12. Smt. Jennifer Monserrate, Hon. MLA, made a mention as regards the plight of the people of Taleigao due to the rampant increase of garbage accumulation at Caranzalem Aivao beach, particularly during the monsoon season and there is a need for a sustainable year round beach cleaning and maintenance program.

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.

13. Shri. Rodolfo Fernandes, Hon. MLA, made a mention as regards the plight of the people of St. Cruz Constituency due to the accident-Prone Zone at Mercedes Circle. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

14. Smt. Delilah Lobo, Hon. MLA, made a mention as regards the plight of fishermen from Chapora and surrounding villages that the Chapora Jetty is in a dilapidated condition and may collapse anytime. The steps Government intends to take and the time frame within which the said work will be completed.

Shri Nilkanth Halarnkar, the Hon. Minister for Fisheries, replied to the mention.

15. Shri. Yuri Alemao, Hon. Leader of the Opposition, drew the the attention House to the menace of monkeys in Cuncolim and neighbouring villages. The problem is alarming as the gang of monkeys jump on rooftops of houses causing damage to the roof tiles. The monkeys also ransack the fruits and vegetables in the home gardens. In Cuncolim, you will see many houses have put up fishing nets on rooftops. This menace is found also in the neighbouring villages of Assolna, Velim, Chinchinim. There are reports of similar damage in residential areas in the villages of Ponda taluka. The steps the Government has taken in this regard.

Shri Vishwajit Rane, the Hon. Minister for Forests, replied to the mention.

1 05 PM

4. PAPERS LAID ON THE TABLE

DR. PRAMOD SAWANT, Hon. Chief Minister, laid the following on the table of the House:

a) (I) The Goa Goods and Services Tax Act, 2017

a) Tax Notifications

1. Notification No. 38/1/2017-Fin (R&C) (291)27762 dated 07.03.2025, published in the Extraordinary Official Gazette, Series I, No.49, dated 07/03/2025.
2. Notification No. 38/1/2017-Fin (R&C) (293)28017dated 15.04.2025, published in the Extraordinary Official Gazette, Series I, No.2, dated 15/04/2025.

(II) The Value Added Tax Act, 2005

1. Notification No.4/5/2005-Fin (R&C) (154) / 28106 dated 25-Apr-2025, published in the Official Gazette, Extraordinary, Series I, No. 4, dated 28th April, 2025.

b) The Goa Minor Mineral Concession Rules, 1985.

- 1) Notification No. 04/207/2023/Mines/Mines/3946 dated 27/03/2025 in the Official Series I No. dated 03/04/2025.

c) Annual Report of the North Goa DMFT for the Year 2022-2023.

d) Annual Report of the North Goa DMFT for the year 2023-2024.

e) Annual Report of the South Goa DMFT for the Year 2022-2023.

f) Annual Report of the South Goa DMFT for the year 2023-2024.

(The House adjourned for lunch at 1 05 PM to resume its sittings at 2 30 PM.)

(The House resumed its sittings at 2 30 PM.)

2 30 PM

5. POSTPONED CALLING ATTENTION

DR. DEVIYA RANE, HON. MLA, had called the attention of the Hon. Minister for Power to the following on 23.7.2025:-

“Attention of the House is drawn as regards the tragic death of Late Shri Chandru Gaonkar, linesman from V.P. Morlem, Sattari and recent deaths of other linesmen due to electric shocks while on duty. The steps the Government has taken to conduct a thorough investigation, implement safety protocols and collaborate with technical experts for sustainable solutions”.

The following Members sought clarifications:

1. Dr. Deviya Rane, Hon. MLA
2. Shri Carlos Ferreira, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Smt. Delilah Lobo, Hon. MLA
5. Shri Rodolfo Fernandes, Hon. MLA
6. Shri Nilesh Cabral, Hon. MLA
7. Shri Digambar Kamat, Hon. MLA
8. Dr. Chandrakant Shetye, Hon. MLA
9. Shri Venzy Viegas, Hon. MLA
10. Shri Cruz Silva, Hon. MLA
11. Shri Altone D’Costa, Hon. MLA
12. Shri Vijai Sardesai, Hon. MLA
13. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Ramkrishna Dhavalikar, Hon. Minister for Power, replied to the Calling Attention

3 12 PM

6. CALLING ATTENTIONS

1. SHRI PREMENDRA SHET, MLA, called the attention of the Hon. Minister for Labour and Employment to the following:

“Attention of the House is drawn as regards plight of the laid off workmen of Goa Glass Fiber Limited, at Colvale, which may eventually be permanent which is due to action initiated against the Company by the Department. The steps of the Government has taken in this regard”.

The following Members sought clarifications:-

1. Shri Premendra Shet, Hon. MLA
2. Shri Venzy Viegas, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Vijai Sardesai, Hon. MLA
5. Shri Carlos Ferreira, Hon. MLA
6. Shri Nilesh Cabral, Hon. MLA
7. Shri Cruz Silva, Hon. MLA
8. Shri Altone D’Costa, Hon. MLA
9. Shri Yuri Alemao, Hon. Leader of the Opposition

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Atanasio Monseratte, Hon. Minister for Labour and Employment, replied to the Calling Attention.

2. S/ SHRI CRUZ SILVA, ALTONE D’COSTA, HON. MLAS, SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, S/SHRI VENZY VIEGAS AND CARLOS FERREIRA, HON. MLAs called the attention of the Hon. Minister for Home to the following:

“Attention of the House is drawn as regards growing crimes of theft, robbery, dacoity, crimes related to women and children thus endangering the safety of the people and more specifically children, women and senior citizens. The steps the Government will take in this regard”.

The following Members sought clarifications:-

1. Shri Cruz Silva, Hon. MLA
2. Shri Altone D’Costa, Hon. MLA
3. Shri Venzy Viegas, Hon. MLA
4. Shri Viresh Borkar, Hon. MLA

3 20 PM

(Shri Joshua D’Souza, Hon. Deputy Speaker, was in Chair)

5. Shri Carlos Ferreira, Hon. MLA

3 40 PM

(Shri Krishna Salkar, Hon. MLA, was in Chair).

6. Shri Vijai Sardesai, Hon. MLA
7. Shri Yuri Alemao, Hon. Leader of the Opposition.

(The House was adjourned for tea at 4 11 PM to meet at 4 30 PM).

(The House resumed its sittings at 4 30 PM).

(Dr. Ramesh Tawadkar, Hon. Speaker was in the Chair).

4 30 PM

7. POSTPONED PRIVATE MEMBERS’ RESOLUTION

1. SHRI CARLOS FERRERIA, HON. MLA, moved the following:

“This House unanimously resolves the Government to address the pressing issue of unemployment in the State by urging the Government to adopt and implement comprehensive policies aimed at creating sustainable job opportunities in both the private and public sectors, while ensuring that Goans are prioritized and safeguarded through mechanisms that uphold fairness, equality, and justice. Further, the House emphasizes the need for stringent measures to guarantee transparency in the recruitment process, equitable access to opportunities for all qualified applicants, and protection of the rights and dignity of those already employed, thereby fostering an environment of trust and economic stability for the people of Goa.

The following Members spoke on the Resolution:

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Venzy Viegas, Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Shri Altone D’Costa, Hon. MLA

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in the Chair).

5 11 PM

6. Shri Vijai Sardesai, Hon. MLA
 7. Shri Yuri Alemao, Hon. Leader of the Opposition.
- Dr. Pramod Sawant, Hon. Chief Minister, replied to the Private Members Resolution. Thereafter, the Resolution was withdrawn by the leave of the House.

6 12 PM

8. PRIVATE MEMBERS' RESOLUTIONS

1. SHRI JIT AROLKAR, HON. MLA, moved the following:-

“This House unanimously resolves that the Government takes steps to strategically develop and project Goa as a transit and layover destination for international airlines, particularly through the creation of a dedicated hub and spoke model which will promote short stay, high spending tourism by designing and implementing a Transit Tourism Policy for Goa.”

The following Member spoke on the Resolution:

Shri Jit Arolkar, Hon. MLA.

Dr. Pramod Sawant, the Hon. Chief Minister, gave clarifications. Thereafter, the Resolution was withdrawn by the leave of the House.

2. SHRI DIGAMBAR KAMAT, HON. MLA, moved the following:

“This House recommends the Government to constitute a Goa State Commission on climate resilience and water security to study the impact of climate change on Goa’s water resources, coastlines, agriculture and bio-diversity and to formulate a comprehensive long-term strategy for water conservation, flood management and ecological sustainability.”

The following Members spoke on the Resolution:

1. Shri Digambar Kamat, Hon. MLA
2. Shri Nilesh Cabral, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Sankalp Amonkar, Hon. MLA
6. Dr. Chandrakant Shetye, Hon. MLA
7. Shri Cruz Silva, Hon. MLA
8. Shri Carlos Ferreira, Hon. MLA
9. Shri Altone D’Costa, Hon. MLA
10. Shri Vijai Sardesai, Hon. MLA
11. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Resolution. Thereafter, the Resolution was withdrawn by the leave of the House.

3. SHRI VIRESH BORKAR, MLA, moved the following:

“This House recommends the Government that the terms ‘Goans’ and ‘Persons of Goan Origin’ be clearly defined in law to protect the identity and rights of Goan people. In doing so, a proper policy can be framed to benefit Goan people and prevent demographic change in the Goan landscape.”

The following Member spoke on the Resolution:

1. Shri Viresh Borkar, Hon. MLA.

Dr. Pramod Sawant, the Hon. Chief Minister, gave clarifications.

(Pandemonium in the House. The Hon. Speaker, requested the Hon. MLA to withdraw his Resolution. As pandemonium continued, Shri Viresh Borkar, the Hon.

MLA, rushed to the well of the House. The Hon. Member, was subsequently marshalled out of the House and the discussion on the Resolution was deemed defeated.

4. As the Hon. Speaker, called out Shri Venzy Viegas, Hon. MLA, to move his Resolution No. 4, as pandemonium in the House continued, the Hon. Member did not move his Resolution. Thus, the Resolution lapsed.

5. SHRI CARLOS FERREIRA, MLA, moved the following:-

“This House unanimously resolves that the Government takes steps to introduce Romi Konkani in the Schools in Goa considering that Romi Konkani script is in use for more than 450 years in Goa and is responsible for the survival of Konkani language during the Colonial regime and in accord with NEP 2020 which in Para 4.11 has clearly delineated and recognized the need for effective educational benefits with the power of language in education with the words “It is well understood that young children learn and grasp nontrivial concepts more quickly in their home language/mother tongue. Home language is usually the same language as the mother tongue or that which is spoken by local communities” and in keeping with the desire to protect and retain Goa’s ethos and identity which also stems from the use of Romi Konkani.”

The following Members spoke on the Resolution:-

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Venzy Viegas, Hon. MLA
3. Shri Altone D’Costa, Hon. MLA
3. Shri Cruz Silva, Hon. MLA

(Pandemonium in the House).

4. Shri Vijai Sardesai, Hon. MLA
5. Shri Yuri Alemao, Hon. Leader of Opposition

Pandemonium in the House continued. Division was sought. During Division, 26 stood against and 6 stood for the Resolution. Thereafter, the Resolution was put to the vote of the House and was defeated.

7 12 PM

9. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-2)

Shri Ravi Naik, the Hon. Minister for Agriculture, moved the following Demands:-

- | | | |
|---------------|---|------------------------------|
| Demand No. 64 | - | Agriculture |
| Demand No. 69 | - | Handicraft, Textile and Coir |
| Demand No. 70 | - | Civil Supplies |

S/Shri Yuri Alemao, Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, MLAs’, moved the Cut Motions listed in List No. 2, 2A, 2B, 2C, 2D, 2E and 2F to Demand Nos. 64, 69 and 70.

The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-:

The following Members spoke:

- Shri Carlos Ferreira, Hon. MLA
Smt. Delilah Lobo, Hon. MLA
Shri Govind Gaude, Hon. MLA

Dr. Deviya Rane, Hon. MLA
Dr. Ganesh Gaonkar, Hon. MLA
Dr. Chandrakant Shetye, MLA
Shri Vijai Sardesai, Hon. MLA
Shri Sankalp Amonkar, Hon. MLA
Shri Kedar Naik, Hon. MLA

(Shri Aleixo. R. Lourenco, the Hon. MLA, was in the Chair).

7 20 PM

Shri Premendra Shet, MLA
Shri Altone D'Costa, Hon. MLA
Shri Rodolfo Fernandes, Hon. MLA
Shri Rajesh Fal Dessai, Hon. MLA
Shri Digambar Kamat, Hon. MLA
Shri Nilesh Cabral, Hon. MLA

8 17 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in Chair).

Shri Aleixo Reginaldo Lourenco, Hon. MLA

9 12 PM

(Shri Krishna Salkar, the Hon. MLA, was in the Chair).

Shri Cruz Silva, Hon. MLA
Shri Venzy Viegas, Hon. MLA

9 50 PM

(Dr. Ganesh Gaonkar, the Hon. MLA, was in the Chair).

10 16 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

Shri Antonio Vas, Hon. MLA
Shri Yuri Alemao, Hon. Leader of the Opposition

Thereafter, the Cut Motions moved by S/Shri Yuri Alemao, Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, MLAs', listed in List No. 2, 2A, 2B, 2C, 2D, 2E and 2F to Demand Nos. 64, 69 and 70, was negatived. Thereafter, the Demand Nos. 64, 69 and 70 were put to the vote of the House and were passed.

11 20 PM

10. GOVERNMENT BILL – INTRODUCED

SHRI ROHAN KHAUNTE, Hon. Minister for Tourism, moved for leave to introduce-The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

(The House was adjourned at 11 21 PM to meet on Monday, the 28th July, 2025 at 11 30 AM).

MONDAY, 28 JULY, 2025

11.30 A.M.

11 30 AM

1. QUESTIONS

(e) STARRED QUESTION ORALLY ANSWERED

1. Starred Question No.1B, tabled by **Shri Yuri Alemao, Hon. Leader of Opposition**, as regards 'Water Transport Projects' was orally answered.
2. **Shri Premendra Shet, Hon. MLA**, as regards 'Issue pertaining to electricity in Mayem Constituency' was orally answered.
3. **S/Shri Carlos Ferreira and Vijai Sardesai, Hon. MLAs'** as regards 'National Education Policy' was orally answered.
4. **Shri Antonio Vas, Hon. MLA**, as regards 'Allotment of closed Government Schools to NGOs' was orally answered.
5. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. **Shri Pravin Arlekar, Hon. MLA**, drew the attention of the House, as regards remuneration for lecture basis teachers is Rs. 400 per lecture, whereas college section teachers are getting Rs. 750 per lecture. The steps taken by the Government to increase remuneration to atleast Rs. 650 per lecture. The Government should give temporary status for lecture basis teachers.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
2. **Shri. Sankalp Amonkar, Hon. MLA**, drew the attention of the House to the plight of the people especially the tourists visiting Baina Beach as there are no toilets or washrooms facilities at the beach. Baina beach is attracting a lot of tourists due to its scenic beauty and beautiful sunset. However, the visitors face a lot of hardships and inconvenience due to non-availability of the much needed toilets and washroom facilities. The steps the Government intends to take in this regard.
Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.
3. **Shri. Michael Lobo, Hon. MLA**, drew the attention of the House as regards the growing concern among Goans regarding the illegal homestays in buildings and unregistered homes and estates. This unregulated activity is causing anxiety among residents, raising concerns about safety, security and infrastructure strain. The steps the Government has taken in this regard.
Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.
4. **Shri. Nilesh Cabral, Hon. MLA**, drew the attention of the House as regards the anxiety in the minds of people due to the growing menace of cyber financial frauds being reported across the State, including Curchorem. The steps the Government has taken in this regard.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. **Shri. Carlos Ferreira, Hon. MLA**, drew the attention of the House as regards the recently inaugurated Chimbel flyover on the Mercedes-Old Goa road in relation to its approach section heading towards Old Goa having a variation in the road levels thereby causing vehicles to jump, which eventually can lead to accidents or fatalities. The steps the Government intends to take to attend to this danger on an urgent war footing.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
6. **Shri. Vijai Sardesai, Hon. MLA**, drew the attention of the House, as regards the anxiety in the minds of general public with regards to the future of hills and ecologically sensitive areas in Goa following misuse of hill protection regulations by Government Departments.
Shri Vishwajit Rane, the Hon. Minister for Town and Country Planning, replied to the mention.
7. **Shri. Yuri Alemao, Hon. Leader of Opposition**, drew the attention of the House of the anxiety among homeless women and persons with disabilities as no money is disbursed to these needy sections. Street Providence is running 11 homes for homeless with total of 150 residents at present. The Government has made budgetary provision but the funds are not released as the scheme along with the rules and regulations is yet to be prepared. The steps the Government has taken in the matter.
Shri Subhash Phal Dessai, the Hon. Minister for Social Welfare, replied to the mention.
8. **Shri. Krishna Salkar, Hon. MLA**, made a mention as regards anxiety among Ex-servicemen community regarding restrictions being imposed on exemption of stamp duty while buying property which was earlier permitted. Further restrictions of 15 years domicile period has also been imposed thereby making it impossible for them to avail any benefits from State offered schemes despite being eligible. The Ex-servicemen community have contributed a lot in protecting our borders and our Nation. The steps the Government has taken in the matter.
Shri Atanasio Monserratte, the Hon. Minister for Revenue, replied to the mention.
9. **Shri. Venzy Viegas, Hon. MLA**, drew the attention of the House as regards the anxiety in the minds of general public that the Benaullim Beach parking area which was been allotted by tourism and agreed by local bodies for parking, is now tendered and given to private companies without taking into consideration the local MLA, local bodies and stake holders, The Government must come out clear that the parking area is not given on lease to private entities and it should be kept as parking for locals, tourist, stake holders and Government and Tourism Department must officially inform and take into consideration local MLA and local panchayat prior to taking any such decisions. The steps the Government has taken in this regard.
Shri Rohan Khaunte, Hon. Minister for Tourism, replied to the mention.
10. **Shri. Cruz Silva, Hon. MLA**, made a mention as regards anxiety in the minds of villagers of Azossim Mandur village of Tiswadi Taluka as one of the villager, named, Shri Anil Kurtikar, who had reportedly gone for fishing on 4th July in the Khazan fields of Mandur did not return back and there has been no trace of his whereabouts since then. Agassaim Police and Fire & Emergency services as well as villagers have conducted intensive search but has not yielded any success. The search is difficult as the outer protective bandhs of Carambolim khazan are destroyed and entire khazan area is filled with water and mangroves and has resulted in new waterways as well as presence of

crocodiles. It is urged to put in more efforts to search for Shri Anil Kurtikar and also take urgent steps to repair the bandhs and restore the khazan fields so that people can venture in these fields without fear. Exactly, one year ago, there was another incident where only a hand of an infant baby was found in this area. The danger of crocodile entering the village is imminent and also the bandhs of St. Mathews tenant association of Azossim, which is now exposed as outer protective bandhs are not there have been washed away twice in last two years resulting in non cultivation of paddy fields. The matter of construction of bandhs of Carambolim Khazan is pending for several years and due to continued neglect, the entire khazan has become a big forest of mangroves which have made any movement in the fields impossible.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

11. Shri. Altone D'Costa, the Hon. MLA, drew the attention of the House, as regards the proposed third district headquarters in Curchorem. The third district is expected to comprise of four talukas Quepem, Sanguem, Canacona and Dharbandora. The people of Quepem strongly demand that the district headquarters be established in Quepem instead of Curchorem. The steps the Government needs to clarify and address the growing concerns and apprehensions in the minds of Quepemkars.

Shri Atanasio Monserratte, the Hon. Minister for Revenue, replied to the mention.

12. Shri Jit Arolkar, the Hon. MLA, drew the attention of the House as regards the rising cases of heart attacks among youth in the age group of 20-45 in Goa. The steps the Government has taken to start compulsory hemoglobin and heart screening tests at Government health Centres to save lives by early detection.

Shri Vishwajit Rane, the Hon. Minister for Health, replied to the mention.

13. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House, as regards the ongoing road widening initiatives in Goa that have fuelled fear of property loss, displacement and threats to heritage homes. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

14. Shri Viresh Borkar, Hon. MLA, made a mention as regards the development activities on property known as "Mhatraechi Homti" in Siridao, Palem. Today the historic caves face the threat from the builders and conversion. The steps the Government intends to take to protect the site.

Shri Subhash Phal Dessai, the Hon. Minister for Archaeology, replied to the mention.

12 58 PM

3. STATEMENT MADE BY DR. PRAMOD SAWANT, HON. CHIEF MINISTER

Dr. Pramod Sawant, the Hon. Chief Minister, made a statement that all the Hon. Members should maintain the decorum of the House by strictly adhering to the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly and Kaul and Shakdher thus also adhering to the Parliamentary practices and procedures.

12 59 PM

4. PAPERS LAID ON THE TABLE

DR. PRAMOD SAWANT, the Hon. Chief Minister, laid on the table of the House the following:

The Annual Report of the Goa Human Rights Commission for the year 2024-2025.

(The House adjourned for lunch at 1 04 PM to meet at 2 30 PM.)

(The House resumed its sittings at 2 30 PM.)

2 30 PM

5. CALLING ATTENTIONS

1. SHRI NILESH CABRAL, HON. MLA, called the attention of the Hon. Minister for Social Welfare to the following:

“Attention of the House is drawn to provide homes to the homeless through the Scheme for Rural Homeless. The steps the Government intends to take in this regard.”

The following Members sought clarifications:

1. Shri Nilesh Cabral, Hon. MLA
2. Shri Premendra Shet, Hon. MLA
3. Shri Altone D’Costa, Hon. MLA
4. Dr. Chandrakant Shetye, Hon. MLA
5. Dr. Ganesh Gaonkar, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Jit Arolkar, Hon. MLA
8. Shri Sankalp Amonkar, Hon. MLA
9. Shri Krishna Salkar, Hon. MLA
10. Smt. Delilah Lobo, Hon. MLA
11. Shri Rodolfo Fernandes, Hon. MLA
12. Shri Vijai Sardesai, Hon. MLA
13. Shri Yuri Alemao, Hon. Leader of the Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Subhash Phal Dessai, the Hon. Minister for Social Welfare, replied to the Calling Attention.

2. As Shri Yuri Alemao, the Hon. Leader of the Opposition, rose to move the Clubbed Calling Attention of S/Shri Altone D’Costa, Venzy Viegas, Carlos Ferreira and Cruz Silva, MLAs’ on the subject matter of increasing road accidents and the steps taken in this regard, at this juncture, Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Transport, gave clarifications that the subject matter can be discussed during the Demands related to transport, which is listed for the day. The Hon. Speaker, also invoked Rule 308 and Rule 309 of the Rules of Procedure and Conduct of Business of the Goa Legislative Assembly. Therefore, the Calling Attention, was not taken up by the House.

(The House was adjourned for tea at 4 00 PM to resume its sittings at 4 30 PM.)

(The House resumed its sittings at 4 30 PM.)

4 30 PM

6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-3)

Shri Mauvin Godinho, the Hon. Minister for Transport, moved the following Demands:-

Demand No. 13 - Transport

Demand No. 19 - Industries, Trade & Commerce

Demand No. 31- Panchayats

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva and Viresh Borkar, Hon. MLAs’, moved the Cut Motions listed in List No.3, 3A, 3B, 3C, 3D, 3E and 3F to Demand Nos. 13, 19 and 31.

The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-:

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Premendra Shet, Hon. MLA
3. Dr. Chandrakant Shetye, Hon. MLA
4. Smt. Delilah Lobo, Hon. MLA
5. Dr. Ganesh Gaonkar, Hon. MLA
6. Smt. Jennifer Monserratte, Hon. MLA
7. Shri Govind Gaude, Hon. MLA
8. Shri Rodolfo Fernandes, Hon. MLA
9. Shri Rajesh Fal Dessai, the Hon. MLA
10. Shri Pravin Arlekar, Hon. MLA
11. Shri Kedar Naik, Hon. MLA
12. Shri Sankalp Amonkar, Hon. MLA

5 15 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in Chair).

13. Shri Jit Arolkar, Hon. MLA
14. Shri Venzy Viegas, Hon. MLA
15. Shri Aleixo Reginaldo Lourneco, Hon. MLA
16. Dr. Deviya Rane, Hon. MLA

6 20 PM

(Shri Krishna Salkar, the Hon. MLA, was in Chair).

17. Shri Krishna Salkar, Hon. MLA
18. Shri Altone D’Costa, Hon. MLA
19. Shri Michael Lobo, Hon. MLA

7 50 PM

(Shri Aleixo Reginaldo Lourenco, the Hon. MLA, was in Chair).

20. Shri Viresh Borkar, Hon. MLA
21. Shri Nilesh Cabral, Hon. MLA
22. Shri Cruz Silva, Hon. MLA
23. Shri Vijai Sardesai, Hon. MLA

9 16 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair)

24. Shri Ulhas Tuenkar, Hon. MLA
25. Shri Joshua De Souza, the Hon. Deputy Speaker
26. Shri Yuri Alemao, Hon. Leader of Opposition

10 33 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in Chair).

Thereafter, the Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva and Shri Viresh Borkar, Hon. MLAs', listed in List No. 3, 3A, 3B, 3C, 3D, 3E and 3F to Demand Nos. 13, 19 and 31 were negatived. Thereafter, the Demand Nos. 13, 19 and 31, were put to the vote of the House and were passed.

11 45 PM

7. **GOVERNMENT BILL—INTRODUCED**

DR. PRAMOD SAWANT, Hon. Chief Minister/Hon. Minister for Education, moved for leave to introduce The Goa Private Universities (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

(The House was adjourned at 11 46 PM to meet on Tuesday, 29th July, 2025 at 11 30 AM).

TUESDAY, 29 JULY, 2025
11 30 AM

11 30 AM

1. **QUESTIONS**

(c) **STARRED QUESTIONS**

1. Starred Question No. 2C, tabled by S/Shri Yuri Alemao, Hon. Leader of the Opposition Altone D'Costa, Carlos Ferreira Hon. MLAs, as regards 'Irregularities in CADA Land allocation to Deltin Group at Dhargal,' was orally answered.
2. Starred Question No. 3A, tabled by S/Shri Venzy Viegas and Shri Cruz Silva, Hon. MLAs', as regards 'Smuggling of liquor from the State', was orally answered.
3. Starred Question No. 4A, tabled by Sri Antonio Vas, Hon. MLA, was orally answered.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(d) **UNSTARRED QUESTIONS**

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. **ZERO HOUR MENTIONS**

1. **Shri Rodolfo Fernandes, Hon. MLA**, drew the attention of the House as regards the attack by dog on a minor child in Indiranagar, Chimbel. The steps the Government has taken in the matter.
Shri Nilkanth Halarnkar, the Hon. Minister for Animal Husbandry and Veterinary Services, replied to the mention.
2. **Shri Sankalp Amonkar, Hon. MLA**, drew the attention of the serious concern with regards to lack of doctors on weekends at Chicalim Sub-District Hospital. During last Sunday, the hospital witnessed long queues as the patients from three Constituencies i.e. Mormugao, Vasco and Dabolim had to wait for long hours for treatment as there was only one doctor attending the patients. The patients including the old and the children suffering from viral infection with high fever had a very tough time to get themselves checked by the doctor. Being a Sunday and no private clinics open, people had no other option, but to visit the Chicalim Sub-District Hospital. It is now a routine that on weekends and on holidays there are no proper doctors and other medical staff at the hospital, putting the patients to hardships. The steps the Government intends to take in this regard".
Shri Vishwajit Rane, the Hon. Minister for Public Health, replied to the mention.

3. **Shri. Vijai Sardesai, Hon. MLA**, made a mention as regards the unemployed youth with regard to recruitment in Margao Municipal Council. The steps the Government has taken in this regard.
Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.
4. **Shri. Jit Arolkar, Hon. MLA**, made a mention as regards the comprehensive plan for fishermen as mandated in the CRZ Notification is not yet completed. The notified comprehensive plan will help to protect the houses of the fishermen as well as the net mending sheds and their livelihood. It will also permit construction of houses for fisherman in coastal areas between **100 to 200 mts from Hide Tide line. The steps the Government has taken in this regard.**
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
5. **Shri. Nilesh Cabral, Hon. MLA**, made a mention as regards the public safety concerns due to unsafe road conditions caused by trenching for underground cabling from Tilamol to Rivona.
Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the mention.
6. **Shri. Cruz Silva, Hon. MLA**, made a mention of Goa's 61-day monsoon fishing ban concludes at midnight on July 31st, the steps the Government has taken for readiness at Cutbona jetty. The steps the Government has taken to conduct final inspections before August 1st, operationalizing the new toilet block and eco-toilets, restoring navigational safety at the River Sal mouth and co-ordinating with Health and Labour Departments for migrant workers welfare.
Shri Nilkanth Halarnkar, the Hon. Minister for Fisheries, replied to the mention.
7. **Shri. Krishna Salkar, Hon. MLA**, drew the attention of the House as regards the dilapidated condition of the Government High School (Main) at Vasco and the Government Higher Secondary School, Baina. The steps the Government has taken in this regard.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
8. **Shri. Altone D'Costa, Hon. MLA**, made a mention as regards, the dilapidated condition of the Borim Bridge. The steps the Government has taken in this regard.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
9. **Shri. Venzy Viegas, Hon. MLA**, made a mention as regards the lack of street lighting on the newly constructed Benaolim–Navelim bridge.
Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the mention.
10. **Shri. Yuri Alemao, the Hon. Leader of the Opposition**, made a mention as regards the issue of librarians on a contractual basis contributing to Government-Aided Secondary Schools. These librarians have no job security as the continuation of the contract for the subsequent year is unassured, and they are totally at the mercy of the management, with payments being irregular. Under the "Scheme to sanction Librarians to Government and Government-Aided Secondary Schools," Government-Aided Secondary Schools have appointed librarians on a minimal consolidated salary of Rs 14,000 per month. Their appointment is for 10 months on a contract basis, from June to March every year, which has been in place since 2016. As of now, there are around 130 such youth appointed to the post of librarians on a contract basis across Goa. The steps the Government will take to regularize these librarians.
Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.
11. **Shri. Viresh Borkar, Hon. MLA**, made a mention as regards the dangerous condition of two key road stretches in Bardez Taluka— the NH from Guirim Junction to Atal Setu in Porvorim

and the Saligao Circle to Pilerne Industrial Estate road. The newly carpeted NH stretch has already deteriorated with the monsoon, filled with potholes and posing a serious threat to commuters. Similarly, the Saligao–Pilerne road remains unsafe despite repeated patchwork, with accidents being reported. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12. **Smt. Delilah Lobo, Hon. MLA,** made a mention as regards from Siolim-Marna that the existing sluice gate/Manas near St. Anthony Church at Marna, is in a very bad condition. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

13. **Shri. Premendra Shet, Hon. MLA,** made a mention that the Government has leased out land to Chowgule Company at Poirá-Sirigao Village, wherein the company interested in extracting mining ore and simultaneously constructed some buildings as well as allotment of play ground. Recently, the company erected fencing around its leased out property, however there is anxiety in the minds of youth and sports personnel of village Poirá and nearby that in future the company may erect fencing around the playground and therefore youth and sports personnel may be denied sports activities and other sports events presently utilized for the said purpose. Some dangerous trees in the said leased out property are leaning on public road, dwelling houses and commercial units, and therefore the trees have to be cut well in advance by the said company to avoid future eventualities. The steps the Government will take to see that the playground will be given free access to the youth, sports personnel of Poirá village or nearby and see that dangerous leaning trees will be cut before any tragedy takes place.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 49 PM

3. **PAPERS LAID ON THE TABLE**

Dr. Pramod Sawant, the Hon. Chief Minister, laid on the table of the House the Report on Surface and Ground Water Quality Monitoring for Metal concentration at Saipem village, Candolim-Goa and Ground Water Quality for Metal concentration in and around Cuncolim Industrial Estate, Cuncolim-Goa.

12 49 PM

4. **CALLING ATTENTIONS**

1. **SHRI SANKALP AMONKAR, Hon. MLA,** called the attention of the Chief Minister/ Minister for Home to the following:

“Attention of the House is drawn as regards the growing concerns of the people regarding the activities of some of the recruitment agencies in the State of Goa, particularly those involved in facilitating overseas employment of our citizens. Some of these agencies are allegedly engaging in charging exorbitant fees, providing misleading information about job offers, and failing to fulfill contractual agreements with the workers. The steps the Government has taken to monitor and regulate these agencies.

The following Hon. Members sought clarifications:-

1. Shri Sankalp Amonkar, Hon. MLA
2. Shri Vijai Sardesai, Hon. MLA
3. Shri Nilesh Cabral, Hon. MLA
4. Smt. Delilah Lobo, Hon. MLA
5. Shri Viresh Borkar, Hon. MLA
6. Shri Cruz Silva, Hon. MLA
7. Shri Aleixo Reginaldo Lourenco, Hon. MLA
8. Shri Kedar Naik, Hon. MLA
9. Shri Carlos Ferreira, Hon. MLA
10. Shri Venzy Viegas, Hon. MLA
11. Shri Rodolfo Fernandes, Hon. MLA
12. Shri Altone D’Costa, Hon. MLA
13. Shri Yuri Alemao, the Hon. Leader of the Opposition

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

(The House adjourned at 1 17 PM to resume its sittings at 2 30 PM).

(The House resumed its sittings at 2 30 PM).

2 30 PM

2. S/SHRI VIJAI SARDESAI AND VIRESH BORKAR, Hon. MLAs, called the attention of the Hon. Chief Minister/Minister for Education to the following:

“Attention of the House is drawn as regards observations made by the Enquiry Committee headed by Retd. Justice Khandeparker, pertaining to examination paper leak case. The measures the Government has taken to implement a long term vision document for effective functioning of Goa University, to draw a academic roadmap of Goa University and to effectively implement the provisions of the Goa University Act, 1984 and its relevant statues and Ordinances effectively. The steps the Government intends to take in this regard.”

The following Hon. Members sought clarifications:-

1. Shri Vijai Sardesai, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Carlos Ferreira, the Hon. MLA
4. Shri Altone D’Costa, Hon. MLA
5. Shri Venzy Viegas, Hon. MLA
6. Shri Cruz Silva, Hon. MLA
7. Shri Yuri Alemao, the Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

3 00 PM

5. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY- 4)

Shri Rohan Khaunte, the Hon. Minister for Tourism, moved the following:-

- | | | |
|---------------|---|-------------------------|
| Demand No. 20 | - | Printing and Stationery |
| Demand No. 78 | - | Tourism |
| Demand No. 82 | - | Information Technology |

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy

Viegas, Cruz Silva, Viresh Borkar and Altone D’Costa Hon. MLAs’, moved the Cut Motions listed in List No. 4, 4A, 4B, 4C, 4D, 4E and 4F to Demand Nos. 20, 78 and 82.

The following Members spoke during the discussion on the Demands for Grants for the year 2025- 2026:-

1. Shri Carlos Ferreira, Hon. MLA

(The House adjourned for tea at 4 00 PM to resume its sittings at 4 30 PM).

(The House resumed its sittings at 4 30 PM).

4 30 PM

2. Smt. Delilah Lobo, Hon. MLA
3. Smt. Jennifer Monserratte, Hon. MLA
4. Shri Jit Arolkar, Hon. MLA
5. Shri Michael Lobo, Hon. MLA
6. Dr. Deviya Rane, Hon. MLA
7. Shri Premendra Shet, Hon. MLA

(Shri Joshua De Souza, the Hon. Dy. Speaker)

5 30 PM

8. Shri Rodolfo Fernandes, Hon. MLA
9. Shri Altone D’Costa, Hon. MLA
10. Shri Rajesh Faldessai, Hon. MLA

6 42 PM

(Shri Krishna Salkar, Hon. MLA, was in Chair).

11. Shri Kedar Naik, Hon. MLA
12. Shri Venzy Viegas, Hon. MLA

7 56 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in Chair).

12. Shri Cruz Silva, Hon. MLA

8 17 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in Chair).

13. Shri Viresh Borkar, Hon. MLA
14. Shri Vijai Sardesai, Hon. MLA

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

8 59 PM

15. Shri Yuri Alemao, Hon. Leader of Opposition.

Thereafter, the Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Viresh Borkar and Altone D'Costa Hon. MLAs', listed in List No. 4, 4A, 4B, 4C, 4D, 4E and 4F to Demand Nos. 20, 78 and 82 were negatived. Thereafter, the Demand Nos. 20, 78 and 82 were put to the vote of the House and were passed.

9 43 PM

6. **GOVERNMENT BILLS - INTRODUCED**

1.DR. PRAMOD SAWANT, Hon. Chief Minister/ Minister for Finance moved for leave to introduce The Goa (Recovery of Arrears of Tax, Interest, Penalty, Other Dues Through Settlement) (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

2. SHRI ATANASIO MONSERRRATTE, the Hon. Minister for Revenue, moved for leave to introduce The Goa Land Revenue Code (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

(The House was adjourned at 9 44 PM to meet on Wednesday, the 30th July, 2025 at 11 30 AM).

WEDNESDAY, 30 JULY, 2025

11.30 A.M.

11 30 AM

1. **QUESTIONS**

(a) **STARRED QUESTIONS**

1. Starred Question No. 1B, tabled by Shri Premendra Shet, Hon. MLA, as regards 'EHN House Numbers,' was orally answered.
2. Starred Question No. 4A, tabled by Shri Ulhas Tuenkar, Hon. MLA', as regards 'Staff requirement at ZP South Goa,' was orally answered.
3. Starred Question No. 6B, tabled by S/Shri Venzy Viegas and Cruz Silva, Hon. MLAs, as Regards 'Discrepancy in Assessment of House Tax' was orally answered.
4. Starred Question No.7B, tabled by S/Shri Vijai Sardesai and Carlos Ferreira, Hon. MLAs' as regards 'Medal performance of the State', was orally answered.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) **UNSTARRED QUESTIONS**

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri. Venzy Viegas, Hon. MLA, made a mention as regards the need to formally recommend to the Government of India, particularly the Department of Posts, the issuance of a special commemorative postage stamp in honor of St. Joseph Vaz, the Patron Saint of Goa, whose life and service exemplify deep faith, compassion, and resilience. The issuance of such a stamp would serve not only as a tribute to a great missionary and humanitarian but also as a source of pride and identity for the people of Goa.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

2. Shri. Aleixo. R. Lourenco, Hon. MLA, drew the attention of the House that the elevator at the South Goa Planning and Development Authority (SGPDA) Fatorda, Margao, has been dysfunctional for the past many months and that despite being recently repaired, it has again stopped working. People especially the senior citizens are facing hardships to climb the fourth floor where it houses important offices such as TCP,SGPDA, Excise, Sales Tax and GST. The action the Government intends to take in this regard and also as regards shifting of all these vital offices to the adjacent Matanhy Saldanha Administrative Complex, Fatorda, Margao.

Shri Atanasio Monserratte, the Hon. Minister for Revenue, replied to the mention.

3. Shri. Kedar Naik, Hon. MLA, made a mention as regards the malfunctioning of several street lights at NH-66 Highway near Bhumika temple, Guirim and on the service road near Ganpati Visarjan point Guirim which can lead to fatal accidents and also the street lights near Saligao circle are malfunctioning, as this is a major junction and serves as a gateway for most tourists travelling from Mapusa and Panjim to the coastal areas, it is crucial that these lights are promptly monitored and replaced. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the mention.

4. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House regarding the unsafe condition of the local market structure. Just a few weeks ago, heavy winds caused parts of the roof to fly off on two separate occasions within the same week. Despite these risks, the Municipality has not conducted any structural stability certification for 3 years nor proper inspections were carried out. Furthermore, the fish market is operating in a severely unhygienic environment. The drainage channels are blocked and the overall sanitation and hygiene of the premises are being seriously questioned by the residents of Bicholim town. The steps the Government has taken in this regard.

Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.

5. Shri. Jit Arolkar, Hon. MLA, made a mention as regards the CRZ Notification 2019 has provisions that will protect the livelihood of the local communities. The provision of CRZ notification 2019 will be effective from the date of approval of CZMP 2019. The steps the Government has taken to expedite the Notification of CZMP 2019 and protect the livelihood of local communities. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

6. Shri. Anton Vas, the Hon. MLA, drew the attention of the House, as regards the MDR road from Queeny Nagar to MES College junction is in a very bad state. There are pot holes

and cracks. The commuters find it very difficult to commute on that road. Many accidents have occurred there. For the last many years this road was in a bad condition during the monsoon every time it is repaired. The steps the Government has taken to inspect this road and come with a permanent solution.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

7. Shri. Viresh Borkar, Hon. MLA, drew the attention of the House is drawn to problems faced by over 200 residents from 33 households in Juvem, Nadora village, the smallest island in Goa, living in constant fear due to the unsafe condition of the only bridge connecting them to the mainland. The bridge has been declared unfit by the Deputy Collector of Bardez and vehicular movement has become impossible, causing severe hardships to the residents. With no alternative route, the risk of complete isolation looms large. The steps the Government will take to construct a new bridge must be taken up on priority to ensure the safety and connectivity of the people.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

8. Shri. Carlos Ferreira, Hon. MLA, drew the attention of the House, of the order issued by General Administration Department (GAD) asking occupants of Government Quarters situated at St Inez, Panjim to vacate the premises by July 31, 2025, as the Government wants to demolish these buildings. The residents, mostly Government servants and a Hamara School working for the marginalized children has requested the Government to give some more time to vacate the premises due to rains. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

9. Shri. Cruz Silva, Hon. MLA, drew the attention of the House, that despite a Nationwide ban under the Prohibition of Electronic Cigarettes Act, 2019, e-cigarettes are being illegally sold near Schools and Colleges. These devices, disguised as pens or USB drives, are luring students with fruity flavours and misleading packaging. Nicotine addiction, respiratory issues, and long-term harm are also rising. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Shri. Yuri Alemao, Hon. Leader of the Opposition, drew the attention of the House of the acute shortage of staff at almost 90% of the police stations in the State, more specifically at Margao, Mapusa, Maina-Curtorim, Colva, Vasco, Quepem and Ponda. It is observed that key posts are vacant such as PSI (215), Dy. SP (28) for over 2 years. The Hon. High Court has also taken *suo-moto* cognizance of the matter. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 52 PM

3. PAPERS LAID ON THE TABLE

1.DR. PRAMOD SAWANT, Hon. Chief Minister laid the Performance Budget for the year 2025-2026 in respect to the following Demand for Grants:-

Demand No. 30 - Institute of Public Assistance (Provedoria) Part-2 pertaining to Directorate of Small Savings & Lotteries.

2. DR. PRAMOD SAWANT, Hon. Chief Minister laid on the table of the House the Annual Reports of EDC Limited for the year 2022-2023, 2023-2024.

3. SHRI. ATANASIO MONSERRATE, Hon. Minister for Revenue laid the following on the table of the House:-

1. Notification No. 26/24/2016-RD/1866 dated 26/03/2025 published in the Official Gazette Series I No.1 on 03/04/2025 {The Goa Land Revenue (Issuance of Identification and Corresponding Certificate) (Amendment) Rules, 2025}.
2. Notification No. 16/29/1/2024-Rev-I/2454 dated 10/07/2025 published in the Official Gazette Extraordinary Series I No.15 on 10/07/2025.
3. Notification No.16/29/1/2024-Rev-I/2455 dated 10/07/2025 published in the Official Gazette Extraordinary Series I No.15 on 10/07/2025.
4. Order No.16/29/1/2024-Rev-I/2456 dated 10/07/2025 published in the Official Gazette Extraordinary Series I No.15 on 10/07/2025.
5. Notification No.16/29/1/2024-Rev-I/2457 dated 10/07/2025 published in the Official Gazette Extraordinary Series I No.15 on 10/07/2025 (The Goa Escheats, Forfeiture and Bona Vacantia Rules, 2025).

12 53 PM

4. CALLING ATTENTIONS

1. As Dr. Ramesh Tawadkar, called out to Shri Sankalp Amonkar, the Hon. MLA, to call out his Calling Attention tabled by him, as the Hon. Member was not present in the House, the Calling Attention was not taken up.

2. SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, S/SHRI VIRESH BORKAR, CARLOS FERREIRA, VENZY VIEGAS, HON. MLAs, called the attention of the Minister for Town and Country Planning to the following:

"The attention of the House is drawn to the urgent need for a Master Plan to safeguard the UNESCO World Heritage sites in Old Goa. Despite the Archaeological Survey of India (ASI) protecting 14 heritage monuments/sites under the Ancient Monuments and Archaeological Sites and Remains Act, 1958, with prohibited and regulated zones, illegal construction attempts persist. A Master Plan and strict enforcement of rules and regulations are essential to preserve these sites. The steps the Government will take in this matter."

The following Hon. Members sought clarifications:

1. Shri Yuri Alemao, Hon. Leader of the Opposition.
2. Shri Viresh Borkar, Hon. MLA
3. Shri Carlos Ferreira, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Cruz Silva, Hon. MLA
6. Shri Vijai Sardesai, Hon. MLA
7. Shri Aleixo Reginaldo Lourenco, Hon. MLA
8. Shri Rodolfo Fernandes, Hon. MLA

Shri Vishwajit Rane, the Hon. Minister for Town and Country Planning, replied to the Calling Attention.

(The House was adjourned for lunch at 1 07 PM to resume its sittings at 2 30 PM).

(The House resumed its sittings at 2 30 PM.)

2 30 PM

5. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-5)

Shri Atanasio Monserratte, the Hon. Minister for Revenue, moved the following Demands:

Demand No. 7 - Settlement & Land Records

Demand No. 15 - Collectorate, North Goa

Demand No. 16 - Collectorate, South Goa

Demand No. 33 - Revenue

Demand No. 52 - Labour

Demand No. 60 - Employment

Demand No. 72 - Science and Technology

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 5, 5A, 5B, 5C, 5D, 5E and 5F to Demand Nos. 7, 15, 16, 33, 52, 60 and 72.

The following Hon. Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Delilah Lobo, Hon. MLA
3. Dr. Chandrakant Shetye, Hon. MLA
4. Shri Rodolfo Fernandes, Hon. MLA

3 39 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

5. Shri Sankalp Amonkar, Hon. MLA
6. Shri Premendra Shet, Hon. MLA
7. Shri Kedar Naik, Hon. MLA
8. Shri Aleixo Reginaldo Lourenco, Hon. MLA

3 45 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

(The House adjourned for tea at 4 00 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

9. Dr. Deviya Rane, Hon. MLA
10. Shri Pravin Arlekar, Hon. MLA
11. Shri Venzy Viegas, Hon. MLA
12. Dr. Ganesh Gaonkar, Hon. MLA
13. Shri Govind Gaude, Hon. MLA
14. Shri Krishna Salkar, Hon. MLA
15. Shri Viresh Borkar, Hon. MLA
16. Shri Vijai Sardesai, Hon. MLA
17. Shri Cruz Silva, Hon. MLA

6 52 PM

(Shri Krishna Salkar, the Hon. MLA, was in Chair).

18. Shri Yuri Alemao, Hon. Leader of the Opposition.

7 39 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

Thereafter, **Shri Atanasio Monserratte, Hon. Minister for Revenue**, replied to the debate. Thereafter, the Cut Motions moved by **S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Shri Viresh Borkar, Hon. MLAs**, listed in List No. 5, 5A, 5B, 5C, 5D, 5E and 5F to Demand Nos. 7, 15, 16, 33, 52, 60 and 72 were negatived. Thereafter, the Demand Nos. 7, 15, 16, 33, 52, 60 and 72 were put to the vote of the House and were passed.

(The House was adjourned at 8 06 PM to meet on Thursday, 31st July, 2025 to meet at 11 30 AM).

THURSDAY, 31 JULY, 2025

11.30 A.M.

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No. 1B, tabled by Shri Michael Lobo, Hon. MLA, as regards 'Broken glass bottles and plastic waste,' was orally answered.
2. Starred Question No. 2A, tabled by Shri Antonio Vas, Hon. MLA, as regards 'Additional Facilities at Primary Health Centre at Cansaulim,' was orally answered.
3. Starred Question No. 3A, tabled by Shri Govind Gaude, Hon. MLA, as regards 'Beneficiaries under Laadli Laxmi Scheme in the State of Goa' was orally answered.
4. Starred Question No. 4A, tabled by Shri Aleixo Reginaldo Lourenco, Hon. MLA, as regards 'Substandard food and beverages' was orally answered.
5. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

1. Unstarred Question No. 45, tabled by Shri Cruz Silva, Hon. MLA as regards 'Revenue from the Real Estate', and Unstarred Question No. 127, tabled by Shri Viresh Borkar, Hon. MLA, as regard 'FAR Approvals granted', **were postponed to 7.8.2025.**
2. The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri. Krishna Salkar, Hon. MLA, made a mention as regards the recent circular halting grant of new water connections, previously issued under the Health Act based on NOCs from the MMC has caused anxiety among residents. The Water Department's insistence on ownership and title documents is creating widespread resentment, impacting families in long-established homes and those who have undergone family partitions. Many houses have been there for 40 to 50 years or more. Over generations, joint families have split into nuclear units, requiring separate water connections within the same property. These families lack individual title documents for their properties many of which are on Government or Comunidade land. There are cases where

individuals have been unable to obtain water connections at all. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

2. Shri. Venzy Viegas, Hon. MLA, made a mention as regards, a matter of urgent public health concern. Two weeks ago, an enquiry was conducted regarding the availability of the HPV vaccine (for cervical cancer prevention) at Goa Medical College, Bambolim. It was found that while the Paediatrics Department is administering the vaccine to girls up to 14 years of age, the Gynaecology Department has not yet started the vaccination for women. The rollout was scheduled to begin in July 2025, but no vaccines have been received from the Health Ministry, and the programme is yet to start in Government hospitals. This delay is concerning, given the importance of the HPV vaccine in preventing cervical cancer. The steps the Government has taken in this regard. **Shri Vishwajit Rane, the Hon. Minister for Public Health,** replied to the mention.

3. Shri. Viresh Borkar, Hon. MLA, made a mention as regards the lack of streetlights on the Mapusa–Siolim road via Housing Board. This route is used by thousands of commuters daily travelling to Siolim, Mandrem, Keri, Morjim, Arambol. Yet it remains completely dark at night, posing a serious threat to public safety. The absence of lighting increases the risk of accidents and crimes, especially for two-wheeler riders and women. The steps the Government intends to take in this matter.

Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the mention.

4. Shri. Cruz Silva, Hon. MLA, made a mention as regards the villagers and commuters from Velim, Chinchinim and Assolna as the stray cattle occupy the roads leading to frequent accidents especially at night thereby creating danger to human life as well as injuries to these animals. These cattle are either abandoned or left unsupervised and hence there is a need to impound them and /or to be transferred to animal shelter homes to take good care of them. Besides compromising safety, stray cattle destroy farmlands and damage public properties leading to loss for farmers and local Bodies. The steps the Government has taken to launch a Constituency-wide plan for cattle impounding and rehabilitation with proper shelters, enforce penalties and run awareness drives targeting irresponsible cattle ownership and improve co-ordination among Panchayats, Animal Husbandry, and Traffic Police for swift complaint redressal, explore community-driven and eco-sensitive solutions like designated grazing zones and protecting lives and livelihoods.

Shri Nilkanth Halarnkar, the Hon. Minister for Animal Husbandry and Veterinary Services, replied to the mention.

5. Shri. Aleixo.R. Lourenco, Hon. MLA, drew the attention of the House that many DSSS (Dayanand Social Security Scheme) beneficiaries are receiving messages from Directorate of Social Welfare, Government of Goa, to "Kindly get Aadhar seeding completed of your Saving A/c under Dayanand Social Security Scheme and submit report to Social Welfare Department, failing which your benefits will be stopped immediately." It is a matter of grave concern that many of the beneficiaries who have received these messages are more than 70 years of age, some of them are widows and some are also disabled. It is presently raining so heavily in Goa and how do these beneficiaries move

about to get Aadhar seeding done. The action the Government intends to take in this regard. The Government of should give the aforesaid beneficiaries of DSSS at least three months time to complete the Aadhar seeding, as monsoon season is now at its peak.

Shri Subhash Phal Dessai, Hon. Minister for Social Welfare, replied to the mention.

6. Shri. Sankalp Amonkar, Hon. MLA, made a mention to the plight of around 40 dedicated work-charged employees serving under SIDCGL. These staff members, including Technical Assistants, Junior Engineers, Supervisors, Foremen, Electricians, Mechanics, and other essential technical personnel, have been rendering continuous and committed service to the Corporation for more than seven years. Despite performing duties at par with their counterparts on regular establishment, they continue to draw salaries as per the 6th Pay Commission, since their joining in 2017. This difference in pay demoralizes the work-charged staff, who are facing genuine financial hardships due to the delay in the implementation of revised pay scales. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

7 Shri. Jit Arolkar, Hon. MLA, made a mention as regards the rising prices and the difficulties of our local fishermen are facing due to rising costs of petrol, boat motors, nets, and new canoes (Vhodis). These increased expenses are making their traditional livelihood unsustainable. The steps the Government has taken to immediately enhance the existing subsidies and extend greater financial support to the fishing community.

Shri Nilkanth Halarnkar, the Hon. Minister for Fisheries, replied to the mention.

8 Shri. Carlos Ferreira, Hon. MLA, made a mention that there are several contractual basis Lower Division Clerk in Goa Recruitment and Employment Society, some of them more than 10 years. They are living in the hope of an regular appointment. It is a Government Society and not even a Corporation. Many of them have completed 10 years of service or above and they need to be regularised/absorbed in Government service. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

9 Dr. Chandrakant Shetye, Hon. MLA, made a mention as regards the matter affecting many women in Goa. The challenges involved in changing one's name on the Aadhaar card after marriage. Despite common belief, a marriage certificate alone is often not sufficient for this update. Women are frequently required to complete additional procedures, such as publishing their name change in the Official Gazette. These requirements impose considerable financial burden including charges for affidavits, newspaper advertisements, and Gazette notifications that can run into thousands of rupees. Beyond the cost, such processes lead to unnecessary delays. This disproportionately affects women from economically weaker backgrounds and restricts their access to a smooth and affordable identity updation. The steps the Government has taken to take proactive steps to streamline and simplify the Aadhaar name change process for married women.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Shri. Yuri Alemao, Hon. Leader of the Opposition, drew the attention of the House to the issue of obstruction created by Battery backup/ power generators vans, which are stationed on roads to keep alive signals of mobile towers erected on National Highways. These stationed vehicles pose danger to the movement of other vehicles. The steps the Government will take in this matter.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, Hon. Minister for Transport, replied to the mention.

11. Shri. Pravin Arlekar, Hon. MLA, made a mention as regards the MOPA land losers is that lots of cases related to Mopa International Airport of land losers are pending with fast-track court and special land acquisition officers. There is an urgent need to dispose this matters/cases on priority basis. The steps the Government has taken in the matter.

Shri Atanasio Monseratte, Hon. Minister for Revenue, replied to the mention.

12. Shri. Vijai Sardesai, Hon. MLA, made a mention as regards to the anxiety in the minds of the educated youth with regards to the fake recruitment cases in Govt aided schools and Higher Secondaries. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 45 PM

3. CALLING ATTENTIONS

1.SHRI JIT AROLKAR, Hon. MLA, called the attention of the Hon. Chief Minister to the following:

“The attention of the House is drawn as regards the rise in Dhiriyo (bullfights) events being organized across Goa. Dhiriyo has been a part of Goa’s cultural and traditional fabric for decades, often associated with village feasts and community gatherings. The steps the Government has taken to frame a law to legalize the same and to conduct such events in a regulated manner.”

The following Hon. Members sought clarifications:-

1. Shri Jit Arolkar, Hon. MLA
2. Shri Venzy Viegas, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Smt. Delilah Lobo, Hon. MLA
6. Shri Vijai Sardesai, Hon. MLA
7. Shri Rodolfo Fernandes, Hon. MLA
8. Shri Aleixo Reginaldo Lourenco, Hon. MLA
9. Shri Antonio Vas, Hon. MLA
10. Shri Carlos Ferreira, Hon. MLA
11. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

2. SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, S/SHRI CRUZ SILVA, VIRESH BORKAR, SHRI CARLOS FERREIRA AND VENZY VIEGAS, HON. MLAs, called the attention of the Minister for Power to the following:

“The attention of the House is drawn as regards the apprehension of the people as regards the proposal of the Power Department to hike the power tariff in the State, thereby putting a burden on the domestic consumers who is already reeling overburdened due to rising prices and increasing cost of living. Further, the department intends to introduce Smart

Meters forcing every consumer to pay without reason. The Government should re-examine both the issues as the government can meet the revenue deficits through alternative means and the Smart Meter installation charge is avoidable and unnecessary. The steps Government will take in this matter.”

The reply to the Calling Attention was postponed to 4th August, 2025.

(The House adjourned for lunch at 1 15 PM to resume its sittings at 2 30 PM).

2. 30 PM

(The House resumed its sittings at 2 30 PM).

4. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY6)

Shri Vishwajit Rane, the Hon. Minister for Health/Town and Country Planning/Urban Development, moved the following Demands:-

- Demand No. 47 - Goa Medical College
- Demand No. 48 - Health Services
- Demand No. 49 - Institute of Psychiatry & Human Behaviour
- Demand No. 51 - Goa Dental College
- Demand No. 53 - Food & Drugs Administration
- Demand No. 54 - Town & Country Planning
- Demand No. 55 - Municipal Administration
- Demand No. 58 - Women and Child Development
- Demand No. 68 - Forests

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva and Viresh Borkar, Hon. MLAs’, moved the Cut Motions listed in List No. 6, 6A, 6B, 6C, 6D, 6E, to Demand Nos. 47, 48, 49, 51, 53, 54, 55, 58 and 68. The following Hon. Members spoke during the discussion on the Demands for Grants for the year 2025- 2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Delilah Lobo, Hon. MLA
3. Shri Govind Gaude, Hon. MLA
4. Shri Premendra Shet, Hon. MLA
5. Shri Kedar Naik, Hon. MLA
6. Dr. Chandrakant Shetye, Hon. MLA

(The House was adjourned for tea at 4 00 PM to meet at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

7. Shri Aleixo Reginaldo Lourenco, Hon. MLA
8. Shri Sankalp Amonkar, Hon. MLA
9. Shri Rodolfo Fernandes, Hon. MLA
10. Shri Rajesh Faldessai, Hon. MLA

5 15 PM

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in Chair).

10. Shri Krishna Salkar, Hon. MLA

11. Shri Jit Arolkar, Hon. MLA
12. Shri Venzy Viegas, Hon. MLA
13. Shri Pravin Arlekar, Hon. MLA

6 15 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

14. Shri Michael Lobo, Hon. MLA
15. Smt. Jennifer Monserratte, Hon. MLA
16. Shri Vijai Sardesai, Hon. MLA
17. Dr. Ganesh Gaonkar, Hon. MLA

6 57 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

18. Shri Viresh Borkar, Hon. MLA
19. Shri Ulhas Tuenkar, Hon. MLA

7 15 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in the Chair).

20. Shri Cruz Silva, Hon. MLA

8 15 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

21. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Vishwajit Rane, the Hon. Minister for Health/Town and Country Planning/Urban Development, replied to the debate.

The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, and Viresh Borkar, Hon. MLAs, listed in List No. 6, 6A, 6B, 6C, 6D, and 6E to Demand Nos. 47, 48, 49, 51, 53, 54, 55, 58 and 68, were negatived and thereafter the Demand Nos. 47, 48, 49, 51, 53, 54, 55, 58 and 68, were passed.

8 20 PM

5. GOVERNMENT BILL–INTRODUCED

SHRI. VISHWAJIT RANE, Hon. Minister for Town and Country Planning, moved for leave to introduce The Goa Tax on Infrastructure (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

8 20 PM

6. GOVERNMENT BILLS – CONSIDERED AND PASSED

1 DR. PRAMOD SAWANT, Hon. Chief Minister/Minister for Education, moved that **The Goa Private Universities (Amendment) Bill, 2025,** be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, Hon. Chief Minister,** explained the Statement and Objects and Reasons of the Bill. **S/Shri Yuri**

Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar and Carlos Ferreira, Hon. MLAs', sought clarifications at the consideration stage of the Bill. Division was sought. During Division, 24 stood for the Bill and 6 stood against the Bill. Clause 2, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Dr. Pramod Sawant, the Hon. Chief Minister**, moved the Motion that the Bill, be passed. The motion for passing of the Bill was put to the vote of the House and - **The Goa Private Universities (Amendment) Bill, 2025**, was passed.

2. DR. PRAMOD SAWANT, Hon Chief Minister/Minister for Finance, moved that **The Goa (Recovery of Arrears of Tax, Interest, Penalty, Other Dues Through Settlement) (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, the Hon. Chief Minister**, explained the Statement and Objects of Reasons of the Bill. **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar and Carlos Ferreira, Hon. MLAs'**, sought clarifications at the consideration stage of the Bill. Clause 2, Clause 3 and Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Dr. Pramod Sawant, the Hon. Chief Minister**, moved the Motion that the Bill be passed. The motion that the Bill be passed was put to the vote of the House and - **The Goa (Recovery of Arrears of Tax, Interest, Penalty, other Dues Through Settlement) (Amendment) Bill, 2025**, was passed.

3. SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue, moved that **The Goa Land Revenue Code (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Shri Atanasio Monserratte, the Minister for Revenue**, explained the Statement and Objects and Reasons of the Bill.

(i) There were amendments moved by two Hon. MLAs', Shri Krishna Salkar and Shri Carlos Ferreira, Hon. MLAs' to the Bill, namely, (i) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendment to Clause 2 of the Bill as follows:-

Amendment to Clause 2

At page 2, in line 19, in the first proviso to sub clause (1), after the words "regulation zone", add the words "where such construction has been carried out after the 19th day of February, 1991".

(ii) **Shri Carlos Ferreira, Hon. MLA**, made the following oral Amendment to the Bill:-

Amendment to Clause 2

At page 2, in line 20, the phrase, "areas other than orchard land or cultivable land covered under Eco Sensitive Zone-II," should be deleted, and in line 24, the following phrase shall be inserted, "or areas other than orchard land or cultivable land covered under Eco Sensitive Zone-II," after the words "water bodies".

(iii) **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar, Carlos Ferreira, Hon. MLAs'**, discussed the Bill along with Amendments moved by Shri Krishna Salkar, Hon. MLA and Shri Carlos Ferreira, Hon. MLA. Thereafter the Amendments moved by both the Hon. MLAs' were put to the vote of the House and were adopted.

(iv) Clause 2, as amended, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Atanasio Monserratte, Hon. Minister for Revenue**, moved the Motion that the Bill as amended be passed. The motion that the Bill as amended was put to

the vote of the House and - **The Goa Land Revenue Code (Amendment) Bill, 2025, as amended**, was passed.

(The House was adjourned at 9 32 PM to meet on Friday, 1st August, 2025 at 11 30 AM).

FRIDAY, 01 AUGUST, 2025

11.30 A.M

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No. 2B, tabled by Shri Kedar Naik, Hon. MLA, as regards 'Subsidies and Support prices,' was orally answered.
2. Starred Question No. 3B, tabled by Shri Aleixo Reginaldo Lourenco, Hon. MLA, as regards 'Vegetable production in Goa, was orally answered.
3. Starred Question No.4A, tabled by Shri Yuri Alemao, Hon. Leader of Opposition as regards 'South West Port' was orally answered.

(During the discussion on Starred LAQ No. 4A, some of the Hon. Members of the Opposition, raised certain clarifications and rushed to the well of the House, to which Dr. Pramod Sawant, the Hon. Chief Minister, replied to their clarifications. Pandemonium in the House continued and thereafter, Dr. Ramesh Tawadkar, the Hon. Speaker, adjourned the House at 12 29 PM for 10 minutes.).

4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTION

1. Unstarred Question No. 102, tabled by Shri Venzy Viegas, Hon. MLA regarding "Opinion of Advocate General and Law Department on various matters of State importance", was postponed to 8.8.2025.
2. Unstarred Question No. 149, tabled by Shri Yuri Alemao, Hon. Leader of Opposition, as regards "Appointments of lawyers" was postponed to 8.8.2025.

(c) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

(The House resumed its sittings at 12 39 PM.)

12 39 PM

2. ZERO HOUR MENTIONS

1. Shri. Viresh Borkar, Hon. MLA, made a mention as regards irregular and insufficient water supply to the residents of Goa Velha, Pilar, Sulhabhat and other surrounding areas.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

2. Shri. Premendra Shet, Hon. MLA, made a mention as regards the mid-day meal workers in the State of Goa. Their posts are generally considered temporary or contractual and not permanent. Salaries for these workers are very low to the tune of Rs. 1000 per month and remain stagnant for years for honorarium other than regular salary, besides cooking they have to maintain cleanliness and hygiene in the kitchen, utensils and

preserve safe food. Their demand for regular employment or to avail retirement benefits which is also not decided, whereas in some States they have started offering lumpsum retirement benefits after they have attained a certain age and years of service. The mid day meal is also known as Pradhan Mantri Poshan Shakti Nirman as per the Ministry of Education. Considering the pathetic condition of financial background of these workers and hoping to derive benefits in the form of increasing the meagre salary of Rs. 1000 per month to a reasonable rate, considering the high cost of living and therefore the Government should look into this matter to enhance their honorarium/salary from Rs.1000 per month to a reasonable rate of salary to meet their day to day needs.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

3. Shri. Sankalp Amonkar, Hon. MLA, made a mention as regards, the plight of the thousands of Goans, most of them from Mormugao Constituency, working under various stevedores and allied agencies operating at Mormugao Port. Their livelihoods are at stake due to the privatization of Berths Nos. 10 and 11 by the Mormugao Port Authority and the handing over of their operations and maintenance to Delta Infralogistics Private Limited. This move has resulted in mass unemployment, as the stevedores and allied agencies have shut down their businesses due to monopoly by Delta. The new operators has engaged its own manpower and machinery, forcing the existing agencies to cease operations and terminate their staff. The steps the Government intends to take in this regard.”

Shri Aleixo Sequeira, the Hon. Minister for Environment and Climate Change, replied to the mention.

4. Shri. Cruz Silva, Hon. MLA, made a mention as regards the silent decline of traditional community wells and natural water sources in Velim - a loss that affects both water security and cultural heritage. In villages like Assolna, Chinchinim, and Velim, Dramapur, Sarzora, community wells and springs once served as lifelines. Today, many are neglected, choked with debris, encroached upon, or contaminated due to lack of upkeep. The monsoon further aggravates the risk, as surface contaminants seep into these unmaintained sources. We are losing not just water access, but centuries of local water wisdom. The steps the Government has taken to conduct a detailed survey and mapping of all traditional water sources in Velim Constituency, allocate funds for cleaning, desilting, repair, and protection of these assets, developing a long-term maintenance policy involving local communities and NGOs’ and run awareness campaigns to prevent dumping and promote conservation and preserving these water bodies which is vital for ecology, heritage, and the dignity of daily life.

Shri Subhash Shirodkar, Hon. Minister for Water Resources, replied to the mention.

5. Shri Krishna Salkar, Hon. MLA, made a mention as regards the matter of 33 Municipal occupants of Municipal shops in Mormugao Municipal Council. These individuals, who are not related by blood, have been facing anxiety due to the uncertainty surrounding their occupancy rights. The occupants applied for transfer of occupancy from the original lease holders to themselves prior to 2002. The Council collected transfer fees from these applicants, and the process was undertaken based on Municipal Council resolutions and directions from the Director of Municipal Administration. Despite fulfilling all requirements and making the necessary payments, these occupants have been left disappointed and frustrated due to the lack of progress in their cases. The prolonged uncertainty has caused significant anxiety and fear among them. The steps the Government has taken in this regard.

Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.

6. Dr. Chandrakant Shetye, Hon. MLA, made a mention as regards the alleged misappropriation in the failed Aerial Bunch Cabling Project of the State Electricity Department. Concerns have been raised regarding the transparency and accountability of this significant public expenditure. The steps the Government has taken in this matter.

Shri Ramkrishna Dhavalikar, Hon. Minister for Power, replied to the mention.

7. Shri. Jit Arolkar, Hon. MLA, made a mention that coconut jaggery making occupation is on the verge of extinction, with only few producers left in Mandrem and in entire State. The steps the Government has taken to give direct incentives, fast-track GI tagging for better market value and provide preparation machinery at subsidized rates to sustain this rare Goan traditional occupation.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

8. Shri. Nilesh Cabral, Hon. MLA, made a mention as regards anxiety growing rapidly due to the rising number of incidents involving aggressive dog breed, which have resulted in serious injuries and in some cases loss of life. The proposed Goa Animal Breeding and Domestication Bill, 2025, seeks to address these concerns, but the lack of clarity in the implementation framework has left both the public and pet owners in a state of confusion and apprehension. While the intent to ban certain ferocious breeds and mandate compensation to victims is welcome in principle, there is a widespread uncertainty about which breeds will be classified as “dangerous,” how pet licensing will be regulated, and whether local Authorities are adequately equipped to enforce these provisions. Moreover, responsible pet owners fear that the law, if applied arbitrarily, may result in unnecessary harassment. The steps the Government has taken to ensure a fair and evidence-based process for breed categorization, build institutional capacity for enforcement and safeguard the rights of both citizens and animals under the proposed legislation.

Shri Nilkanth Halarnkar, Hon. Minister for Animal Husbandry and Veterinary Services, replied to the mention.

9. Shri. Venzy Viegas, Hon. MLA, made a mention as regards the contract teachers in Goa Government schools and Government-aided schools. These dedicated educators have been serving our education system with passion and commitment, often under precarious conditions. The steps the Government has taken to consider making contract teachers in Goa Government schools and Government-aided schools permanent in the financial year 2025-26. This move would not only boost teachers morale but also ensure stability and continuity in our education system.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Mention.

10. Shri. Aleixo. R. Lourenco, Hon. MLA, made a mention as regards the anxiety amongst the people that when they approach the Office of Collector for regularization of their houses, the Office charges fees and later Village Panchayats too asks for payment. The action the Government intends to take in this regard by instructing Village Panchayats to stop taking the said regularization of house charges at their end and issue licenses without any further delay.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj, replied to the mention.

11. Shri. Rajesh Faldessai, Hon. MLA, made a mention as regards the anxiety among the people of Cumbharjua village who are staying on the banks of river Mandovi, that due to flooding in rainy season causes significant distress to many families. The steps the Government has taken in this regard.

Shri Subhash Shirodkar, the Hon. Minister for Water Resources, replied to the mention.

12. Shri. Altone D'Costa, Hon. MLA, made a mention as regards the issue of candidates who had applied for various posts under the PWD Labour Supply Society and whose applications were rejected without any valid reason being provided. The steps the Government has taken to ensure that valid reasons for rejection are clearly communicated to the applicants, as many candidates from distant parts of South Goa such as Canacona, Quepem, Sanguem and others are compelled to travel all the way to the PWD office in Panjim to inquire about the rejection of their applications.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

13. Shri. Vijai Sardesai, Hon. MLA, made a mention as regards the increase of coconut prices since last 6 months, as the prices have gone up from Rs 20/- to Rs 60/- per coconut. This sudden rise has totally disturbed the budget of the common man.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

14. Shri. Yuri Alemao, Hon. Leader of Opposition, drew the attention of the House as regards the limited availability of locals as trained Home Nurses (Male and Female). The demand for Home Nurses as care takers of elderly and patients is on the rise in the State. The cost of 24 hour nursing care at home ranges from Rs. 1800/- to 2500/- in Goa. The Directorate of Skill Development and Entrepreneurship may take steps to initiate and popularize a short-duration course of 6 to 8 months in Home Care Nursing. Any person in the age group of 18 to 45 with a minimum schooling up to Std. VIII be made eligible to join. The Directorate could do this in conjunction with Nursing Institutes, GMC, District Hospitals and Directorate of Health Services.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 59 PM

3. PAPERS LAID ON THE TABLE

DR. PRAMOD SAWANT, HON. CHIEF MINISTER laid on the Table of the House the following Notifications:

1. Notification No. DI/INF/Goa Film Shooting Rules 2023 dated 23 April 2025 published in Official Gazette Series I No.5 on 02/05/2025.

2. Notification No. DI/INF /revisit-PAC/2024/153 Goa Media Representatives Accreditation Rules, 2025 dated 04 April 2025, published in Official Gazette Series I No. 2 on 10th April 2025.

3. Notification No. DI/INF/Jour-Pension/120/2016/1997 The Goa State Working Journalist Welfare Scheme 2021-22 (Amendment) – dated 30th June 2025, published in Official Gazette Series No. Ino. 5 on 10 July 2025.

12 59 PM

4. CALLING ATTENTIONS

1. SHRI KEDAR NAIK, HON. MLA, called the attention of the Hon. Minister for Environment and Climate Change to the following:

“Due to heavy monsoon rains, large amount of sand have been washed away, raising concerns among local fishermen and tourists. The erosion has exposed the coast to environmental risks. Locals have demanded immediate steps such as planting protective vegetation and stopping further degradation. The steps the Government has taken in the matter”.

The following Members sought clarifications:-

1. Shri Kedar Naik, Hon. MLA
2. Shri Jit Arolkar, Hon. MLA
3. Shri Michael Lobo, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Nilesh Cabral, Hon. MLA
8. Shri Carlos Ferreira, Hon. MLA
9. Shri Altone D’Costa, Hon. MLA
10. Shri Cruz Silva, Hon. MLA
11. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

(The House was adjourned for lunch at 1 25 PM to meet at 2 30 PM).

2 30 PM

(The House resumed its sittings at 2 30 PM).

2. SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, S/SHRI CARLOS FERREIRA, VIJAI SARDESAI, CRUZ SILVA, ALTONE D’COSTA, VENZY VIEGAS, AND VIRESH BORKAR HON. MLAs, called the attention of the Hon. Chief Minister/Minister for Public Works to the following:

“Attention of the House is drawn to the rising number of accidents injuring people as also fatal accidents in last few days which clearly has been due to poor maintenance of roads by the PWD with failure to take due and prompt steps despite Hon. Supreme Court directives and Orders of the State Government. The steps the Government intends to take in this regard.”

The following Members sought clarifications:

1. Shri Yuri Alemao, Hon. Leader of the Opposition
2. Shri Carlos Ferreira, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Vijai Sardesai, Hon. MLA
5. Shri Altone D’Costa, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Cruz Silva, Hon. MLA
8. Shri Nilesh Cabral, Hon. MLA

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

3 10 PM

5. PRIVATE MEMBERS’ RESOLUTIONS

1. SHRI PREMENDRA SHET, Hon. MLA, moved the following:

“This House resolves and recommends the Government to frame necessary policies to finance the Pandarpur Yatra termed as (Wari) undertaken by different groups across the State who visit Pandarpur as Dev Darshan specially on the auspicious day of “Ashadi Kartiki Ekadashi”.

The following Members spoke on the Private Members' Resolution:-

1. Shri Premendra Shet, Hon MLA
2. Dr. Chandrakant Shetye, Hon. MLA
3. Shri Altone De Costa, Hon. MLA
4. Dr. Deviya Rane, Hon. MLA
5. Shri Jit Arolkar, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Ulhas Tuenkar, Hon. MLA
8. Shri Vijai Sardesai, Hon. MLA
9. Shri Carlos Ferreira, Hon. MLA
10. Shri Krishna Salkar, Hon. MLA
11. Shri Michael Lobo, Hon. MLA
12. Shri Venzy Viegas, Hon. MLA
13. Shri Cruz Silva, Hon MLA
14. Shri Yuri Alemao, Hon. Leader of the Opposition

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Private Members Resolution. Thereafter, the Private Members' Resolution was unanimously passed by the House.

2. SHRI ULHAS TUENKAR, Hon. MLA, moved the following:

“This House resolves that the Government frames a comprehensive Scientific Flood and Mitigation Strategy taking into view the impact of climate change that causes erratic and intensive rainfall patterns resulting in persistent flooding in many parts of the State.”

The following Members spoke on the Private Members Resolutions:-

1. Shri Ulhas Tuenkar, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Vijai Sardesai Hon. MLA
4. Shri Cruz Silva, Hon MLA
5. Shri Carlos Ferreira, Hon. MLA
6. Dr.Chandrakant Shetye, Hon. MLA
7. Shri Venzy Viegas, Hon. MLA
8. Dr. Deviya Rane, Hon. MLA
9. Shri Jit Arolkar, Hon. MLA
10. Shri Nilesh Cabral, Hon. MLA
11. Shri Altone D'Costa, Hon. MLA
12. Shri Yuri Alemao, Hon. Leader of Opposition

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Private Members' Resolution. Thereafter, the Private Members' Resolution was withdrawn by the Hon. Member, by the leave of the House.

(The House adjourned for tea at 4 17 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

Dr. Ramesh Tawadkar, the Hon. Speaker, called the movers of the Private Members' Resolutions Nos. 3 and 4, Shri Rodolfo Fernandes and Dr. Chandrakant Shetye, as they were not present in the House, the Resolutions could not be taken up.

5. SHRI CARLOS FERREIRA, Hon. MLA, moved the following:

“This House unanimously resolves and strongly urges the Government to mandate all mining lease holders within the State to prioritize and ensure the hiring of local trucks, JCBs, tipper vehicles, earth movers and other heavy equipments owned and operated by Goan residents for transportation and ancillary mining activities, with the aim of supporting local employment and entrepreneurship, stimulating economic growth in mining-affected regions and thereby safeguarding the interests of local communities impacted by the mining operations through the establishment of clear guidelines and monitoring mechanisms to enforce this requirement, as well as facilitation of co-ordination between mining lease holders and Associations representing local vehicle and equipment operators, to ensure transparency and fairness in the hiring process.”

The following Hon. Members spoke on the Resolution:-

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Nilesh Cabral, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Jit Arolkar, Hon. MLA
5. Shri Venzy Viegas, Hon. MLA
6. Shri Cruz Silva, Hon. MLA
7. Shri Altone D’Costa, Hon. MLA
8. Shri Vijai Sardesai, Hon. MLA
9. Shri Yuri Alemao, Hon. Leader of the Opposition

Dr. Pramod Sawant, Hon. Chief Minister, replied to the Private Members Resolutions.

Thereafter, the Private Members’ Resolution was withdrawn by the Hon. Member, by the leave of the House.

6 55 PM

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-7)

Shri Nilkanth Halarnkar, Hon. Minister for Fisheries, moved the following Demands:-

- | | | |
|---------------|---|--|
| Demand No. 59 | - | Factories and Boilers |
| Demand No. 65 | - | Animal Husbandry & Veterinary Services |
| Demand No. 66 | - | Fisheries |

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D’Costa and Viresh Borkar, Hon. MLAs’, moved the Cut Motions listed in List No. 7, 7A, 7B, 7C, 7D, 7E and 7F to Demand Nos. 59, 65 and 66. The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Smt. Delilah Lobo, Hon. MLA
4. Shri Michael Lobo, Hon. MLA
5. Shri Sankalp Amonkar, Hon. MLA

7 23 PM

(Shri Krishna Salkar, Hon. Member, on the Chair).

6. Dr. Chandrakant Shetye, Hon. MLA
7. Shri Vijai Sardesai, Hon. MLA
8. Shri Kedar Naik, Hon. MLA

9. Dr. Deviya Rane, Hon. MLA

8 20 PM

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

10. Shri Antonio Vas, Hon. MLA
11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
12. Shri Nilesh Cabral, Hon. MLA
13. Shri Viresh Borkar, Hon. MLA

8 55 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

14. Shri Venzy Viegas, Hon. MLA
15. Shri Cruz Silva, Hon. MLA
16. Shri Premendra Shet, Hon. MLA

9 18 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

17. Shri Rodolfo Fernandes, Hon. MLA
18. Shri Krishna Salkar, Hon. MLA
19. Shri Altone D'Costa, Hon. MLA
20. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Nilkanth Halarnkar, the Hon. Minister for Fisheries, replied to the debate.

The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', listed in List No. 7, 7A, 7B, 7C, 7D, 7E and 7F to Demand Nos. 59, 65 and 66, were negatived and thereafter the Demand Nos. 59, 65 and 66 were passed.

9 45 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker was in the Chair).

7. GOVERNMENT BILLS-INTRODUCED

- 1. DR. PRAMOD SAWANT, Hon. Chief Minister, moved for leave to introduce The Goa Non-Biodegradable Garbage (Control) (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.**
- 2. DR. PRAMOD SAWANT, Hon. Chief Minister/Minister for Education moved for leave to introduce The Goa Public Universities Bill, 2025. The leave of the House was granted and the Bill was introduced.**

9 46 PM

8. GOVERNMENT BILL – CONSIDERED AND PASSED

SHRI ROHAN KHAUNTE, the Hon. Minister for Tourism, moved that The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2025, be taken into consideration. The Motion for consideration of the Bill was adopted. Shri Rohan Khaunte, the Hon. Minister, for Tourism, explained the Statement and Objects and Reasons of the Bill.

(ii) There were amendments moved by two Hon. MLAs, Shri Krishna Salkar and Shri Carlos Ferreira, Hon. MLAs' to the Bill.

(iii) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendments to Clause 2 and Clause 4 of the Bill as follows, namely:-

Amendment to Clause 2

In Section 2, in sub clause (c) (iii) wherever the word “and” occurs the same shall be deleted and substituted by the word “or”.

In Section 2, in sub clause (c) (vi) after the word “boating” and before the word “or” the following expression shall be inserted, namely, “activities for taking tourists”.

Amendment to Clause 4

In Section 4 of the Bill, the existing section 4 of the Act shall be deleted and substituted by the following as Section 4, namely,- “Insertion of a new section 10A-In the principal Act, after section 10, the following section shall be inserted, namely:- ‘10A. Revision of fines.— The fine as provided in this Act shall be evaluated by the Government in consultation with the Competent Authority, every two years.’”

(iv) **Shri Carlos Ferreira, Hon. MLA**, also moved the following Amendments to Clause 2 and Clause 4 of the Bill:-

Amendment to Clause 2

In Section 2, in sub clause (c) the word “includes” shall be deleted and substituted by the word “means”.

In Section 2, in sub clause (c) (iii) wherever the word “and” occurs the same shall be deleted and substituted by the word “or”.

In Section 2, in sub clause (c) (vi) after the word “boating” and before the word “or” the following expression shall be inserted, namely, “activities for taking tourists”.

In Section 2 (c), the sub clause (c) (vii) shall be deleted.

In Section 2 (c), the sub clause (c) (xi) shall be deleted.

In Section 2 (c), the sub clause (c) (xii) shall be deleted and substituted by inserting the following sub clause “(xii) Obstructing the free movement of tourists by hawking for sale of goods or service by hawkers; or”.

In Section 2 (c), the sub clause (c) (xiii) shall be deleted.

In section 2 (c), after the sub clause (c) (xii), the following provisos shall be inserted, namely: “Provided that any offer or soliciting by the owner or by a service provider for sale of goods or services, shall not be deemed to constitute any act in terms of clause (ii) above;

Provided further the State Government may demarcate zones for water sports activity as per clause vi) above, by appropriate notification in the Official Gazette with prior notification inviting objections and considering the same;

Provided further driving of vehicles by shack owners or their staff or suppliers to these shacks at notified timings shall be exempt from bar in clause (x) above.”

Amendment to section 4

The section 4 of this Bill shall be deleted.

(v) **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar, Carlos Ferreira, Hon. MLAs'**, discussed the Bill along with Amendments moved by Shri Krishna Salkar, Hon. MLA and Shri Carlos Ferreira, Hon. MLA.

(vi) By consensus of the House, it was decided to take the amendments moved by Shri Krishna Salkar, Hon. MLA. The amendments moved by Shri Carlos Ferreira, Hon.

MLA, were deemed as defeated, as the amendments moved by Shri Carlos Ferreira, Hon. MLA, were not taken up by the House.

(vii) Thereafter the Amendments moved by Shri Krishna Salkar, Hon. MLA, to Clause 2 and Clause 4 were put to the vote of the House and were adopted.

(viii) Clause 2, as amended, Clause 3 and Clause 4, as amended, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Rohan Khaunte, Hon. Minister for Tourism**, moved the Motion that the Bill as amended be passed. The motion that the Bill as amended be passed was put to the vote of the House and – **The Goa Tourist Places (Protection and Maintenance) (Amendment) Bill, 2025, as amended, was passed.**

(The House was adjourned at 10 35 PM to meet on Monday, the 4th August, 2025 at 11 30 AM)

MONDAY, 4 AUGUST, 2025

11.30 A.M.

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No. 1B, tabled by S/Shri Vijai Sardesai and Carlos Ferreira, Hon. MLAs, as regards 'Reservation of Jobs for OBC,' was orally answered.

2. Starred Question No. 2A, tabled by Shri Rodolfo Fernandes, Hon. MLA, as regards 'Old Goa Heritage Site', was orally answered.

(During the discussion on Starred LAQ No. 2A, some of the Hon. Members of the Opposition, raised certain clarifications and rushed to the well of the House, to which Dr. Pramod Sawant, the Hon. Chief Minister and Shri Subhash Phal Dessai, Hon. Minister for Archaeology, replied to their clarifications. Pandemonium in the House continued and thereafter, Dr. Ramesh Tawadkar, the Hon. Speaker, adjourned the House at 12 20 PM for 10 minutes.)

3. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

(The House resumed its sittings at 12 40 PM).

12 40 PM

1. ZERO HOUR MENTIONS

1. **Smt. Deviya Rane, Hon. MLA**, drew the attention of the House, as regards the anxiety in the minds of the people and members of Village Panchayats of Poriem Constituency due to non-release of Grant-In-Aid (GIA) funds till date (FY 2022-2023, 2023-2024, 2024-2025 and 2025-2026). The steps the Government has taken in the matter.

Shri Mauvin Godinho, the Hon. Minister for Panchayats, replied to the mention.

2. **Shri. Rodolfo Fernandes, Hon. MLA**, drew the attention of the House to the plight of people of Santa Cruz Constituency due to the location of MRF Facilities in Chimbel and St. Cruz villages. The steps the Government has taken in the matter.

Shri Atanasio Monserratte, the Hon. Minister for Waste Management, replied to the mention.

3. Shri. Sankalp Amonkar, Hon. MLA, drew the attention of the House, to the concern raised by the people of the Mormugao Constituency regarding several unused P.W.D. and other Government buildings that are in a dilapidated condition, particularly in the areas of Baina and Headland Sada. These buildings have become dumping grounds for garbage and hotspots for anti-social activities such as drinking, smoking, and gambling. The situation has raised serious concerns among residents of nearby buildings, who fear that a potential collapse of these structures could endanger their lives and property. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. Shri. Carlos Ferreira, Hon. MLA, drew the attention of the House, to the setup of the Sub registrar's office at Mapusa, Bardez Goa which views huge number of people attending for various tasks like Sale deeds, Gift deeds, Wills etc. who jostle in the cramped space with no proper arrangements for seating as also there is no proper mechanism to attend promptly to the people attending the office as per their scheduled appointments, with added woes of no proper parking space/facility. The steps the Government intends to take to attend to these issues.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. Shri. Vijai Sardesai, Hon. MLA, drew the attention of the House to the continued use of the outdated Goa State Film Festival Regulations 2014, for the 2025 Edition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

6. Shri. Jit Arolkar, Hon. MLA, drew the attention of the House to the decrease in traditional salt farmers. The Mitacho Agar (salt pans) in Agarwaddo and other parts of Goa, are on the verge of extinction due to rapid urbanization, labour shortage, low returns, and damage to bunds and canals. The steps the Government has taken to provide financial aid, restore bunds, supply modern equipments at subsidized rates, and protect salt pans as heritage sites to secure the livelihood of salt farmers.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

7. Shri. Krishna Salkar, drew the attention of the House, as regards the anxiety in the minds of people of Vasco regarding the non-compliance of Order dated 9/07/25 by Collector South to various Government Departments with regards to removal of the illegally installed gate and compound wall by the MPA in total violation of all laws making it an accident-prone zone and a constant fear that MPA may close these gates and in addition prohibit public access to the newly built loop bridge and also the growing public resentment against suspicious closure of the Portuguese era footbridge by MPA, citing petty reasons. This bridge served as shorter/alternate way for the general public/school students from Baina to Vasco city raising doubts of MPA'S intentions regarding public access. the steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

8. Shri. Aleixo. R. Lourenco, Hon. MLA, made a mention on the renewed appeal of Raia villagers in Salcete taluka to the Government of Goa for official recognition of historic Konnsam/Konsachem fest as a State Festival. The feast cantered at the Parish Church of Our Lady of Snows at Raia embodies the traditional blessing and distribution of the season's first rice sheaves, signifying appreciation and harmony among partakers of all faiths. The action the Government intends to take in this regard to the first harvest

festival of Goa which is celebrated with great splendour and interest on 5th of August every year.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

9. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House of the anxiety among the people of Goa regarding the substantial pendency in the disbursement of subsidies for electric vehicle (EV) two-wheelers. Out of a total of 4,699 applications received, subsidies for nearly 2,294 applicants remain pending. The primary reason cited for this pendency is the non-submission of relevant documents. This situation is causing much distress among genuine applicants who have made considerable investments towards adopting cleaner mobility solutions. It is requested the Department and the GEDC (Goa Energy Development Corporation) to ensure that all necessary documents are verified before accepting applications for the subsidy. This will prevent unnecessary pendency in the future. In addition, the Government should provide an easy-to-use online portal where applicants can submit any missing documents promptly. This will facilitate the immediate processing of their subsidies and bring much-needed relief to the applicants. The steps the Government has taken to provide a roadmap outlining the steps that the Department intends to take to clear the current pendency within the next three months.

Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the mention.

10. Shri. Nilesh Cabral, Hon. MLA, made a mention as regards the anxiety of the people, especially owners of heavy motor vehicles in Curchorem and adjoining areas, due to the issuance of retrospective tax recovery notices by the Assistant Director of Transport, Quepem. One such case pertains to a resident of Khamamol, Curchorem, who has received a notice dated July 2025, in connection with a Tata Tipper (Reg. No. GA-09-T-5259) registered in 2004. The notice demands payment of Rs. 59,250/- for the period 01/04/2021 to 31/03/2026, invoking Section 4 of The Goa, Daman and Diu M.V. Taxation Act & Rules, 1974. The concerned department has stated that the recovery as arrears of land revenue through the Revenue Recovery Court if payment is not made within 14 days of the notice, irrespective of whether the vehicle is in working condition or has been off-road. Many of these trucks have been non-operational since the closure of mining operations in Goa, which has severely affected livelihoods in the transport sector. A large number of these vehicles were registered with Goa Electronics Limited (GEL) for official tracking and verification purposes during the mining period, and their status can be easily verified from that system. Despite this, blanket recovery notices are being sent without cross-verifying GEL data or checking whether vehicles were scrapped, surrendered, or kept idle. These actions are being taken under the assumption of continuous usage and are pushing already distressed truck owners many of whom have been struggling since the mining ban into further economic distress. The Government should clarify whether the Department has conducted due diligence before issuing such notices, also, whether a mechanism can be put in place to verify actual vehicle usage and condition before tax demands are made. The steps the Government intends to take to ensure that no unjust tax burdens are levied on defunct or unused vehicles.

Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

11. Shri. Antonio Vas, Hon. MLA, made a mention that Velsao Beach in Cortalim Constituency is a beautiful beach in South Goa wherein several people are visiting this beach, but there are no toilet facilities for the people specially the tourists, no security guards and no proper lights which gives rise to safety and security issues. Local fishermen also has requested for facilities to park their canoes on the Beach. The steps the Government may kindly provide high masts, toilets and tourism guards at Velsao beach.

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.

12. Shri. Yuri Alemao, Hon. Leader of the Opposition, made a mention as regards the noise pollution in coastal belt and particularly in Vagator, Baga, Calangute with loud music from hotels, restaurants and clubs till mid-night and post-midnight at some locations. The people are anxious by filing complaints after complaints every day. This is open defiance to the directives of the Hon. High Court and the regulations of the GSPCB. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

13. Shri. Venzy Viegas, the Hon. MLA, drew the attention of the House, as regards 'Khell Tiatr', also known as "Zomnivoilo Khell," is a traditional Goan folk drama performed during festive occasions like Carnival. It has historical significance. These young talents need to be groomed so that we can preserve this unique local traditional folk drama. Fund allotment towards uplifting these local talent is of utmost important. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

14. Shri. Viresh Borkar, Hon. MLA, drew the attention of the House as regards the issue affecting citizens and tourists across the State of the deplorable state of public toilets. Despite the Government's duty as a trustee of public property, these facilities remain neglected, unhygienic, and often inaccessible, violating fundamental rights to dignity and sanitation under Article 21 of the Constitution. The steps the Government has to conduct an emergency audit of all public toilets, allocate funds for urgent repairs and inclusive design upgrades, implement monitoring systems with penalties for non-compliance.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

15. Shri. Altone D'Costa, Hon. MLA, drew the attention of the House is drawn to the rising prices of vegetables during the ongoing Shrawan month. The steps the Government has taken to control and reduce the prices of vegetables during this holy period.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

12 47 PM

3. POSTPONED CALLING ATTENTIONS

1. S/SHRI VIRESH BORKAR, ALTONE D'COSTA, CARLOS FERREIRA, VIJAI SARDESAI, HON. MLAs', called the attention of the Hon. Chief Minister to the following:-

"Attention of the House is drawn as regards the change in surname by any person to traditional Goan surnames, so as to claim benefits and erase the distinct Goan identity. The steps the Government has taken in this regard."

The following Members sought clarifications:-

1. Shri Viresh Borkar, Hon. MLA
2. Shri Vijai Sardesai, Hon. MLA
3. Shri Altone D'Costa, Hon. MLA
4. Shri Carlos Ferreira, Hon. MLA
5. Shri Aleixo. R. Lourenco, Hon. MLA
6. Shri Nilesh Cabral, Hon. MLA
7. Shri Venzy Viegas, Hon. MLA
8. Shri Govind Gaude, Hon. MLA

9. Shri Cruz Silva, Hon. MLA
 10. Shri Yuri Alemao, Hon. Leader of the Opposition
- Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the Calling Attention.

(The House was adjourned for lunch at 1 20 PM to resume its sittings at 2 30 PM).

2 30 PM

(The House resumed its sittings at 2 30 PM).

2. SHRI YURI ALEMAO, LEADER OF OPPOSITION AND S/SHRI VIJAI SARDESAI, CARLOS FERREIRA, CRUZ SILVA, VENZY VIEGAS, VIRESH BORKAR, HON. MLAs, called the attention of the Hon. Minister for Power to the following:

“Attention of the House is drawn as regards the apprehension of the people as regards the proposal of the Power Department to hike the power tariff in the State, thereby putting a burden on the domestic consumers who is already reeling overburdened due to rising prices and increasing cost of living. Further, the department intends to introduce Smart Meters forcing every consumer to pay without reason, The Government should re-examine both the issues as the government can meet the revenue deficits through alternative means and the Smart Meter installation charge is avoidable and unnecessary. The steps Government will take in this matter.”

The following Members sought clarifications:-

1. Shri Yuri Alemao, the Hon. Leader of the Opposition
2. Shri Vijai Sardesai, Hon. MLA
3. Shri Carlos Ferreira, Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Shri Venzy Viegas, Hon. MLA
6. Shri Viresh Borkar, Hon. MLA
7. Shri Nilesh Cabral, Hon. MLA
8. Shri Digambar Kamat, Hon. MLA
9. Shri Altone D’Costa, Hon. MLA

Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the Calling Attention.

3 10 PM

4. CALLING ATTENTIONS

1. SHRI NILESH CABRAL, HON. MLA, called the attention of the Hon. Chief Minister/ Minister of Public Works, to the following:

“Attention of the House is drawn as regards the works taken by contractors who are quoting 35% to 45% below the estimated cost put to tender by which quality of works is likely to be affected, thus leading to sub standard works. The steps the Government intends to take in this regard”.

The following Hon. Members sought clarifications on the Calling Attention:-

1. Shri Nilesh Cabral, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Venzy Viegas, Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Dr. Chandrakant Shetye, Hon. MLA

6. Shri Premendra Shet, Hon. MLA
7. Shri Vijai Sardesai, Hon. MLA
8. Shri Carlos Ferreira, Hon. MLA
9. Shri Altone D'Costa, Hon. MLA
10. Shri Digambar Kamat, Hon. MLA
11. Dr. Ganesh Gaonkar, Hon. MLA
12. Shri Aleixo Regianldo Lourenco, Hon. MLA
13. Shri Govind Gaude, Hon. MLA
14. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

2. S/SHRI VIJAI SARDESAI, HON. MLA, YURI ALEMAO, HON. LEADER OF THE OPPOSITION, ALTONE D'COSTA, VIRESH BORKAR, CARLOS FERREIRA, CRUZ SILVA AND VENZY VIEGAS, HON. MLAs', called the attention of the Hon. Minister for Labour and Employment to the following:

“Attention of the House is drawn as regards to the unchecked influx of gig economy workers employed by platforms such as Zomato, Swiggy and Blinkit, who are reportedly bringing in over 8,000 delivery agents from outside the State, along with their own vehicles bearing registration plates from other States. The steps the Government has taken to protect local employment, enforce transport and labour regulations and ensure that these platforms operate within a framework that prioritizes Goa’s economic and social interests.”

1. Shri Vijai Sardesai, Hon. MLA
2. Shri Yuri Alemao, Hon. Leader of the Opposition
3. Shri Altone D' Costa, Hon. MLA
4. Shri Viresh Borkar, Hon. MLA
5. Shri Carlos Ferreira, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Cruz Silva, Hon. MLA

Shri Atanasio Monserratte, Hon. Minister for Labour and Employment, replied to the Calling Attention.

(The House was adjourned for tea at 4 10 PM to meet at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

5. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-8)

Shri Ramkrishna Dhavalikar, Hon. Minister for Power, moved the following Demands:-

- Demand No. 76 - Electricity
Demand No. 86 - New and Renewable Energy

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 8, 8A, 8B, 8C, 8D, 8E and 8F to Demand Nos. 76 and 86. The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Shri Ulhas Tuenkar, Hon. MLA
4. Shri Govind Gaude, Hon. MLA
5. Dr. Chandrakant Shetye, Hon. MLA
6. Shri Michael Lobo, Hon. MLA
7. Shri Sankalp Amonkar, Hon. MLA
8. Shri Rajesh Fal Dessai, Hon. MLA
9. Dr. Deviya Rane, Hon. MLA
10. Shri Altone D'Costa, Hon. MLA
11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
12. Shri Pravin Arlekar, Hon. MLA
13. Shri Rodolfo Fernandes, Hon. MLA
14. Shri Kedar Naik, Hon. MLA
15. Smt. Delilah Lobo, Hon. MLA
16. Shri Vijai Sardesai, Hon. MLA

6.32 PM

(Shri Aleixo. Reginaldo Lourenco, Hon. MLA in the Chair).

17. Shri Venzy Viegas, Hon. MLA
18. Shri Premendra Shet, Hon. MLA

7 18 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

19. Shri Viresh Borkar, Hon. MLA
20. Shri Cruz Silva, Hon. MLA
21. Shri Nilesh Cabral, Hon. MLA
22. Shri Digambar Kamat, Hon. MLA
23. Shri Krishna Salkar, Hon. MLA

8 23 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair)

24. Shri Yuri Alemao, Hon. Leader of the Opposition.

9 18 PM

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

9 23 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

10 12 PM

(Dr. Ramesh Tawadkar, Hon. Speaker, was in the Chair).

Shri Ramkrishna Dhavalikar, the Hon. Minister for Power, replied to the debate. The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', listed in List No. 8, 8A, 8B, 8C, 8D, 8E and 8F to Demand Nos. 76 and 86 were negatived and thereafter the Demand Nos. 76 and 86 were passed.

10 45 PM

6. GOVERNMENT BILLS-INTRODUCED

1. Shri Atanasio Monserratte, Hon. Minister for Labour and Employment, moved the Motion to introduce the Goa Shops and Establishments (Regulation of Employment and Conditions of Service) Bill, 2025. The leave of the House was granted and the Bill was introduced.

2. Shri Atanasio Monserratte, the Hon. Minister for Revenue, moved the Motion to introduce the Goa Legislative Diploma No.2070 dated 15.4.1961 (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

3. Shri Atanasio Monserratte, the Hon. Minister Revenue, moved for leave to introduce the Goa Regularization of Unauthorized Construction (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

10 47 PM

7. GOVERNMENT BILLS – CONSIDERED AND PASSED

1. SHRI VISHWAJIT RANE, Hon. Minister for Town and Country Planning, moved that the Goa Tax on Infrastructure (Amendment) Bill, 2025, be taken into consideration. The Motion for consideration of the Bill was adopted. **Shri Vishwajit Rane, the Hon. Minister for Town and Country Planning**, explained the Statement of Objects and Reasons of the Bill. **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Altone D’Costa, Viresh Borkar and Carlos Ferreira, Hon. MLAs’**, sought clarifications at the consideration stage of the Bill. Clause 2, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Shri Vishwajit Rane, the Hon. Minister for Town and Country**, moved the Motion that the Bill, be passed. The motion for passing of the Bill was put to the vote of the House and - **The Goa Tax on Infrastructure (Amendment) Bill, 2025, was passed.**

2. DR. PRAMOD SAWANT, the Hon. Chief Minister, moved that **The Goa Non-Biodegradable Garbage (Control) (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, the Hon. Chief Minister**, explained the Statement and Objects and Reasons of the Bill.

(ii) There were amendments moved by Shri Nilesh Cabral, Hon. MLA, to Clause 2 and Clause 6 of the Bill namely:-

Amendment to Clause 2

Amendment to Clause 2 (ad) after the phrase “50 kg” add the phrase “per day”.

Amendment to Clause 6

Amendment to Clause 6: In Section 5C at line 22 at page 5, the phrase “concerned police of respective Police Station” shall be deleted and substituted by the phrase “Police Officer of Police Station concerned” and at line 29 at page 5, the phrase “permanently suspended” shall be deleted and substituted by the word “cancelled”.

Amendments to the Statement of Objects and Reasons of the Bill

Amendment to the Statement of Objects and Reasons of the Bill: In line 3 at page 7, the word “provide” shall be deleted and substituted by the phrase “provides for”.

(iii) **S/Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Viresh Borkar, Carlos Ferreira, Hon. MLAs’**, discussed the Bill along with Amendments moved by Shri Nilesh Cabral, Hon. MLA.

(iv) Thereafter the Amendments moved by Shri Nilesh Cabral, Hon. MLA, to Clause 2, Clause 6 and the amendments made to the Statement of Objects and Reasons of the Bill, were put to the vote of the House and were adopted.

Clause 2, as amended, Clauses 3 to 5, Clause 6 as amended, Clause 7, Clause 1, the enacting formula and the long title stood part of the Bill. Thereafter, **Dr. Pramod Sawant, Hon. Chief Minister**, moved the Motion that the Bill, as amended, be passed. The motion that the Bill as amended be passed was put to the vote of the House and – **The Goa Non-Biodegradable Garbage (Control) (Amendment) Bill, 2025, as amended, was passed.**

11 15 PM

8. GOVERNMENT BILL-CONSIDERATION

DR. PRAMOD SAWANT, the Hon. Chief Minister, moved that **The Goa Public Universities Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, the Hon. Chief Minister**, explained the Statement of Objects and Reasons of the Bill. **Shri Yuri Alemao, Hon. Leader of Opposition, Vijai Sardesai, Venzy Viegas, Cruz Silva, Altone D’Costa, Viresh Borkar and Carlos Ferreira, Hon. MLAs’**, sought clarifications at the consideration stage of the Bill. It was agreed by consensus of the House that the said Bill would be taken up again for consideration on **8.8.2025**.

(The House was adjourned at 11 25 PM to meet on Wednesday, 5th August, 2025 at 11 30 AM).

TUESDAY, 05 AUGUST, 2025

11.30 A.M

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No.1B, tabled by Shri Viresh Borkar, Hon. MLA, as regards ‘Long term Vision of the Department,’ was orally answered.
2. Starred Question No.2C, tabled by Shri Premendra Shet, Hon. MLA’, as regards ‘Projects under District Mineral Foundation,’ was orally answered.
3. Starred Question No. 3B, tabled by Shri Ulhas Tuenkar, Hon. MLA, as regards ‘Removing Defunct Canals of Water Resources Department’ was orally answered.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri. Altone D’Costa, Hon. MLA, drew the attention of the House, to the increasing incidents of wild animal attacks on human beings, even during broad daylight. This has become a serious safety concern for the people of Goa. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

2. Shri. Sankalp Amonkar, Hon. MLA, drew the attention of the House of the absence of a Goa Armed Police camp in Mormugao taluka, despite it being Goa’s only taluka which is a home to many high security installations like the Dabolim Airport, Mormugao Port, Vasco Railway Station, Indian Navy, Coast Guard, Goa Shipyard Limited, other Central

installations and major educational institutions, making the taluka a sensitive zone serving as a critical economic and strategic hub requiring sustained armed-law enforcement deployment. The steps the Government intends to take in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

3. Shri. Antonio Vas, Hon. MLA, made a mention as regards the anxiety in the minds of the people of Cortalim Constituency because there is a shortage of police personnel at Verna Police Station. As per records there is a shortage of about 40 police personnel. Cortalim Constituency is very sensitive with areas of Birla and Verna Industrial area. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

4. Shri. Jit Arolkar, Hon. MLA, made a mention of the anxiety in the minds of people with respect to natural rock cave at Querim (Keri), Paliyem, which poses safety risks during high tides and rough sea. Though it is a beautiful and emerging tourist spot, the tourists enter the caves without supervision, which increases the chance of accidents. The steps the Government has taken in this regard.

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.

5. Shri. Nilesh Cabral, Hon. MLA, made a mention as regards anxiety prevalent among Guest Lecturers in Government ITIs who have been discontinued from 12th July 2025, nearly a month before the Final All India Trade Test. Their sudden removal has affected preparatory classes, theory revision, practical training, and internal assessments which is directly impacting trainee performance. This is in contrast to Lecture Basis teachers in schools, who are retained until results are declared, highlighting a policy disparity. Many Guest Lecturers have served for over 10 years, yet face job insecurity and no pathway to regularization. Most ITIs in Goa are functioning primarily with contractual and guest faculty, and this discontinuation has led to severe faculty shortage during a crucial period. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

6. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House, as regards anxiety among students seeking admission to ITI in Goa, especially for the electrical stream at ITI Bicholim, is becoming a major concern. The number of available seats in this stream is significantly less compared to the growing demand. This situation is disheartening for students who are eager to build a career in the electrical field, given the vast scope and excellent employability prospects associated with this trade. The electrical stream is one of the most promising in terms of skill development and job placement opportunities. Students who pass out from this stream often find employment in various sectors, including Government projects, private companies, major infrastructure development and self-employment avenues. The steps the Government has taken in this regard.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

7. Shri. Vijai Sardesai, Hon. MLA, drew the attention of the House as regards anxiety in the minds of residents of St. Tome and Fontainhas, regarding the unchecked tourist nuisance, rising lawlessness and the slow erosion of our heritage.

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the mention.

8. Shri. Viresh Borkar, Hon. MLA, drew the attention of the House, as regards the growing concerns of the local Goan population regarding alleged illegal constructions and

developments being carried out by non-Goans on private properties in Orda, Candolim village of Calangute Constituency. There is a rising sense of fear and insecurity, especially among senior citizens. A notable example is Smt. Geraldine Dias, a senior women resident of Orda village, who is currently fighting against illegal constructions occurring within her own property boundaries. Several instances of alleged illegal constructions and alleged fake sale deeds have been reported, particularly in Survey Nos. 80, 82, and 83 of Orda village. The steps the Government intends to take in this matter.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj, replied to the mention.

9. Shri. Venzy Viegas, Hon. MLA, drew the attention of the House of the issue affecting the people of Goa of the acute shortage of buffalo meat /beef in the State. This shortage is reportedly due to disruptions in the supply chain, restrictions on cattle transport, and inconsistent regulatory enforcement, which have collectively strained the availability of this essential commodity. The steps the Government has taken to take immediate steps to address this issue by investigating the root cause of the beef shortage and ensuring a stable supply chain, engaging with stakeholders, including traders and community representatives, to find sustainable solutions, reviewing and streamlining regulations related to cattle transport and trade to prevent disruptions while ensuring compliance with legal frameworks and providing relief to affected vendors and consumers to mitigate the economic impact.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Smt. Delilah Lobo, Hon. MLA, drew the attention of the House of the shortage of staff in the Drinking Water Department such as supervisors, valve operators, labourers etc. The steps the Government intends to take and the time frame within which these vacant posts will be filled.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

11. Shri. Yuri Alemao, Hon. Leader of Opposition, drew the attention of the House, that the Government has reported that out of the 11 liquor outlets at the Manohar International airport, Excise, Mopa, 9 are established and run by non-locals. The outlets of the locals are only two of the total 11. The steps the Government has taken as regards to safeguard the interests of the locals, who have the willingness, ability and tested credentials, to carry on their business.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12. Shri. Cruz Silva, Hon. MLA, made a mention as regards that as per ASI findings, there is possibility of finding several ancient artefacts at the site where presently the parking project near Old Goa Churches is being planned by Goa Tourism under PRASAD scheme. Several cannon, pottery, coins, and architectural fragments that shed new light on regions past are discovered and hence there is an urgent need to stop and cancel any development work in the region and seal the entire area and take the following actions, i.e. not to conduct further excavations, develop proper plan for conservation and preservation and ensure protection of the site, evaluate and demolish the temporarily built Police Station and demolish any temporary built structures during exposition. The Government needs to act swiftly and prevent any further damage and take prompt action in co-ordination with ASI to protect the site and preserve its ancient past.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 52 PM

3. CALLING ATTENTIONS

1. SHRI CARLOS FERREIRA, MLA, called the attention of the Chief Minister/Minister for Civil Aviation to the following:

“Attention of the House is drawn as regards apprehension in the minds of the people that photography is not permitted at airports in Goa specially Dabolim airport within the terminal building specially considering that both airports are International airports wherein photography does not compromise with security issues. The steps the Government intends to take in this regard.

Shri Carlos Ferreira, Hon. MLA, sought clarification on the Calling Attention.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the Calling Attention.

(The House was adjourned for lunch at 1 10 PM to meet at 2 30 PM).

2 30 PM

(The House resumed its sittings at 2 30 PM).

2. SHRI GOVIND GAUDE, Hon. MLA, called the attention of the Minister for Law and Judiciary to the following:

“Attention of the House is drawn as regards the apprehension in the minds of the Scheduled Tribe (ST), Community in our State, as regards the Government’s decision to intervene in the affairs of the Gomantak Gaud Maratha Samaj Association and United Tribal Association Alliance (UTAA) by appointing an Administrator. The Gomantak Maratha Samaj Association and United Tribal Association Alliance (UTAA), has been a pillar of support and empowerment for the ST community, working to uplift and ensure their welfare. The steps the Government has taken to restore the situation for the benefits of the ST Community”.

The following Members sought clarifications:-

1. Shri Govind Gaude, Hon. MLA
2. Shri Yuri Alemao, Hon. Leader of Opposition.
3. Shri Altone D’Costa, Hon. MLA
4. Shri Vijai Sardesai, Hon. MLA

Dr. Pramod Sawant, Hon. Chief Minister, replied to the Calling Attention.

3 10 PM

4. OBITUARY REFERENCE

The House condoled the sad demise of Late Shri Satya Pal Malik ji, the former Hon. Governor of Goa. The House stood in silence for a minute as a mark of respect to the departed soul.

3 11 PM

5. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-9)

Dr. Pramod Sawant, the Hon. Chief Minister, moved the following Demands:-

- | | | |
|---------------|---|--|
| Demand No. 2 | - | General Administration & Coordination |
| Demand No. 5 | - | Prosecution |
| Demand No. 6 | - | Election Office |
| Demand No. 8 | - | Treasury & Accounts Administration, North, Goa |
| Demand No. 9 | - | Treasury & Accounts Administration, South, Goa |
| Demand No. 11 | - | Excise |
| Demand No. 12 | - | Commercial Taxes |

Demand No. 14	-	Goa Sadan
Demand No. 17	-	Police
Demand No. 18	-	Jails
Demand No. 21	-	Public Works
Demand No. 22	-	Vigilance
Demand No. 23	-	Home
Demand No. 25	-	Home Guards & Civil Defence
Demand No. 26	-	Fire & Emergency Services
Demand No. 27	-	Official Language
Demand No. 29	-	Public Grievances
Demand No. 30	-	Small Savings & Lotteries
Demand No. 32	-	Finance
Demand No. 42	-	Sports & Youth Affairs
Demand No. 43	-	Art & Culture
Demand No. 56	-	Information and Publicity
Demand No. 61	-	Skill Development and Entrepreneurship
Demand No. 85	-	Department of Rural Development
Demand No. 90	-	Drinking Water Department

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 9, 9A, 9B, 9C, 9D, 9E and 9F to Demand Nos. 2, 5, 6, 8, 9, 11, 12, 14, 17, 18, 21, 22, 23, 25, 26, 27 29, 30, 32, 42, 43, 56, 61 and 85 and 90. The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Shri Jit Arolkar, Hon. MLA

(The House adjourned for tea at 4 10 PM to meet at 4 30 PM).

(The House resumed its sittings at 4 30 PM).

4 30 PM

(Shri Joshua De Souza, the Hon. Dy. Speaker, was in the Chair).

4. Shri Nilesh Cabral, Hon. MLA
5. Dr. Deviya Rane, Hon. MLA
6. Smt. Delilah Lobo, Hon. MLA
7. Dr. Ganesh Gaonkar, Hon. MLA
8. Shri Pravin Arlekar, Hon. MLA
9. Shri Premendra Shet, Hon. MLA
10. Shri Krishna Salkar, Hon. MLA

6 01 PM

(Shri Aleixo. Reginaldo. Lourenco, Hon. MLA, was in the Chair).

11. Shri Rajesh Fal Dessai, Hon. MLA
12. Shri Govind Gaude, Hon. MLA
13. Shri Kedar Naik, Hon. MLA
14. Shri Rodolfo Fernandes, Hon. MLA

6 40 PM

(Shri Krishna Salkar, the Hon. MLA, was in the Chair).

15. Shri Sankalp Amonkar, Hon. MLA
16. Shri Ulhas Tuenkar, Hon. MLA
17. Shri Antonio Vas, Hon. MLA
18. Shri Venzy Viegas, Hon. MLA
19. Shri Viresh Borkar, Hon. MLA
20. Shri Altone D'Costa, Hon. MLA
21. Shri Aleixo Reginaldo Lourenco, Hon. MLA
22. Shri Cruz Silva, Hon. MLA

7 50 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

23. Dr. Chandrakant Shetye, Hon. MLA
24. Shri Vijai Sardesai, Hon. MLA
25. Shri Digambar Kamat, Hon. MLA

8 15 PM

(Shri Joshua De Souza, the Hon. Deputy Speaker, was in the Chair).

26. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the debate.

The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', listed in List No. 9, 9A, 9B, 9C, 9D, 9E and 9F to Demand Nos. 2, 5, 6, 8, 9, 11, 12, 14, 17, 18, 21, 22, 23, 25, 26, 27 29, 30, 32, 42, 43, 56, 61 and 85 and 90 were negatived and thereafter the Demand Nos. 2, 5, 6, 8, 9, 11, 12, 14, 17, 18, 21, 22, 23, 25, 26, 27 29, 30, 32, 42, 43, 56, 61,85 and 90 were passed.

6. STATEMENT MADE BY HON. SPEAKER

At this juncture, Dr. Ramesh Tawadkar, the Hon. Speaker, made the following statement:

“It is hereby brought to the attention of all citizens that no person outside the House shall speak to, or respond to, the media in relation to speeches or proceedings of the House. This is in accordance of Rule 75 of the Rules of Procedure and Conduct of the House. Furthermore, media organizations are urged to exercise restraint and refrain from publishing or broadcasting any such remarks, so as to preserve the dignity and decorum of the House.”

00. 14 AM

7. GOVERNMENT BILLS - INTRODUCED

- 1. Shri Atanasio Monserratte, the Hon. Minister for Revenue,** moved the Motion for leave to introduce-**The Indian Stamp (Goa Amendment) Bill, 2025.** The leave of the House was granted and the Bill was introduced.

2. **Shri Mauvin Godinho, the Hon. Minister for Panchayats**, moved for leave to introduce-**The Goa Panchayat Raj (Amendment) Bill, 2025**. The leave of the House was granted and the Bill was introduced.

(The House was adjourned at 00.16 AM on Wednesday, the 6th August, 2025, to meet at 11 30 AM).

WEDNESDAY, 06 AUGUST, 2025

11.30 A.M.

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No. 1A, tabled by Shri Rodolfo Fernandes, Hon. MLA, as regards 'Rising cost of fish,' was orally answered.
2. Starred Question No. 2C, tabled by S/Shri Carlos Ferreira and Vijai Sardesai, Hon. MLAs', as regards 'Carrying capacity of Villages,' was orally answered.
3. Starred Question No. 3A, tabled by Smt. Delilah Lobo, Hon. MLA, as regards 'Anti-rabies camp for stray dogs in Siolim Constituency' was orally answered.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri. Viresh Borkar, Hon. MLA, drew the attention of the House, to the growing difficulties faced by Goans in procuring traditional seasonal wildflowers such as Kangla, Matti, Kumfala, Ghageri, Nagalkudo, as well as various fruits, vegetables, leaves, and herbs typically used for religious and cultural practices particularly those that are traditionally hung over Shri Ganesh idols during the Ganesh Chaturthi festival. These difficulties stem from large-scale deforestation, hill cutting, and the execution of mega development projects that have severely impacted local ecosystems. This unchecked environmental degradation is leading to a crisis wherein natural resources integral to Goan culture and biodiversity are disappearing. The steps the Government intends to take in this matter.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

2. Shri Cruz Silva, Hon. MLA, drew the attention of the House, of the anxiety in the minds of North Goa residents and tourism industry as Tillari river flowing from Maharashtra that provides 73% of water supply to Goa on which majority of the North Goa and especially the tourism belt of coastal North Goa depends upon, is under threat due to large scale blasting, crushers and construction of roads along the Tillari river that results in siltation and will damage the dam and water holding capacity of the dam and river. The Goa Government is requested to raise the matter with Maharashtra Government to take action on such uncontrolled activities as otherwise it will affect the citizens as well as tourism industry.

Shri Subhash Shirodkar, Hon. Minister for Water Resources, replied to the mention.

3. Shri. Krishna Salkar, Hon. MLA, drew the attention of the House, as regards issue affecting thousands of citizens residing in Housing Co-operative Societies. Many of

these societies have not yet been able to transfer the title of their land from the original developers. The lack of clear title is creating significant hardships for our constituents, preventing them from selling their flats or availing of necessary loan facilities. The current stamp duty and registration fees are high, making it unviable for these societies to regularize their property titles. This has created a deadlock, leaving them in a state of uncertainty. The steps the Government has taken to introduce a special amnesty scheme to address this problem and also to provide an update on the implementation of this scheme and to take immediate steps to ensure that these citizens can regularize their property titles without undue financial burden.

Shri Subhash Shirodkar, Hon. Minister for Co-operation, replied to the mention.

4. Shri. Yuri Alemao, Hon. Leader of Opposition, drew the attention of the House, as regards the anxiety due to sudden retrenchment of around 84 workers by Sesa Resources Ltd. (Vedanta) on 26th July, 2025. In a suddenly summoned meeting with the Union Committee, the Company officials declared the retrenchment. The steps the Government proposes to take in this regard.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

5. Shri. Jit Arolkar, Hon. MLA, drew the attention of the House, as regards, the anxiety in the minds of employees of Goa Antibiotics and Pharmaceuticals Ltd. (GAPL), Tuem, due to non-payment of their salaries for the last 2 1/2 months. The Company is giving reason of less orders received for non-payment of salaries. With Chaturthi fast approaching, this delay has caused deep financial distress. The employees are demanding that their dues like EPF, LIC, bank installments be cleared, salaries paid on time, and their charter of demands be addressed. The steps the Government has taken in this regard.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

6. Shri. Vijai Sardesai, Hon. MLA, drew the attention of the House, of the anxiety in the minds of the people of Goa due to the unchecked rise in pigeon population in urban and residential areas, which now pose a serious public health hazard.

Shri Vishwajit Rane, Hon. Minister for Public Health, replied to the mention.

7. Shri. Nilesh Cabral, Hon. MLA, drew the attention of the House of the anxiety in the minds of hundreds of library staff working under the Village Panchayat and NGO-managed libraries across Goa, including in his Constituency of Curchorem. These employees have been serving the public with dedication through local library institutions that have remained crucial to promoting reading culture and community learning, especially in rural areas. The existing scheme "The Goa State Village Panchayat/NGO's Libraries Financial Assistance Scheme, 2018" which was itself a revision of earlier financial aid framework notified via Government Gazette (Extraordinary No. 2, Series I No. 46 dated 16th February 2004), has not kept pace with inflation and modern manpower standards. Presently, these library employees are not entitled to basic welfare benefits such as EPF, medical leave, job security, or retirement benefits. Their current remuneration is less and lacks provision for annual increments, resulting in extreme financial difficulty and a lack of motivation in sustaining these vital services. These welfare benefits are long-overdue rights of employees who have served the public interest without access to fundamental employment protections. Libraries are the grassroot temples of knowledge and the staff manning them must be treated with dignity and justice. In light of this, the steps of the Government that are being taken to revise the said scheme comprehensively, safeguard the interests of library employees,

and ensure smooth and professional functioning of village and NGO-run libraries across Goa.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

8. Shri. Carlos Fereira, Hon. MLA, drew the attention of the House as regards the concern of law and order situation happening on recurring basis at Shri Dev Vetal Devasthan at Alorna Pernem Goa, which temple has been in existence prior to the Liberation of Goa and recognized even by the Portuguese Government with its Bye Laws approved by the then Governor General on 17 May 1934 after detaching it from *Xri Devi Santer*, which confirms its prior existence, which is now being blocked by private individuals as to its access and also usage of surrounding land and toilets, thus inconveniencing a large number of devotees and others who come to worship at the temple, as also the cutting of water pipeline supply and erection of barbed wire fencing without any permissions. The steps the Government intends to take in this regard.

Shri Atanasio Monserratte, Hon. Minister for Revenue, replied to the mention.

9. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House, as regards, the anxiety of the residents living in the vicinity of the Industrial Development Corporation area in Bicholim, regarding the future of their homes. Although the Government has never acquired their land for industrial purposes, the DSLR and TCP has classified these residential areas within the Industrial zone in the plan, alongside the IDC premises. The steps the Government has taken to review and rectify the zoning plan, so that these longstanding residential homes can be lawfully renovated/reconstructed without further delay or hardship.

Shri Vishwajit Rane, Hon. Minister for Town and Country Planning and Shri Atanasio Monserratte, Hon. Minister for Revenue, replied to the mention.

10. Shri. Antonio Vaz, Hon. MLA, drew the attention of the House that the Market Complex at Zuari Nagar, which was built some years back by GSIDC should be inaugurated at the earliest. The steps the Government has taken in the matter.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

11. Shri. Sankalp Amonkar, Hon. MLA, drew the attention of the House to the serious concern of massive illegal constructions allegedly carried out by one Shri Surinder Kumar Khosla in a highly ecological sensitive area containing paddy fields and salt-pans in Survey Nos. 158/0 and 59/0 at Sankwadi, in Arpora Village of Bardez Taluka. The illegal constructions are done by large scale back filling of the water body for the purpose of commercial activities, without any permissions or approvals from any concerned authority. In spite of the demolition Notice issued by the Village Panchayat in April, 2024, the Authority has failed to act. The steps the Government intends to take in this regard.

Shri Mauvin Godinho, Hon. Minister for Panchayati Raj, replied to the mention.

12. Shri. Premendra Shet, Hon. MLA, drew the attention of the House, as regards anxiety in the minds of people travelling from Mayem-Bicholim across Aldona-Mapusa over the folding bridge between Poirra and Aldona over the creek. The Government in 2007 constructed folding bridge over the creek between Poirra and Aldona for convenience of the commuters as well as the barges carrying iron ore from Shirgao mining to Marmugao, due to folding bridge this bridge would be utilized both ways for commuters as well as barges to move to and fro without any obstacles. Since barges have stopped operating due to mining problems, this folding bridge continuously remain

unfolded and used by commuters with heavy vehicles and therefore there is no maintenance carried out by P.W.D. Road Section for years together and therefore feasibility of this bridge cannot be ascertained and considering that commuters, heavy vehicles use this bridge continuously and therefore due to unpredictability of this folding bridge at Poirá, there is anxiety in the minds of people that this bridge may collapse thereby which may give rise to serious mishaps to the public and they will be hampered from travelling by this route. In view of the above, the steps the Government will take to check the feasibility of this folding bridge as a precautionary measure to avoid such future mishaps.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

13. Dr. Deviya Rane, Hon. MLA, drew the attention of the House as regards the anxiety in the minds of the people as regards the dangerous and unusable condition of KTCL Bus Stand in Honda, which is a crucial transport hub for businesses and commuters in Poriem Constituency.

Shri Mauvin Godinho, Hon. Minister for Transport, replied to the mention.

14. Shri. Venzy Viegas, Hon. MLA, drew the attention of the House of the plight of locals, employees as well as tourists who travel via the pending roads at Vaddie next to SAG ground leading towards Taj Exotica Benaulim and Road from Club Mahindra to Combia Pedda Varca, which is not being done for several years and tourists as well as locals and employees to the respected hotels use this road daily. The steps the Government has taken in this regard.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

12 46 PM

3. POSTPONED CALLING ATTENTION

S/SHRI VENZY VIEGAS, CARLOS FERREIRA, CRUZ SILVA, ALTONE D’COSTA, HON. MLAS’ AND SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION, called the attention of Hon. Minister for Transport to the following: “Attention of the House is drawn as regards the stakeholders, specially the Goan taxi-drivers, taxi-operators and motorcycle pilots being adversely affected by App Aggregators. Guideline sought to be enforced/notified in Goa. The steps the Government takes to apprise the House of the steps proposed to be taken to alleviate the fears and grievances of local taxi drivers, taxi operators and motorcycle pilots and protect the traditional business which is in the hands of the Goan taxi drivers/taxi operators and motorcycles pilots.”

The following Hon. Members sought clarifications:-

1. Shri Venzy Viegas, Hon. MLA
2. Shri Carlos Ferreira, Hon. MLA
3. Shri Cruz Silva, Hon. MLA
4. Shri Altone D’Costa, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Michael Lobo, Hon. MLA
7. Shri Viresh Borkar, Hon. MLA
8. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the Calling Attention.

(The House adjourned for lunch at 1 16 PM to meet at 2 30 PM).

(The House resumed its sittings at 2 30 PM).

2 30 PM

4. **CALLING ATTENTIONS**

1. **SHRI SANKALP AMONKAR, HON. MLA**, called the attention of the Hon. Minister for Ports to the following:

“Attention of the House is drawn to the urgent matter concerning severe livelihood disruption among Goan transporters at the Mormugao Port and its adverse impact on the State's economy. There is widespread financial distress among local transporters, many of whom now have idle trucks and uncertain future due to warding of transportation contracts to outsiders at the Mormugao Port. Transporters businesses support many livelihoods, including drivers, cleaners, puncture-shop owners and mechanics. If this continues, Goan businesses will collapse. The steps the Government intends to take in this regard.”

The following Hon. Members sought clarifications:

1. Shri Sankalp Amonkar, Hon. MLA
2. Shri Vijai Sardesai, Hon. MLA
3. Shri Carlos Ferreira, Hon. MLA
4. Shri Cruz Silva, Hon. MLA
5. Shri Viresh Borkar, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Altone D'Costa, Hon. MLA
8. Shri Nilesh Cabral, Hon. MLA
9. Shri Aleixo Reginaldo Lourenco, Hon. MLA
10. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, Hon. Chief Minister and Shri Mauvin Godinho, Hon. Minister for Transport, replied to the Calling Attention.

2. **SHRI CARLOS FERREIRA, HON. MLA**, called the attention of the Hon. Minister for Law and Judiciary to the following:

“Attention of the House is drawn as regards congestion and parking issues at Mapusa Courts (Addl District Court) above Bhagyadar and Mapusa Civil and Criminal Courts and inconvenience caused to lawyers, litigants and witnesses making it difficult to attend Courts. The steps the Government intends to take in this regard.”

The Calling Attention was postponed to 7th August, 2025.

2 50 PM

5. **DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-10)**

Dr. Pramod Sawant, Hon. Chief Minister, moved the following:-

- | | | |
|---------------|---|-----------------------------------|
| Demand No. 34 | - | School Education |
| Demand No. 35 | - | Higher Education |
| Demand No. 36 | - | Technical Education |
| Demand No. 37 | - | Government Polytechnic, Panaji |
| Demand No. 38 | - | Government Polytechnic, Bicholim |
| Demand No. 39 | - | Government Polytechnic, Curchorem |
| Demand No. 40 | - | Goa College of Engineering |
| Demand No. 41 | - | Goa Architecture College |
| Demand No. 44 | - | Goa College of Art |
| Demand No. 46 | - | Museum |
| Demand No. 50 | - | Goa College of Pharmacy |
| Demand No. 63 | - | Rajya Sainik Board |
| Demand No. 73 | - | State Election Commission |

Demand No. 75	-	Planning, Statistics & Evaluation
Demand No. 79	-	Goa Gazetteer
Demand No. 80	-	Legal Metrology
Demand No. 81	-	Department of Tribal Welfare
Demand No. 83	-	Mines
Demand No. 84	-	Civil Aviation
Demand No. 88	-	Department of Public Private Partnership

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 10, 10A, 10B, 10C, 10D, 10E and 10F to Demand Nos. 34, 35, 36, 37, 38, 39, 40, 41, 44, 46, 50, 63, 73, 75, 79, 80, 81, 83, 84 and 88.

The following Hon. Members spoke during the discussion on the Demands for Grants for the year 2025-

2026:-

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Delilah Lobo, Hon. MLA
3. Shri Michael Lobo, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Premendra Shet, Hon. MLA

3 17 PM

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

6. Dr. Deviya Rane, Hon. MLA
7. Shri Govind Gaude, Hon. MLA
8. Shri Sankalp Amonkar, Hon. MLA

(The House was adjourned at 4 07 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

9. Shri Aleixo Reginaldo Lourenco, Hon. MLA
10. Dr. Ganesh Gaonkar, Hon. MLA
11. Shri Digambar Kamat, Hon. MLA

4 55 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

12. Shri Antonio Vas, Hon. MLA

7 18 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

13. Shri Rajesh Fal Dessai, Hon. MLA

8 20 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

14. Shri Krishna Salkar, Hon. MLA
15. Shri Cruz Silva, Hon. MLA
16. Shri Viresh Borkar, Hon. MLA

9 55 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in the Chair).

17. Shri Vijai Sardesai, Hon. MLA
18. Shri Nilesh Cabral, Hon. MLA
19. Shri Rodolfo Fernandes, Hon. MLA
20. Smt. Jennifer Monserratte, Hon. MLA
21. Shri Kedar Naik, Hon. MLA
22. Shri Pravin Arlekar, Hon. MLA
23. Shri Ulhas Tuenkar, Hon. MLA
24. Shri Jit Arolkar, Hon. MLA
25. Dr. Chandrakant Shetye, Hon. MLA
26. Shri Yuri Alemao, Hon. Leader of the Opposition

Thereafter, **Dr. Pramod Sawant, Hon. Chief Minister**, replied to the debate.

The Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs, listed in List No. 10, 10A, 10B, 10C, 10D, 10E and 10F to Demand Nos. 34, 35, 36, 37, 38, 39, 40, 41, 44,46, 50, 63, 73, 75, 79, 80, 81, 83, 84 and 88, were negatived and the Demand Nos 34, 35, 36, 37, 38, 39, 40, 41, 44,46, 50, 63, 73, 75, 79, 80, 81, 83, 84 and 88, were passed.

11 02 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

6. THE REPORT OF THE COMMITTEE ON GOVERNMENT ASSURANCES, 2025, PRESENTED

SHRI ALEIXO REGINALDO LOURENCO, the Hon. Chairman moved the Motion to present the Fourth Report – Part I of the Committee on Government Assurances pertaining to the Fifth Session 2023. The Motion was put to the vote of the House and was adopted and the Report of the Committee on Government Assurances, 2025, was presented.

11 03 PM

7. GOVERNMENT BILLS-INTRODUCED

1.SHRI VISHWAJIT P. RANE, the Hon. Minister for Urban Development, moved for leave to introduce The Goa Municipalities (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

2. SHRI VISHWAJIT P. RANE, the Hon. Minister for Urban Development, moved for leave to introduce The City of Panaji Corporation (Amendment) Bill, 2025. The leave of the House was granted and the Bill was introduced.

(The House was adjourned at 11 06 PM to meet on Thursday, the 7th August, 2025 at 11 30 AM).

THURSDAY, 07 AUGUST, 2025

11.30 A.M.

11 30 AM

1. QUESTIONS

(a) POSTPONED STARRED QUESTIONS WERE ORALLY ANSWERED

1.Postponed Starred Question of the Ninth Session No. 001C tabled by Shri Viresh Borkar, Hon. MLA, regarding 'TCP approval in Neura', which was originally slated for answer on 24.07.2025, was orally answered.

2. Postponed Starred Question No.002A tabled by Shri Yuri Alemao, Hon. Leader of Opposition, regarding 'TCP Clearances', which was originally slated for answer on 24.07.2025, was orally answered.

4. Postponed Starred Question No.020B tabled by Shri Viresh Borkar, Hon. MLA, regarding 'TCP 39 A approvals and rejections', which was originally slated for answer on 24.07.2025, was orally answered.

(b) POSTPONED STARRED QUESTIONS WERE LAID ON TABLE

1. Postponed Starred Question No. 013B tabled by Dr. Chandrakant Shetye, Hon. MLA, regarding 'Conversion of Land' which was originally slated for answer on 24.07.2025, was laid on the Table.

2. Postponed Starred Question No.020C tabled by Shri Viresh Borkar, Hon. MLA, regarding "Correction in Land Use" which was originally slated for answer on 24.07.2025, was laid on the Table.

(c) STARRED QUESTIONS

The replies to the Starred Questions listed for the day were laid on the Table of the House.

(d) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE

1. Postponed Unstarred Question No. 038 tabled by Shri Carlos Ferreira, Hon. MLA, regarding 'Details of Applications made under Sec.39(A) of TCP Act', which was originally slated for answer on 24.07.2025, was laid on the Table.

2. Postponed Unstarred Question No. 057 tabled by Shri Cruz Silva, Hon. MLA, regarding 'Applications U/S 17(2) and 39A of the TCP ACT', which was originally slated for answer on 24.07.2025, was laid on the Table.

3. Postponed Unstarred Question No.062 tabled by Shri Cruz Silva, Hon. MLA, regarding 'Project approvals granted by Town and Country Planning Department across Goa', which was originally slated for answer on 24.07.2025, was laid on the Table.

4. Postponed Unstarred Question No. 094 tabled by Shri Venzy Viegas, Hon. MLA, regarding 'Sub-Division Scheme' which was originally slated for answer on 24.07.2025, was laid on the Table.

5. Postponed Unstarred Question No. 096 tabled by Shri Venzy Viegas, Hon. MLA, regarding 'Hill cutting 17A and 17B NOC', which was originally slated for answer on 24.07.2025, was laid on the Table.

6. Postponed Unstarred Question No. 127 tabled by Shri Viresh Borkar, Hon. MLA, regarding 'TCP Clearances in Siridao and Palem village', which was originally slated for answer on 24.07.2025, was laid on the Table.

7. Postponed Unstarred Question No.127 tabled by Shri Viresh Borkar, Hon. MLA, regarding 'FAR approvals granted', which was originally slated for answer on 31.07.2025, was laid on the Table.

8. Postponed Unstarred Question No.134 tabled by Shri Viresh Borkar, Hon. MLA, regarding 'Functioning and Composition of the TCP Board in Goa', which was originally slated for answer on 24.07.2025, was laid on the Table.

9. Postponed Unstarred Question No. 152 tabled by Shri Venzy Viegas, Hon. MLA, regarding 'Loss to Exchequer from Industry and TCP proposals', which was originally slated for answer on 24.07.2025, was laid on the Table

10. Postponed Unstarred Question No. 045 tabled by Shri Cruz Silva, Hon. MLA, regarding 'Revenue from Real Estate', which was originally slated for answer on 31.07.2025, was laid on the Table.

(e) **UNSTARRED QUESTIONS**

The replies to the Unstarred listed for the day were laid on the Table of the House.

12 30 PM

2. **ZERO HOUR MENTIONS**

1. **Smt. Deviya Rane, Hon. MLA**, drew the attention of the House, as regards the shortage of staff in the office of the BDO at Sattari, which is causing delay in completion of development works and other administrative functions. The steps the Government has taken in this regard.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj, replied to the mention.

2. **Shri. Govind Gaude, Hon. MLA**, drew the attention of the House that for the past several years, the revered Maya Kelbai Panchayatan Devasthan of Mayem, Bicholim, has been at the Center of a prolonged Mahajanship dispute. The steps the Government has taken in this matter.

Shri Atanasio Monserratte, the Hon. Minister for Revenue, replied to the mention.

3. **Shri. Sankalp Amonkar, Hon. MLA**, drew the attention of the House to the plight of the daily commuters traveling by Kadamba Shuttle Bus Service from Vasco to Panaji or Margao. There are no fixed timings for these shuttle buses on these routes and sometimes there are no buses, as a result people reach late at their workplaces. Further, the condition of these buses are very bad, they are old and are leaking during the monsoon. There is no proper bus shed for shuttle service and hence people face a lot of hardships standing in queue, especially during the monsoon. The steps the Government intends to take in this regard.”

Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

4. **Shri. Nilesh Cabral, Hon. MLA**, drew the attention of the House as regards the people of Curchorem over the plight of Mr. Pavan Madiwal, a young constituent who was diagnosed with kidney failure in June 2021 at the tender age of 26. Following initial treatment at a private hospital, he sought care at Goa Medical College, Bambolim, where his mother was identified as a potential kidney donor. However, due to high blood pressure in the donor, the GMC Committee ruled out the transplant at the facility. He then approached Healthway Hospitals Pvt. Ltd., Old Goa, where a successful kidney transplant was conducted on 19th September 2024 with his mother as the live donor. The procedure was performed with all necessary approvals from GMC and the transplant Committee. The total cost of the transplant and associated medical expenses amounted to Rs.19,18,770. Out of this, only Rs 1,61,000 was covered under the DDSSY scheme. The remaining amount was arranged by his father by taking loans and borrowing money from others, placing a huge financial burden on the family. Upon constant follow-up with the Directorate of Health Services (DHS) for support under the Mediclaim scheme, Mr. Pawan was repeatedly asked to furnish the final bill and a detailed breakup of expenses. When a detailed breakup of the bill was requested to enable reimbursement of the balance amount, the hospital declined to provide it, stating that the transplant was done under a consolidated package and hence no further bill details would be issued. Due to this, the remaining amount could not be claimed or reimbursed. The steps the Government has taken to ensure that a mechanism should be established for transparency and accountability in billing by empanelled hospitals. The Government must take urgent steps to ensure that no citizen is denied of their due financial support.

Shri Vishwajit Rane, the Hon. Minister for Health, replied to the mention.

5. Shri. Altone D'Costa, Hon. MLA, drew the attention of the House to the dilapidated condition of the Quepem Municipal Garden, which has been neglected for several years with no renovation or beautification undertaken. The steps the Government has taken in this regard.

Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.

6. Shri. Carlos Ferreira, Hon. MLA, drew the attention of the House to the problems faced by children and parents due to Balrath bus not dropping the children in certain internal roads within the villages in the same Constituency but several Kms away on the main road, due to restrictions in mileage despite route in the circumference of the villages in the Constituency and not traversing beyond thus making it inconvenient and unsafe for the children and the parents. The steps the Government intends to take to attend to this issue.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

7. Shri. Venzy Viegas, Hon. MLA, drew the attention of the House, to a issue affecting our rural communities. Panchayats are imposing house tax without proper consultation with Gram Sabhas, thus violating Section 153 of the Goa Panchayat Raj Act, 1994. The steps the Government intends to take in this regard.

Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj, replied to the mention.

8. Shri. Cruz Silva, Hon. MLA, drew the attention of the House, as regards the anxiety in the minds of aspiring eligible candidates from OBC and ST categories as they are denied opportunity for getting admission into MBBS due to attempt of showing less number of seats under OBC and ST categories. The admission rounds have already started but that should not prevent the Authorities from restoring the reservation category quota as per rules. Further, those responsible for this act of omission and commission should be taken to task and strict action be taken against them. The steps the Government has taken in the matter.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the mention.

9. Shri. Vijai Sardesai, Hon. MLA, drew the attention of the House, to the urgent need to direct local Bodies (Municipalities and villages) to allow designated areas for the sale of traditional local vegetables from now to the 11th day of Ganesh Chaturthi Celebrations which are sourced/cultivated by local people in this season and have historical, cultural and traditional importance for Goans. The steps the Government has taken in the matter.

Shri Ravi Naik, the Hon. Minister for Agriculture, replied to the mention.

10. Shri. Krishna Salkar, Hon. MLA, drew the attention to the issue of prime spaces in Vasco city being occupied by many rent a car, thereby depriving the general public, office goers shopkeepers and people visiting Vasco, of parking. Repeated requests to the RTO authorities to take strict action has not taken place and also buses in the main market near the Municipality are parked haphazardly, thus blocking access to morning office goers. The steps the Government has taken in this regard.

Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

11. Shri Viresh Borkar, Hon. MLA, drew the attention of the House to the matter of urgent public concern affecting the livelihood of traditional Goan flower vendors at the Mapusa Municipal Market. For the past 35 to 40 years, many local families have been engaged in the retail flower business at the Mapusa market, contributing not only to the

local economy but also to the cultural and religious fabric of our State. However, since the last few years, non Goans have started carrying out illegal wholesale flower trade within the same retail market premises. This unauthorized wholesale activity has led to unfair competition, sharp decline in the income of local vendors and displacement of traditional Goan families from their rightful space in the market. The steps the Government has taken in the matter.

Shri Vishwajit Rane, the Hon. Minister for Urban Development, replied to the mention.

12. Shri Aleixo Reginaldo Lourenco, Hon. MLA, drew the attention of the House of the ordeal caused to both commuters and to the pedestrians by the weeds and grasses that have grown on the dividers between the roads as well as on both the sides of roads from Arlem Circle to Borim bridge. The action the Government intends to undertake to take in this regard as these overgrown bushes and scrubs pose a risk by obstructing the view of the people who are using this stretch of the busy road that mainly passes through Curtorim Constituency.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

13. Shri. Yuri Alemao, Hon. Leader of the Opposition, drew the attention of the House of the anxiety due to the acute shortage of beds at the South Goa District Hospital in the Medicine wards, both male and female. Patients are treated on stretchers and wheel-chairs. It is a pathetic scene and not befitting a District Hospital. The steps the Government has taken in this regard to provide the said requirement at SGDH.

Shri Vishwajit Rane, the Hon. Minister for Public Health, replied to the mention.

12 50 PM

3. PAPERS LAID ON THE TABLE

1.DR. PRAMOD SAWANT HON.CHIEF MINISTER, laid on the table of the House the Annual Report of Goa Public Service Commission for the year 2024-2025 (THIRTY SEVENTH REPORT) with Explanatory Memorandum.

2. SHRI. MAUVIN GODINHO, HON. MINISTER FOR PANCHAYATS, laid on the table of the House the Report of the 3rd State Finance Commission with Explanatory Memorandum.

12 50 PM

4. POSTPONED CALLING ATTENTION

SHRI CARLOS FERREIRA, MLA, called the attention of the Hon. Minister for Law and Judiciary the following:-

“The attention of the House is drawn as regards congestion and parking issues at Mapusa Courts (Addl District Court) above Bhagyadar and Mapusa Civil and Criminal Courts and inconvenience caused to lawyers, litigants and witnesses making it difficult to attend Courts. The steps the Government intends to take in this regard.

The following Hon. Members sought clarifications:

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Rodolfo Fernandes, Hon. MLA
3. Shri Joshua De Souza, Hon. Dy. Speaker
4. Shri Nilesh Cabral, Hon. MLA
5. Shri Viresh Borkar, Hon. MLA
6. Shri Vijai Sardesai, Hon. MLA

7. Shri Cruz Silva, Hon. MLA
8. Shri Venzy Viegas, Hon. MLA
9. Shri Altone D'Costa, Hon. MLA
10. Shri Aleixo Reginaldo Lourenco, Hon. MLA
11. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

(The House was adjourned at 1 10 PM to meet at 2 30 PM).

(The House resumed its sittings at 2 30 PM).

2 30 PM

5. CALLING ATTENTIONS

1. DR. DEVIYA RANE, HON. MLA, called the attention of the Hon. Chief Minister/Minister for Home to the following:

“Attention of the House is drawn as regards the apprehension of the residents and shopkeepers of the Donmad area in Village Panchayat at Poriem Constituency, due to the alarming rise in thefts. The steps the Government has taken in this regard, by way of identification and apprehending the culprits and intensifying night patrolling and conducting surprise checks.”

The following Hon. Members sought clarifications:

1. Dr. Deviya Rane, Hon. MLA
2. Shri Carlos Ferreira, Hon. MLA
3. Shri Nilesh Cabral, Hon. MLA
4. Shri Viresh Borkar, Hon. MLA
5. Shri Kedar Naik, Hon. MLA
6. Shri Rodolfo Fernandes, Hon. MLA
7. Shri Vijai Sardesai, Hon. MLA
8. Shri Cruz Silva, Hon. MLA
9. Shri Venzy Viegas, Hon. MLA
10. Shri Altone D'Costa, Hon. MLA
11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
12. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Calling Attention.

2. SHRI CARLOS FERREIRA, HON. MLA, called the attention of the Hon. Chief Minister to the following:

“Attention of the House is drawn to the problems faced by the owners of premises in buildings or housing societies which title hinges on an agreement of sale without final conveyance in favour of the builder/developer in favour of the purchaser or the society in respect of matter prior to enforcement of RERA Act 2016, thus leaving the owners without perfect title and facing several difficulties. The steps the Government intends to take in this regard”.

The following Hon. Members sought clarifications:

1. Shri Carlos Ferreira, Hon. MLA
2. Shri Nilesh Cabral, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Kedar Naik, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Rodolfo Fernandes, Hon. MLA
7. Shri Jit Arolkar, Hon. MLA
8. Shri Cruz Silva, Hon. MLA

9. Shri Venzy Viegas, Hon. MLA
 10. Shri Altone D'Costa, Hon. MLA
 11. Shri Aleixo Reginaldo Lourenco, Hon. MLA
 12. Shri Yuri Alemao, Hon. Leader of Opposition.
- Dr. Pramod Sawant, the Hon. Chief Minister,** replied to the Calling Attention.

3 10 PM

6. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS 2025 - 2026 (DAY-11)

Shri Subhash Shirodkar, the Hon. Minister for Water Resources, moved the following Demands:-

- Demand No. 71 - Co-operation
- Demand No. 74 - Water Resources

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs, moved the Cut Motions listed in List No. 11, 11A, 11B, 11C, 11D, 11E and 11F to Demand Nos. 71 and 74. The following Members spoke during the discussion on the Demands for Grants for the year 2025-2026:-

27. Shri Carlos Ferreira, Hon. MLA
28. Smt. Delilah Lobo, Hon. MLA
29. Shri Michael Lobo, Hon. MLA
30. Shri Venzy Viegas, Hon. MLA
31. Shri Premendra Shet, Hon. MLA

3 17 PM

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

32. Dr. Deviya Rane, Hon. MLA
33. Shri Govind Gaude, Hon. MLA
34. Shri Sankalp Amonkar, Hon. MLA

(The House was adjourned at 4 07 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

(Shri Joshua De Souza, Hon. Dy. Speaker, was in the Chair).

35. Shri Aleixo Reginaldo Lourenco, Hon. MLA
36. Dr. Ganesh Gaonkar, Hon. MLA
37. Shri Digambar Kamat, Hon. MLA

4 55 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

38. Shri Antonio Vas, Hon. MLA

7 18 PM

(Shri Aleixo Reginaldo Lourenco, Hon. MLA, was in the Chair).

39. Shri Rajesh Fal Dessai, Hon. MLA

8 20 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

40. Shri Krishna Salkar, Hon. MLA

41. Shri Cruz Silva, Hon. MLA
42. Shri Viresh Borkar, Hon. MLA

9 55 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in the Chair).

43. Shri Vijai Sardesai, Hon. MLA
44. Shri Nilesh Cabral, Hon. MLA
45. Shri Rodolfo Fernandes, Hon. MLA
46. Smt. Jennifer Monserrate, Hon. MLA
47. Shri Kedar Naik, Hon. MLA
48. Shri Pravin Arlekar, Hon. MLA
49. Shri Ulhas Tuenkar, Hon. MLA
50. Shri Jit Arolkar, Hon. MLA
51. Dr. Chandrakant Shetye, Hon. MLA
52. Shri Yuri Alemao, Hon. Leader of the Opposition

Thereafter, Shri Subhash Shirodkar, Hon. Minister for Water Resources, replied to the debate.

The Cut motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 11, 11A, 11B, 11C, 11D, 11E and 11F to Demand Nos. 71 and 74.

10 26 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

7. GOVERNMENT BILLS - CONSIDERED AND PASSED

(1) THE GOA SHOPS AND ESTABLISHMENTS (REGULATION OF EMPLOYMENT AND CONDITIONS OF SERVICE) BILL, 2025

1. (i) **SHRI ATANASIO MONSERRATE**, the Hon. Minister for Labour and Employment, moved that -The Goa Shops and Establishments (Regulation of Employment and Conditions of Service) Bill, 2025, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI ATANASIO MONSERRATE**, the Hon. Minister for Labour and Employment, explained the Statement of Objects and Reasons of the Bill.

- (ii) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendments to the Bill:-

Amendment to Clause 2

In Clause 2, sub clause (e) at page 2, in line 33, the word "employee" may be deleted and substituted

by the word "worker".

Amendment to Clause 3

In Clause 3, sub clause (8) at page 7, in line 3, the word "employee" may be deleted and substituted

by the word "worker".

Amendment to Clause 6

In Clause 6, sub clause (6) at page 9, in line 29, the word "compete" may be deleted and substituted

by the word "complete".

Amendment to Clause 15

In Clause 15, sub clause (3) at page 13, in line 14, the word “leave” may be deleted and substituted by the word “holiday”.

Amendment to Clause 20

In Clause 20, sub clause (2) at page 15, in line 5, the word “employee” may be deleted and substituted by the word “worker”.

Amendment to Clause 29

In Clause 29, wherever the word “employee” occurs, shall be deleted and substituted by the word “worker”.

(iii) **Dr. Ganesh Gaonkar, Hon. MLA**, moved the following oral Amendment to the Bill:

Amendment to Clause 15

In the proviso to sub clause (6) of Clause 15, the word “provident” shall be deleted and substituted by the word “provided”.

(iv) The Amendments were before the House.

(v) **S/Shri Carlos Ferreira, Vijai Sardesai, Venzy Viegas, Altone D’Costa, Viresh Borkar, Cruz Silva, Nilesh Cabral, MLAs’ and Yuri Alemao, Leader of the Opposition**, spoke at the consideration stage of the Bill. The Bill was discussed along with the amendments moved.

(vi) The amendments moved by **Shri Krishna Salkar and Dr. Ganesh Gaonkar, Hon. MLAs**, were considered.

(vii) Thereafter, Clause 2 as amended, Clause 3 as amended, Clause 4, Clause 5, Clause 6 as amended, Clauses 7 to Clause 14, Clause 15 as amended, Clauses 16 to Clause 19, Clause 20 as amended, Clauses 21 to Clause 28, Clause 29 as amended, Clauses 30 to Clause 43, Clause 1, the enacting formula and the long title stood part of the Bill. At the consideration stage, the Motion that the Bill including Clauses as amended, were put to the vote of the House and the Bill including the Clauses as amended were adopted. Division was sought. 29 Members stood in favour and 7 Members stood against. By Division, the Bill including the Clauses as amended at the consideration stage was adopted.

(viii) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Labour and Employment**, moved the Motion that the Bill, **as amended, be passed**. The Motion for passing of the Bill, **as amended**, was put to the vote of the House and **-The Goa Shops and Establishments (Regulation of Employment and Conditions of Service) Bill, 2025, as amended**, was passed.

2. **THE GOA LEGISLATIVE DIPLOMA NO. 2020 DATED 15.4.1961 (AMENDMENT) BILL, 2025.**

(i) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved that **-The Goa Legislative Diploma No.2070 Dated 15-4-1961 (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted.

SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue, explained the Statement of Objects and Reasons of the Bill.

(ii) **Shri Carlos Ferreira, Hon. MLA**, moved the following Amendments to the Bill:-

Amendment to Clause 2(1)

At line 15 on page 2 after the phrase “compensation amount, to be paid to the concerned Comunidade” the following phrase shall be added, namely – “Compensation amount, to be paid to the concerned comunidade, as such rate at thrice the rate as prescribed by the Goa Stamp (Determination of true market value of property) Rules, 2003, as per the Notification in force as of date of consideration of such application”.

Amendment to clause 2(2)

(i) At line 15 on page 3, the phrase “300 square meters” shall be deleted and substituted by the phrase “200 square meters in municipal area or 300 square meters in village panchayat areas as the case may be”.

(ii) At line 15 on page 3, after clause 2(2) and before the first Proviso, the following proviso shall be inserted, namely- “provided that such regularization shall be permitted only if the concerned Comunidade has surplus land available for community purposes after such allocation:”

Amendment to clause 2(3)

After line 33 in page 3, after Sub clause 2(3) the following sub clause 3A shall be inserted namely- “(3A) No application under this article shall be entertained unless the applicant deposits with the concerned Comunidade an amount of Rupees Ten Thousand only as non-refundable processing fee”.

Amendment to Clause 2(4)

(i) At line 34 on page 3, in sub clause 4 of clause 2, the word “six months” shall be deleted and substituted by the words “one year”.

(ii) On page 4, the proviso to sub clause (4) of clause 2 shall be deleted.

Amendment to clause 2(5)

At line 7 in page 4, the sub clause “(i) shall be deleted and substituted by the following as sub clause “i”, namely: - “(i) the explicit consent for regularization of land of the concerned Comunidade given through a resolution passed by the Managing committee in a duly constituted meeting, certified by the Attorney; or”.

Amendment to Clause 2(6)

At line 20 in page 4, in sub clause 2(6) the phrase “not unreasonably or arbitrarily withhold or refuse its consent” shall be deleted and substituted by the phrase “take appropriate decision on the application.”.

Amendment to Clause 2(7)

At line 24 on page 4, in sub clause 7 of clause 2 the word “thirty days” shall be deleted and substituted by the word “ninety days”.

Amendment to Clause 2(8)

At line 26 in page 4, in subclause (8) of clause 2, the phrases “within a period of fifteen days from the date of decision of such refusal” and “clearly stating the reasons for such refusal”, shall be deleted.

Amendment to Clause 2(9)

(i) At line 30, in page 4 in sub clause 2(9), the existing sub clause “(i)” shall be deleted and substituted by the following sub clause 2(9) namely- “(9) if the comunidade fails to take a decision on the application within time limit specified in clause (7),”

(ii) At line 1 in page 5, the sub clause “(ii)” to subclause 2(a) shall be deleted.

(iii) At line 4 in page 5, in sub clause 9(2), the words “forty-five days” shall be deleted and substituted by the words “one hundred and twenty days”.

Amendment to Clause 2(10)

At line 12 in page 5, the sub clause “2(iv)” shall be deleted.

Amendment to clause 2(11)

At line 18 in page 5, the sub clause “2(11)” shall be deleted.

Amendment to clause 2(12)

At line 12 in page 6, the sub clause “2(12)” shall be deleted.

Amendment to clause 2(13)

At line 21 in page 6, the sub clause (ii) (a), (b) and (c) of clause 2(13) shall be deleted and substituted by the following as sub clause “2(13) (ii)” namely – “(ii) the deemed consent as certified by the Administrator under clause (9);”

In sub clause 2(13) wherever the words “fifteen days” occur, the same shall be deleted and substituted by the words “thirty days”.

Amendment to clause 2(14)

At line 8 in page 7 of sub clause 2(14), after the phrase family member of applicant” the following

phrase shall be added namely- "Upon expiry of the twenty-year period, no sale, assignment or transfer of such regularized land or structure shall be executed unless the concerned Comunidade is first offered the right of pre-emption at the agreed sale price and terms. The intending transferor shall give sixty days written notice to the Attorney of the concerned Comunidade of the proposed transfer, and the Comunidade or any of its members may exercise the right of pre-emption within such sixty-day period by depositing the full consideration amount with the transferor."

Amendment to Clause 2(16)

At line 23 in page 7, in sub clause 2(16), the word “six months” shall be deleted and substituted by the word “one year”.

Amendment to clause 2(21)

(i) At line 24 in page 8, in Sub clause 2(21), in the explanation the word “fifteen years” shall be deleted and substituted by the word “thirty years”.

(ii) At line 24 in page 8, in Sub clause 2(21), in the explanation the definition of ‘applicant’ after the phrase “immediately preceding the said date” and the phrase “and includes his family”, the following phrase shall be inserted namely. - “as evidenced by continuous registration in electoral rolls, ration card records, and records maintained by the Village Panchayat or Municipal Council as the case may be”.

1. **In Article 31 Sole paragraph to be renumbered as “No. 1”**
2. **After the newly numbered “No. 1”, the following to be inserted:**
“No. 2. The regularization of encroachments of structures in terms of Article 372B, shall not require the assent of the Governor/Government.”
3. **In sub-article (1) of Article 372B of the Act,** for the words “*compensation amount, to be paid to the concerned Comunidade, at such rate as may be specified by the*

Government by an order in the Official Gazette” the words “**compensation amount, to be paid to the concerned Comunidade, at such rate at thrice the rate as prescribed by the Goa Stamp (Determination of True Market Value of Property) Rules, 2003, as per the notification in force as of date of consideration of such application**” shall be substituted.

4. **In sub-article (2) of Article 372B of the Act:** for the words “*exceeding 300 square meters*” the words “**200 square meters in Municipal areas or 300 square meters in village Panchayat areas as the case may be**” shall be substituted;
5. **After sub-article (3) of Article 372B of the Act,** the following sub-article shall be inserted:

“(3A) No application under this article shall be entertained unless the applicant deposits with the concerned Comunidade as amount of Rupees ten thousand only as non-refundable processing fees”.
6. **In sub-article (4) of Article 372B of the Act,** for the words “**six months**” the words “**one year**” shall be substituted.
7. **Proviso the sub-article (4) of Article of the Act,** shall be deleted.
8. **In sub-article (2) of Article 372B of the Act,** for clause (i), the following Clause shall be substituted with the following:

“(i) the explicit consent for regularisation of land of the concerned Comunidade given through a Resolution passed by the Managing Committee in a duly constituted meeting, certified by the Administrator; or”.
9. **In sub-article (6) of Articles 372B of the Act,** for the words “not unreasonably or arbitrarily withhold or refuse its consent.” the words “**take appropriate decision on the application.**” shall be substituted.
10. **In sub-article (7) of Articles 372B of the Act,** for the word “thirty” the word “**ninety**” shall be substituted.
11. **In sub-article (8) of Articles 372B of the Act,** the words “within a period of fifteen days from the date of decision of such refusal” and “clearly stating the reasons for such refusal” shall be deleted.
12. **In sub-article (9) of Articles 372B of the Act,**
 - i. the comma after the words “fails to” shall be deleted;
 - ii. the number “(i)” & the semicolon at the end of its sentence shall be deleted;
 - iii. the words “take a decision on the application within the time specified in clause (7),” shall be aligned with the first portion so amend to read as follows
“(9) **If the Comunidade fails to take a decision on the application within time limit specified in clause (7),**”
 - iv. Clause (ii) shall be deleted.
 - v. For the words “forty-five days”, the words “one hundred twenty days”, shall be substituted.
13. **Sub-article (10) of Article 372 B** of the Act shall be deleted.
14. **Sub-article (11) of Article 372 B** of the Act shall be deleted.
15. **Sub-article (12) of Article 372 B** of the Act shall be deleted.
16. **Sub-article (13) of Article 372 B** of the Act:
 - i. **In sub-clause (a) of clause (ii),** the word “(a)” and the word “or” shall be deleted and the text in the existing sub-clause shall be aligned to read as:
“(ii) **the deemed consent as certified by the Administrator under clause (9);**
 - ii. **Sub-Clauses (b) and (c) of clause (ii) shall be deleted.**

- iii. For the words “fifteen days” wherever it occurs, the words “**thirty days**” shall be substituted.
17. **In sub-article (14) of Article 372B of the Act,** after the words “except by way of gift in favour of a family member of the applicant,” the following shall be inserted:
“**Upon expiry of the twenty-year period, no sale, assignment or transfer of such regularized land or structure shall be executed unless the concerned Comunidade is first offered the right of pre-emption at the agreed sale price and terms. The intending transferor shall give sixty days written notice to the concerned Comunidade of the proposed transfer, and the Comunidade or any of its members any exercise the right of pre-emption within such sixty days period by depositing the full consideration amount worked out as per the market rate as in force as per The Goa Stamp (Determination of True Market Value of Property) Rules, 2003 as in force with the respective Comunidade.**”
18. **In sub-article (16) of Article 372B of the Act,** for the words “six months,” the words “one year” shall be substituted.
19. **In the Explanation clause after sub-article (16) of Article 372B of the Act,** in the definition of “applicant”, for the words “fifteen years”, the words “**thirty years as evidence by continuous registration in electoral rolls, ration card records, and records maintained by the Village Panchayat or Municipality as the case may be**” shall be substituted.

(iii) **Shri Nilesh Cabral, Hon. MLA,** moved the following Amendment to the Bill:-

Amendment to Clause 2:

In Clause 2, in sub clause (1), at page 2 in lines 4 to 20, the expression “**where any person has carried out unauthorized construction of a dwelling house, before the 28th day of February, 2014, on a land belonging to the Comunidade, without such land being lawfully granted to him as per the provisions of this Code, subject to such conditions as prescribed, the grant/allotment of such encroached land may be regularized by such officer, by passing an order of regularization of grant/allotment of such land, not below the rank of Senior Scale Officer of the Goa Civil Service, as may be authorized by the Government by a notification in the Official Gazette, upon an application being made by the applicant and upon depositing by him with the authorized officer compensation amount, to be paid to the concerned Comunidade, at such rate as may be specified by the Government by an order published in the Official Gazette. For deciding such application the authorized officer shall follow the procedure as specified in clauses (5) and (13):**”, shall be deleted and substituted by the expression “**where any person has carried out unauthorized construction of a dwelling house, before the 28th day of February, 2014, on a land belonging to the Comunidade, without such land being lawfully granted to him as per the provisions of this Code, the grant/allotment of such encroached land may be regularized by such officer, not below the rank of Senior Scale Officer of the Goa Civil Service, as may be authorized by the Government by a notification in the Official Gazette, by passing an order of regularization of grant/allotment of such land, subject to such conditions as may be specified by him, upon an application being made by the applicant and upon depositing by him with the authorized officer compensation amount, to be paid to the concerned Comunidade, as such rate as may be specified by the Government by an order published in the Official Gazette. For deciding such application, the authorized officer shall follow the procedure as specified in Clauses (5) and (13):**”.

Amendment to Clause 2:

In Clause 2, in sub-section 9(ii), at page 5 in line 2, after the word “consent”, and before the words “within the”, the following words shall be inserted, namely - “or otherwise”.

(iv) The Amendments moved by **Shri Carlos Ferreira and Shri Nilesh Cabral, Hon. MLAs**, were before the House.

(v) **S/Shri Carlos Ferreira, Vijai Sardesai, Venzy Viegas, Altone D’Costa, Viresh Borkar, Cruz Silva, Nilesh Cabral, MLAs’ and Yuri Alemao, Leader of the Opposition**, spoke at the consideration stage of the Bill. The Bill was discussed along with the amendments moved. At this juncture, the Hon.Members of the Opposition, rushed to the well of the House. (The House was adjourned for 5 minutes). The House resumed, pandemonium continued. (The House was again adjourned for 5 minutes).

(vi) The amendments moved by **Shri Carlos Ferreira, Hon. MLA**, were put to the vote of the House and were negatived. The amendments moved by **Shri Nilesh Cabral, Hon. MLA**, was also put to the vote of the House and was considered.

(vii) Thereafter, Clause 2, as amended, Clause 1, the enacting formula and the long title stood part of the Bill. At the consideration stage, the Motion that the Bill including Clause 2 as amended, was put to the vote of the House and the Bill including the Clause 2 as amended at the consideration stage was adopted.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

(viii) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved that **The Goa Legislative Diploma No.2070 Dated 15-4-1961 (Amendment) Bill, 2025, as amended**, be passed. The Motion for passing of the Bill, **as amended**, was put to the vote of the House and **The Goa Legislative Diploma No.2070 Dated 15-4-1961 (Amendment) Bill, 2025, as amended**, was passed.

3. THE GOA REGULARIZATION OF UNAUTHORIZED CONSTRUCTION (AMENDMENT) BILL, 2025

(i) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved that **The Goa Regularization of Unauthorized Construction (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, explained the Statement of Objects and Reasons of the Bill.

(ii) **Shri Nilesh Cabral, Hon. MLA**, moved the following Amendment to the Bill:-

Amendment to Clause 2

(i) In Clause 2, at page 2, in line 12, the expression “such land.”; shall be deleted and substituted by the expression “such land”.; and

(ii) In Clause 2, at page 2, after line 12, the following clause shall be added, namely:-

“(h) any unauthorized construction of a dwelling house carried out on a land granted by the Government under 20 Point Programme Scheme in respect of which the competent authority has granted Class I occupancy.”;

(iii) In sub-clause (iii) (4)(i), at page 3 in line 6, the figures “500”, shall be deleted and substituted by the figures “600”.

(iv) In sub-clause (iii)(4)(ii), at page 3 in line 9, the figure “600” shall be deleted and substituted by the figures “1,000”.

(iii) The amendment moved by **Shri Nilesh Cabral, Hon. MLA**, were before the House.

(iv) The Bill was discussed along with the amendment. Thereafter, Clause 2, as amended, Clause 3, Clause 1, the enacting formula and the long title stood part of the Bill. At the consideration stage, the Motion that the Bill including Clause 2 as amended, were put to the vote of the House and the Bill including Clause 2 as amended was adopted.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

(v) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved that **The Goa Regularisation of Unauthorized Construction (Amendment) Bill, 2025, as amended**, be passed. The Motion for passing of the Bill, **as amended** was put to the vote of the House and **The Goa Regularisation of Unauthorized Construction (Amendment) Bill, 2025, as amended**, was passed.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

4. THE INDIAN STAMP (GOA AMENDMENT) BILL, 2025

4. (i) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved that **The Indian Stamp (Goa Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, explained the Statement of Objects and Reasons of the Bill.

(ii) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendment to the Bill:
Amendment to Clause 2

At page 3, in lines 23 and 24, in sub clause (ii) of Clause 2 the phrase “**or sister-in-law**”, shall be deleted and substituted by the phrase “**,sister-in-law, nephew, niece, son in law or daughter-in-law**”.

(iii) The Amendment moved by **Shri Krishna Salkar, the Hon. MLA**, was before the House.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

(iv) The Bill was discussed along with the amendment. Thereafter, Clause 2, as amended, Clause 1, the enacting formula and the long title stood part of the Bill. At the consideration stage, the Motion that the Bill including Clause 2 as amended, was put to the vote of the House and the Bill including Clause 2, as amended, was adopted.

(v) **SHRI ATANASIO MONSERRATE, the Hon. Minister for Revenue**, moved the Motion that the Bill, **as amended**, be passed. The Motion for passing of the Bill, as amended, was put to the vote of the House and **The Indian Stamp (Goa Amendment) Bill, 2025, as amended**, was passed.

5. THE GOA PANCHAYAT RAJ (AMENDMENT) BILL, 2025

5. **SHRI MAUVIN GODINHO, the Hon. Minister for Panchayats** moved that **The Goa Panchayat Raj (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI MAUVIN GODINHO, the Hon. Minister for Panchayats**, explained the Statement of Objects and Reasons of the Bill. At the consideration stage, the Motion that the Clauses 2 to 6, Clause 1, the enacting formula and the long title of the Bill was put to the vote of the House and were adopted. Clauses 2 to 6, Clause 1, the enacting formula and the long title stood part of the Bill. **SHRI MAUVIN GODINHO, the Hon. Minister for Panchayats**, moved the Motion that the Bill be passed. The Motion for passing of the Bill was put to the vote of the House and **The Goa Panchayat Raj (Amendment) Bill, 2025**, was passed.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

6. THE GOA MUNICIPALITIES (AMENDMENT) BILL, 2025

6. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, moved that **The Goa Municipalities (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, explained the Statement of Objects and Reasons of the Bill. At the consideration stage, the Motion that the Clauses 2 and 3, Clause 1, the enacting formula and the long title of the Bill was put to the vote of the House and were adopted. Clauses 2 and 3, Clause 1, the enacting formula and the long title stood part of the Bill. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, moved the Motion that the Bill be passed. The Motion for passing of the Bill was put to the vote of the House and **The Goa Municipalities (Amendment) Bill, 2025**, was passed.

7. THE CITY OF PANAJI CORPORATION (AMENDMENT) BILL, 2025

7. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, moved that **The City of Panaji Corporation (Amendment) Bill, 2025**, be taken into consideration. The Motion for consideration of the Bill was adopted. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, explained the Statement of Objects and Reasons of the Bill. At the consideration stage, the Motion that the Clause 2 and Clause 1, the enacting formula and the long title of the Bill was put to the vote of the House and were adopted. Clause 2, Clause 1, the enacting formula and the long title stood part of the Bill. **SHRI VISHWAJIT. P. RANE, Hon. Minister for Urban Development**, moved the Motion that the Bill be passed. The Motion for passing of the Bill was put to the vote of the House and **The City of Panaji Corporation (Amendment) Bill, 2025**, was passed.

(The Hon. Members of the Opposition, continued to stand in the well of the House, pandemonium in the House continued).

11 23 PM

8. THE REPORT OF THE SELECT COMMITTEE, 2025, ON THE GOA OUTDOOR ADVERTISEMENT (REGULATIONS & CONTROL) BILL, 2025, PRESENTED

SHRI ROHAN KHAUNTE, Hon. Minister and Chairman of the Select Committee, moved the motion to present he Select Committee Report on The Goa Outdoor Advertisement (Regulations & Control) Bill, 2025 (Bill No. 8 of 2025). The leave of the House was granted and the Motion was put to the vote of the House and was adopted.

Thereafter the Report of the Select Committee, 2025, on the Goa Outdoor Advertisement (Regulations & Control) Bill, 2025, was presented.

(The House was adjourned at 11 23 PM to meet on Friday, the 8th August, 2025 at 11 30 AM).

FRIDAY, 08 AUGUST, 2025

11.30 A.M

11 30 AM

1. QUESTIONS

(a) STARRED QUESTIONS

1. Starred Question No.1A, tabled by Shri Nilesh Cabral, Hon. MLA, as regards 'Long term Vision of the Department,' was orally answered.
2. Starred Question No.2B, tabled by Shri Vijai Sardesai, Hon. MLA', as regards 'Sound Restrictions and Tourism impact in Goa' was orally answered.
3. Starred Question No. 3A, tabled by S/Shri Altone D'Costa, Carlos Ferreira, Hon. MLAs and Shri Yuri Alemao, Hon. Leader of the Opposition, as regards 'Complaint regarding insertion of new structure' was orally answered.
4. The replies to the rest of the Starred Questions were laid on the Table of the House.

(b) POSTPONED UNSTARRED QUESTIONS WERE LAID ON THE TABLE

1. Postponed Unstarred Question No. 040 tabled by Shri Carlos Ferreira, Hon. MLA regarding 'List of Various Lawyers/Law Firms appointed to Defend the Interests of Departments/State of Goa' originally slated for answer on 25.07.2025, was laid on the Table.
2. Postponed Unstarred LAQ No. 102 tabled by Shri Venzy Viegas, Hon. MLA regarding 'Opinion of Advocate General and Law Department on various matters of State importance' originally slated for answer on 01.08.2025, was laid on the Table.
3. Postponed Unstarred LAQ No. 149 tabled by Shri Yuri Alemao, Hon. Leader of Opposition, regarding "Appointment of Lawyers" originally slated for answer on 01.08.2025, was laid on the Table.

(c) UNSTARRED QUESTIONS

The replies to the Unstarred Questions were laid on the Table of the House.

12 30 PM

2. ZERO HOUR MENTIONS

1. Shri. Antonio Vas, Hon. MLA, drew the attention of the House that the local fishing community from Cortalim undertake big risks while working at Cortalim fishing jetty and fish mending shed. The jetty which was built many years back is neglected by Fisheries Department and is in a dilapidated condition. The old trawlers are grounded around the jetty which is dangerous. The steps the Government has taken to repair the fishing Jetty at Cortalim and the shed on an urgent basis.

Shri Nilkanth Halarnkar, Hon. Minister for Fisheries, replied to the mention.

2. Shri. Digambar Kamat, Hon. MLA, drew the attention of the House, as regards the apprehension in the minds of senior citizens that when they go to bring ration, their finger

impressions/prints do not get registered in the machine. The steps the Government has taken in this regard.

Shri Ravi Naik, the Hon. Minister for Civil Supplies, replied to the mention.

3. Shri. Vijai Sardesai, Hon. MLA, drew the attention of the House of the anxiety in the minds of elected representatives of local Bodies that the sentiments of the Hon. High Court are not adhered to and respected by relevant Authorities.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Mauvin Godinho, the Hon. Minister for Panchayati Raj, replied to the mention.

4. Shri. Viresh Borkar, Hon. MLA, drew the attention of the House to a shocking incident that occurred on Thursday, where Morjim Panchayat Secretary, Shri Sachin Dhawsakar, was brutally assaulted at the Pernem BDO office during a hearing on an RTI appeal. The alleged attackers, reportedly from Delhi, not only verbally abused and death threats were given to the Secretary but also physically assaulted him and even attacked him with a steel bottle. They further vandalized the Pernem BDO office during the assault. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

5. Dr. Chandrakant Shetye, Hon. MLA, drew the attention of the House as regards the anxiety among the people of Goa following the recent Hon. High Court directives, regarding the widening of district roads, State Highways, and rural roads. Many residents and business owners are in a state of panic and worried that their homes and commercial establishments may be demolished in the process, as they have received notices for the same. The steps the Government has taken to take proactive and compassionate measures to safeguard the interests of the affected citizens while implementing these necessary infrastructure improvements and also to further ensure full transparency and consult with the people whenever needed.

Dr. Pramod Sawant, Hon. Chief Minister, Shri Atanasio Monserratte, Hon. Minister for Revenue and Shri Mauvin Godinho, Hon. Minister for Panchayati Raj, replied to the mention.

6. Shri. Nilesh Cabral, Hon. MLA, drew the attention of the House, as regards, the anxiety in the minds of the people, especially among parents and guardians, as school safety in Goa. A recent NCERT survey "Parakh Rashtriya Sarvekshan 2024" under Union Education Ministry has revealed that 29% of students in Goa are reported being physically hit by their peers and 23% of schools do not have any anti-bullying policy in place. The lack of standardised guidelines, absence of trained counselors, and inadequate response mechanisms have created a vacuum that is impacting the mental health and overall well-being of students across the State. The steps the Government has taken to urgently take up the matter of child safety in schools on priority and direct all educational institutions, Government and private alike to mandatorily implement anti-bullying policies with immediate effect and also inform the House the steps the Government intends to take to ensure that every student in Goa feels safe, protected, and respected within their school environment.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

7. Shri. Sankalp Amonkar, Hon. MLA, drew the attention of the House to the concerns raised by the residents of Mormugao Constituency, regarding the frequent overflowing of sewerage through the sewer line and chambers, which poses serious health and environmental risks. Certain areas within the Constituency, including those near Busy Bee School, GRB Colony, Headland Sada, Bogda areas, Ward No. 9, etc. experience these incidents regularly, causing significant distress to the people. The steps the Government has taken in the matter.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

8. Shri. Kedar Naik, Hon. MLA, drew the attention of the House, as regards the problems faced by the people of Saligao Constituency, as the Ardee School in Sangolda, causes significant traffic congestion during school drop-off and pick-up times. This has severely disturbed the traffic flow on Chogum road causing severe traffic jams and affecting emergency services such as ambulances. Locals have raised serious concerns as no action has been taken by the school authority despite several requests. This issue leads to daily traffic jams and delay for commuters. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

9. Shri. Premendra Shet, Hon. MLA, drew the attention of the House, as regards the anxiety in the minds of farmers, that during monsoon some of the rivulets especially at Sawanwada, at Mayem Constituency, are flooded thereby farmers cannot cultivate their fields and face lot of losses. The main reason of this is that these rivulets need desilting. The steps the Government has taken in this regard that District Mineral Foundation has to be requested to comply with this problem, that is desilting, should be carried out under District Mineral Foundation Fund, being a mining belt.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

10. Shri. Aleixo R. Lourenco, Hon. MLA, drew the attention of the House of the anxiety in the minds of persons with disabilities and their parents on five crucial supports such as, at present, there is no increase in DSSS pension which is provided to children with disabilities on death of their parents; clarity may be given by the Government with respect to life insurance coverage to parents of children with disabilities; clarity may also be given as regards the Laadli Laxmi Scheme in this regard, clarity may also be given as regards the issue of Special Bonds at higher interest rate, exclusively for persons with disabilities subscription only and at whether there is any scheme developed and available for motivating parents to pursue study of their children with disabilities in special schools. The steps the Government has taken in this regard.

Dr. Pramod Sawant, the Hon. Chief Minister and Shri Subhash Phal Dessai, Hon. Minister for Social Welfare, replied to the mention.

11. Shri Pravin Arlekar, Hon. MLA, drew the attention of the House, of the anxiety in the minds of people with respect to SC caste certificates being issued to ineligible candidates. Many have allegedly fraudulently obtained SC certificates to avail Government jobs and schemes, thus depriving genuine beneficiaries. The steps the Government has taken to take action and ensure proper verification of caste certificates to protect the rights of the SC community.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12. Shri. Krishna Salkar, Hon. MLA, drew the attention of the House as regards the issue of dilapidated buildings in our port town, which pose a significant threat to public safety. Several of these structures, both occupied and unoccupied, some owned by the MMC are on the verge of collapse. The portions of slabs are falling, which creates a major danger. Many of these buildings are in the Centre of the City, where thousands of people pass by daily. The steps the Government has taken in the matter. **Dr. Pramod Sawant, the Hon. Chief Minister and Shri Vishwajit Rane, the Hon. Minister, for Urban Development,** replied to the mention.

13. Shri. Altone D'Costa, Hon. MLA, drew the attention of the House, as to whether there are any facilities available for children with autism. The steps the Government intends to take in this regard to provide the necessary support and care for these children and their families.

Shri Subhash Phal Dessai, Hon. Minister for Social Welfare, replied to the mention.

14. Shri. Carlos Ferreira, Hon. MLA, drew the attention of the House, as regards, the irregular KTC bus services from Mapusa to Ambarim. There are also frequent breakdown of the buses and as a result of which replacement is needed. The steps the Government has taken in this regard.

Shri Mauvin Godinho, the Hon. Minister for Transport, replied to the mention.

15. Shri. Venzy Viegas, Hon. MLA, drew the attention of the House, as regards the issue regarding the statutory requirement for forming the Minority Commission in Goa, to safeguard the interests of the minority Communities. The steps the Government has taken in this regard.

16. Shri Cruz Silva, Hon. MLA, drew the attention of the House, to the matter concerning the Mt Carmel Chapel and Convent in Chimbel, a site of immense historical and cultural significance for Goa, which is declared as a Heritage Site on 7th December 2020 by the Town and Country Planning Department. This monument stands as a proud symbol of Goa's indigenous Carmelite legacy. Today, only the façade remains, and the property is under the Provedoria's control. The Mount Carmel Conservation Committee of Chimbel, along with the Carmelite Fathers of Aquem, Margao, have appealed for the return of the property to the Carmelite Order, in line with the 1940 Concordat between Portugal and the Vatican, which remains valid under the Goa-Daman-Diu Act of 1962. The steps the Government has taken to restore the Mt Carmel Chapel and its surrounding property to the Carmelite Order, thus ensuring justice and the preservation of Goa's unique heritage.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

17. Shri Yuri Alemao, Hon. Leader of the Opposition, drew the attention of the House, as regards the steps taken by the Government to ensure employment of locals and to resolve the issue as regards recruitment at the National Institute of Technology at Cuncolim.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the mention.

12 50 PM

3. OBITUARY REFERENCES

HON.SPEAKER, made obituary references of the sad demise of the following distinguished luminaries:

1. Late Pramilatai Medhe, former Chief of Rashtra Sevika Samiti.
2. Late Shri Paresch Joshi, a talented stage artist, visionary entrepreneur and prominent industrialist.

3. Late S/Shri Jose Joaquim Fernandes and Samuel Edward Carvalho, noted tiatr legends.
 4. Late Shri Deelip Dhamaskar, noted artist in the field of fine arts and designing.
- The Obituary References were unanimously adopted by the House.
Thereafter, the House stood in silence for a minute as a mark of respect to the departed souls.

12 53 PM

4. CONGRATULATORY REFERENCES

HON. SPEAKER, made the following Congratulatory References to the following:

1. Shri Rajendra Arlekarji, for being sworn in as the Hon. Governor of Kerala, on 2nd January, 2025.
2. Shri Digambar Kamat, Hon. MLA and former Hon. Chief Minister, for being elected as the Member of the World Aquatics Bureau in the election at the World Aquatics Congress in Singapore, representing the Asian Continent.
3. Pope Leo XIV has appointed a Jesuit priest Fr. Richard Anthony D'Souza, who hails from Pilerne, Bardez, as the director of the Vatican Observatory.
4. Shri Jonathan Rjf De Souza, Vice President Football Association, Resident of Porvorim-Goa, for making history by Asian Football Confederation's (AFC) Match Commissioner who is now eligible to officiate in AFC Cup games.
5. Shri Vedant Asnodkar, from Bicholim, for securing Gold medal at prestigious First National Kun Khmer Championship, 2025.
6. ICAR team headed by Director, Dr. Pravin Kumar, scientists Dr. Manohara K.K., Dr. R. Solomon Rajkumar, Dr. Gopal Mahajan, Dr. Sreekanth G.B. and Dr. Paramesha, for being selected for Rashtriya Krishi Vigyan Puraskar, 2025.
7. Dr. Ann Mariah Tahira Andrade, for securing first rank in the final M.B.B.S. Exam, of Batch 2020-2025.
8. Lieutenant Commanders Ms. Dilna.K. and Ms. Roopa A, for successfully crossing the International Date line aboard INSV Tarini as part of their circumnavigation expedition via the Three Great Capes.
9. Wing Commander Ms. Vyomika Singh and Colonel Sofiya Qureshi, and other Indian Armed Forces bravehearts, for successful conduct of 'Operation Sindoor'.
10. Dr. Shreeram Kamat Dhakankar, for launching first AI-assisted Robotic Knee and Hip replacement surgery Centre at Victor Hospital, in collaboration with Dhakankar Robotic Centre.
11. Ms. Anvi Kerkar from Dhulapi for winning the Miss Vogue Star India Season-3 title.
12. Ms. Nayana Adarkar on winning the Bal Sahitya Puraskar for her Konkani book 'Belabaicho Shanker Ani Her Kanayo' and to Ms. Glynis Dias, for winning the Yuva Sahitya Puraskar for her short stories book 'Ganvgatha'.
13. Konkani drama group 'Kalachetana Volvoi' for successful entering into World record by staging seven full length shows of the Konkani drama 'Ganv Zala Zantto' in a single day at one venue with the same cast and crew.
14. Shri Devesh Naik, popularly known as 'Mushroom Man' from Bandora, for being honoured with Goa State's Biodiversity Enthusiastic Award of Goa State Biodiversity Board.
15. Shri Prasad Gawade, a noted environmentalist, for being awarded URL Foundation Social achievement award.

16. Dr. Donald JP Pinto, on being awarded the prestigious 47th Annual Carothers award in USA, for his outstanding contribution in Industrial application of Chemistry and Medical Chemistry.

17. Chef Avinash Martins, an exceptional culinary professional whose deep-rooted passion for Goan cuisine and commitment to sustainability is truly exceptional. He recently participated in the renowned Iron Chef Thailand Vs. Asia competition, where he won top honours with an authentic Goan dish bringing National attention to the rich culinary heritage of the State.

18. Ms. Purvi Naik, from Harvale, Sankhali, an ace swimmer, who bagged 3 medals namely 2 Gold and 1 Silver at the 41st Sub-Junior National Aquatic Championship at the Khelo India Games. She won the gold in 100m freestyle, 200m freestyle and a silver in 400m freestyle.

The Congratulatory References, were unanimously adopted by the House.

12 59 PM

3. PAPERS LAID ON THE TABLE

DR. PRAMOD SAWANT, HON.CHIEF MINISTER, laid the following on the table of the House:

1. Audit Report (Combined) of the Comptroller and Auditor General of India of the Government of Goa, for the year ended 31st March 2022. Report No. 1 of 2025 (Compliance Audit- Civil & Commercial)
2. Finance Accounts 2023-2024 (Volume I)
3. Finance Account 2023-2024 (Volume II)
4. Appropriation Accounts 2023-2024
5. Report of the Comptroller and Auditor General of India on “Welfare of Building and other Construction Workers in Goa” for the year ended 31st march 2023 (Report No. 2 of 2025-Performance Audit Report-Civil)
6. Report of the Comptroller and Auditor General of India on State Finances Audit Report for the year ended 31st march 2024 of the Government of Goa (Report No. 3 of 2025).
7. Annual Consolidated Report of the Goa Lokayukta Sub Section 4 Section 16 of the Goa Lokayukta Act, 2011 for the year 2022-2023.

1.00 PM

4. CALLING ATTENTIONS

SHRI JIT AROLKAR, Hon. MLA, called the attention of the Minister for Tourism to the following:-

“Attention of the House is drawn towards the urgent need to position Goa not just as a tourist State but also as a beach sports tourist destination. Countries like Australia, Brazil and Thailand have successfully promoted beach sports like volleyball, surfing, beach cricket, kiteboarding, etc. the steps the Government has taken to attract quality tourists and extend the tourist season to position Goa as a Beach Sports Tourist Destination by identifying beaches like Morjim, Arambol, Calangute, Colva, and others, creating the best infrastructure, and hosting National and International beach sports events”.

The following Hon. Members sought clarifications:-

1. Shri Jit Arolkar, Hon. MLA
2. Shri Venzy Viegas, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Smt. Delilah Lobo, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Rodolfo Fernandes, Hon. MLA

7. Shri Digambar Kamat, Hon. MLA
8. Shri Aleixo Reginaldo Lourenco, Hon. MLA
9. Shri Cruz Silva, Hon. MLA
10. Shri Carlos Ferreira, Hon. MLA
11. Shri Altone D'Costa, Hon. MLA
12. Shri Michael Lobo, Hon. MLA
13. Shri Yuri Alemao, Hon. Leader of the Opposition.

(The House was adjourned for lunch at 1. 18 PM to resume its sittings at 2 30 PM).

2 30 PM

(The House resumed its sittings at 2 30 PM).

Shri Rohan Khaunte, the Hon. Minister for Tourism, replied to the Calling Attention.

2. SHRI VIRESH BORKAR, HON. MLA, called the attention of the Hon. Chief Minister to the following:-

“Attention of the House is drawn to anxiety prevalent among Goan industrialists following the recent decision by the United States to impose an additional 25% tariff on goods imported from India, taking the total tariff to 50% on certain products. The move is likely to make Indian, particularly Goan exports significantly costlier in the US market, severely affecting competitiveness and profitability. Export-oriented industries fear loss of orders, decline in revenue, and potential job losses as a result. The steps the Government intends to take in this matter.

Dr. Pramod Sawant, the Hon. Chief Minister, explained the factual position and the present status as regards the Calling Attention.

2 36 PM

7. PRIVATE MEMBERS' RESOLUTIONS

1. SHRI VIJAI SARDESAI, HON. MLA, moved the following:-

“This House resolves that the Government relocates all vehicle scrapyards and metal salvage yards from residential, agricultural and eco-sensitive village areas to designated zones within Goa IDC estates. These scrapyards pose environmental, health risks and disrupts rural life. The Government should identify existing scrapyards, develop proper equipped IDC zones and implement a phased re-location plan to ensure safe and regulated operations.”

The following Hon. Members spoke on the Private Member Resolution:-

1. Shri Vijai Sardesai, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Venzy Viegas, Hon. MLA
4. Shri Ulhas Tuenkar, Hon. MLA
5. Smt. Delilah Lobo, Hon. MLA
6. Shri Michael Lobo, Hon. MLA
7. Shri Govind Gaude, Hon. MLA
8. Shri Cruz Silva, Hon. MLA
9. Shri Rodolfo Fernandes, Hon. MLA
10. Shri Digambar Kamat, Hon. MLA
11. Shri Carlos Ferreira, Hon. MLA
12. Shri Altone D'Costa, Hon. MLA

13. Shri Aleixo Reginaldo Lourenco, Hon. MLA
14. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Atanasio Monserratte, the Hon. Minister for Waste Management, replied to the Private Member Resolution. Thereafter, the Private Member Resolution was withdrawn by the Hon. Member by the leave of the House.

(The House was adjourned for tea at 4 10 PM to resume its sittings at 4 30 PM).

4 30 PM

(The House resumed its sittings at 4 30 PM).

(Shri Joshua De Souza, Hon. Deputy Speaker, was on the Chair).

2. SHRI KRISHNA SALKAR, Hon. MLA, moved the following:

“This House unanimously resolves that the Government has to take immediate and effective steps to protect, conserve, and develop the historic ‘Mardangad’ Fort in Ponda taluka, in recognition of its deep historical importance and also to boost tourism.”

The following Hon. Members spoke on the Private Member Resolution:-

1. Shri Krishna Salkar, Hon. MLA
2. Shri Viresh Borkar, Hon. MLA
3. Shri Ulhas Tuenkar, Hon. MLA
4. Dr. Chandrakant Shetye, Hon. MLA
5. Shri Govind Gaude, Hon. MLA
6. Shri Digambar Kamat, Hon. MLA
7. Shri Ramkrishna Dhavalikar, Hon. Minister
8. Shri Altone D’Costa, Hon. MLA
9. Shri Yuri Alemao, Hon. Leader of the Opposition.

Shri Subhash Phal Dessai, Hon. Minister for Archaeology, replied to the Private Member Resolution. Thereafter, the Private Member resolution was withdrawn by the Hon. Member by the leave of the House.

3. SHRI ALEIXO. R. LOURENCO, Hon. MLA, moved the following:

“This House recommends that the Government of Goa proposes to the Government of India, the need to formally recognize ‘Tiatr’ the rich and dynamic theatre tradition of Goa, as a form of Indian cultural expression that deserves official acknowledgement. The House further recommends that the Government of Goa should take steps in co-ordination with the Ministry of Culture to prepare and submit a nomination dossier for the inscription of ‘Tiatr’ in the UNESCO Representative list of the cultural heritage of humanity, pursuant to the provisions of the 2003 UNESCO Convention.”

The following Hon. Members spoke on the Private Member Resolution:-

1. Shri Aleixo Reginaldo Lourenco, Hon. MLA
2. Smt. Jennifer Monserratte, Hon. MLA
3. Smt. Delilah Lobo, Hon. MLA
4. Shri Venzy Viegas, Hon. MLA
5. Shri Vijai Sardesai, Hon. MLA
6. Shri Altone D’Costa, Hon. MLA
7. Shri Cruz Silva, Hon. MLA
8. Shri Viresh Borkar, Hon. MLA
9. Shri Digambar Kamat, Hon. MLA
10. Shri Carlos Ferreira, Hon. MLA
11. Shri Rodolfo Fernandes, Hon. MLA

12. Shri Nilesh Cabral, Hon. MLA
13. Shri Antonio Vas, Hon. MLA
14. Shri Ulhas Tuenkar, Hon. MLA
15. Shri Yuri Alemao, Hon. Leader of the Opposition

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Private Member Resolution. Thereafter, the Private Member resolution was withdrawn by the Hon. Member by the leave of the House.

5 15 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

4. SHRI YURI ALEMAO, Hon. Leader of Opposition, moved the following:

“This House unanimously resolves that the exemplary work done by some NGOs’ and social activists working for the empowerment of persons with disabilities, animal welfare, child development, orphans, homeless, street children, old age homes and also in preserving natural assets and environment be acknowledged by a suitable mechanism which the Government may put in place through the Department of Social Welfare, by establishment of NGO Facilitation and Resource Centre in the two Districts, identify unused Government buildings/community spaces be provided to registered NGOs and rolling out monetary and or non monetary incentives recognizing NGO contribution to the State and economy through public causes advocacy and democratic participation.”

The following Hon. Members spoke on the Private Member Resolution:-

1. Shri Yuri Alemao, Hon. Leader of Opposition
2. Shri Altone D’Costa, Hon. MLA
3. Shri Viresh Borkar, Hon. MLA
4. Shri Carlos Ferreira, Hon. MLA
5. Shri Venzy Viegas, Hon. MLA
6. Shri Vijai Sardesai, Hon. MLA
7. Shri Cruz Silva, Hon. MLA.

Shri Subhash Phal Dessai, Hon. Minister for Social Welfare, replied to the Private Member Resolution. Thereafter, the Private Member resolution was withdrawn by the Hon. Member by the leave of the House.

5. SHRI CRUZ SILVA, HON. MLA, moved the following:

“This House unanimously recommends that a memorial be erected in memory of Dr. Ram Manohar Lohia and Dr. Juliao Menezes and be named as ‘Dr. Juliao Menezes Memorial, Lohia Chowk, Assolna’. It is further recommended that a special Annual grant and adequate arrangements be made available to the Assolna Panchayat and a State level function be held on 18th June, every year to celebrate the Goa Revolution Day.”

The following Hon. Members spoke on the Private Member Resolution:-

1. Shri Cruz Silva, Hon. MLA
2. Shri Vijai Sardesai, Hon. MLA
3. Shri Venzy Viegas, Hon. MLA
4. Shri Viresh Borkar, Hon. MLA
5. Shri Digambar Kamat, Hon. MLA
6. Shri Altone D’Costa, Hon. MLA
7. Shri Nilesh Cabral, Hon. MLA
8. Shri Carlos Ferreira, Hon. MLA
9. Shri Yuri Alemao, Hon. Leader of Opposition.

Dr. Pramod Sawant, the Hon. Chief Minister, replied to the Private Members Resolution. Thereafter, the Private Member resolution was withdrawn by the Hon. Member by the leave of the House.

6 10 PM

(Shri Krishna Salkar, Hon. MLA, was in the Chair).

8. DISCUSSION AND VOTING OF THE FOLLOWING DEMANDS FOR GRANTS, 2025-2026 (DAY-12)

Dr. Pramod Sawant, the Hon. Chief Minister, moved the following Demands:-

Demand No. 1	-	Legislature Secretariat
Demand No. 3	-	District & Sessions Court, North Goa
Demand No. 4	-	District & Sessions Court, South Goa.
Demand No. 10	-	Notary Services
Demand No. 24	-	Environment
Demand No. 28	-	Administrative Tribunal
Demand No. 62	-	Law
Demand No. 67	-	Ports Administration

Charged Expenditure	-	Raj Bhavan (discussion only)
Charged Expenditure	-	Debt Services (discussion only)
Charged Expenditure	-	Goa Public Service Commission

(discussion only)

(Discussion took place up to 7.00 P.M. then gulletin was enforced).

S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Venzy Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', moved the Cut Motions listed in List No. 12, 12A, 12B, 12C, 12D, 12E and 12F to Demand Nos.1, 3, 4, 10, 24, 28, 62 and 67. The following Hon. Members spoke during the discussion on the Demands for Grants for the year 2025- 2026:

1. Shri Carlos Ferreira, Hon. MLA
2. Smt. Delilah Lobo, Hon. MLA
3. Shri Michael Lobo, Hon. MLA
4. Shri Ulhas Tuenkar, Hon. MLA
5. Shri Nilesh Cabral, Hon. MLA
6. Shri Venzy Viegas, Hon. MLA
7. Shri Viresh Borkar, Hon. MLA
8. Shri Rodolfo Fernandes, Hon. MLA
9. Shri Vijai Sardesai, Hon. MLA

6 25 PM

(Dr. Ganesh Gaonkar, Hon. MLA, was in the Chair).

10. Shri Cruz Silva, Hon. MLA
11. Shri Altone D'Costa, Hon. MLA

6 40 PM

(Smt. Jennifer Monserratte, Hon. MLA, was in the Chair).

12. Shri Aleixo Reginaldo Lourenco, Hon. MLA

13. Shri Yuri Alemao, Hon. Leader of the Opposition.

Dr. Pramod Sawant, Hon. Chief Minister, replied to the debate.

Thereafter, the Cut Motions moved by S/Shri Yuri Alemao, Hon. Leader of Opposition, Shri Vijai Sardesai, Carlos Ferreira, Viegas, Cruz Silva, Shri Altone D'Costa and Viresh Borkar, Hon. MLAs', listed in List No. 12, 12A, 12B, 12C, 12D, 12E and 12F to Demand Nos. 1, 3, 4, 10, 24, 28, 62 and 67 were negatived and thereafter the Demand Nos. 1, 3, 4, 10, 24, 28, 62 and 67 were passed.

7 00 PM

(Dr. Ramesh Tawadkar, the Hon. Speaker, was in the Chair).

9. THE GOA APPROPRIATION (NO.3) BILL, 2025 (RELATING TO BUDGET FOR THE YEAR 2025-2026), INTRODUCED, CONSIDERED AND PASSED

DR. PRAMOD SAWANT, HON. CHIEF MINISTER, moved for leave to introduce the Goa Appropriation (No.3) Bill, 2025. The leave was granted. Thereafter-The Goa Appropriation (No.3) Bill, 2025, was introduced. **Dr. Pramod Sawant, Hon. Chief Minister**, moved that the Goa Appropriation (No.3) Bill, 2025, be taken into consideration. The Motion for consideration of the Bill was adopted. **DR. PRAMOD SAWANT, Hon. Chief Minister**, explained the Statement of Objects and Reasons of the Bill. S/Shri Carlos Ferreira, Vijai Sardesai, Venzy Viegas, Altone D'Costa, Viresh Borkar, Cruz Silva, MLAs' and Yuri Alemao, Leader of the Opposition, spoke at the consideration stage of the Bill. Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title stood part of the Bill. **DR. PRAMOD SAWANT, Hon. Chief Minister**, moved the Motion that the Bill be passed. The Motion for passing of the Bill was put to the vote of the House and **The Goa Appropriation (No.3) Bill, 2025, was passed.**

7 30 PM

10. THE SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2025-2026 (FIRST BATCH), PRESENTED, DISCUSSED, VOTED AND PASSED

Dr. Pramod Sawant, Hon. Chief Minister, moved the Motion to present the Supplementary Demands for Grants for the year 2025-2026 (First Batch). The motion was adopted and the Supplementary Demands for Grants for the year 2025-2026 (First Batch) were presented to the House. The Supplementary Demands for Grants for the year 2025-2026 (First Batch) were discussed by the House. **Dr. Pramod Sawant, Hon. Chief Minister**, replied to the debate. Thereafter, the Supplementary Demands for Grants for the year 2025-2026 (First Batch) were put to the vote of the House and were passed.

7 31 PM

11. THE GOA APPROPRIATION (NO.4) BILL, 2025 (RELATING TO SUPPLEMENTARY DEMANDS FOR GRANTS FOR THE YEAR 2025-2026 (FIRST BATCH), INTRODUCED, CONSIDERED AND PASSED

DR. PRAMOD SAWANT, HON. CHIEF MINISTER, moved for leave to introduce the Goa Appropriation (No.4) Bill, 2025. The leave was granted. Thereafter-The Goa Appropriation (No.4) Bill, 2025, was introduced. **Dr. Pramod Sawant, Hon. Chief Minister**, moved that the Goa Appropriation (No.4) Bill, 2025, be taken into consideration. The Motion for consideration of the Bill was adopted. **DR. PRAMOD SAWANT, Hon. Chief Minister**, explained the Statement of Objects and Reasons of the Bill. S/Shri Carlos Ferreira, Vijai Sardesai, Venzy Viegas, Altone D'Costa, Viresh Borkar, Cruz Silva, MLAs' and Yuri Alemao, Leader of the Opposition, spoke at the

consideration stage of the Bill. Clauses 2 and 3, the Schedule, Clause 1, the enacting formula and the long title stood part of the Bill. **DR. PRAMOD SAWANT, Hon. Chief Minister**, moved the Motion that the Bill be passed. The Motion for passing of the Bill was put to the vote of the House and **The Goa Appropriation (No.4) Bill, 2025, was passed.**

7 55 PM

12. **GOVERNMENT BILL – CONSIDERED AND PASSED AS AMENDED**
THE GOA HOARDINGS (REGULATION AND CONTROL) BILL, 2025 (as reported by the Select Committee on The Goa Outdoor Advertisement (Regulation & Control) Bill, 2025)

(i) **DR. PRAMOD SAWANT, Hon. Chief Minister**, moved that **The Goa Hoardings (Regulation and Control) Bill, 2025 (as reported by the Select Committee on The Goa Outdoor Advertisement (Regulation & Control) Bill, 2025)**, be taken into consideration. The Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, the Hon. Chief Minister**, explained the Statement and Objects of the Bill.

(ii) **Shri Krishna Salkar, Hon. MLA**, moved the following Amendment to the Bill:-
Amendment In Schedule II Para B Clause 15(f)

In Clause 15 (f), of B. criteria for hoardings in Schedule II, at page no. 33, the existing clause 15(f), shall be deleted and substituted by the following, namely. –

“15(f) The hoarding shall be allowed only if the lighting is focused directly on the sign so that glare does not extend beyond the hoarding;”

(iii) The Amendment was before the House.

(iv) The Bill was discussed with the amendment, moved by **Shri Krishna Salkar, Hon. MLA**.

(v) The amendment moved by **Shri Krishna Salkar, Hon. MLA**, was considered.

(vi) Thereafter, Clauses 2 to 34, Schedule 1, Schedule II, as amended, and Schedule III, Clause 1, the enacting formula and the long title stood part of the Bill. At the consideration stage, the Motion that the Bill including the Schedule II Para B Clause 15 (f), as amended, was put to the vote of the House and the Bill including the Schedule II Para B Clause 15 (f), as amended, was adopted.

(vii) **Dr. Pramod Sawant, the Hon. Chief Minister**, moved that the Motion that the Bill, as amended be passed. The Motion for the passing of the Bill, as amended, was put to the vote of the House and – **The Goa Hoardings (Regulation and Control) Bill, 2025, as amended, was passed.**

8 05 PM

13. **GOVERNMENT BILL - REFERRED TO SELECT COMMITTEE**

THE GOA PUBLIC UNIVERSITIES BILL, 2025

(i) **DR. PRAMOD SAWANT, the Hon. Chief Minister/Hon. Minister for Education**, moved that **The Goa Public Universities Bill, 2025** be taken into consideration. The

Motion for consideration of the Bill was adopted. **Dr. Pramod Sawant, the Hon. Chief Minister**, explained the Statement and Objects of the Bill.

(ii) **Shri Vijai Sardesai, Hon. MLA**, moved the following Amendments to the Bill:-

Amendment to clause 10(1) and (2)

At page 14 in line 31, the sub clauses (1) & (2) to clause 10 shall be deleted and substituted by the following as sub clause (1) to clause 10, namely “(1) the Vice-Chancellor shall be appointed by the Chancellor as per the procedure laid down under the statutes that shall incorporate by UGC from time to time. The Vice-Chancellor shall be a full-time salaried officer of the Public University”.

Amendment to Clause 19

At page 18 in line 21, clause 19 shall be deleted.

Amendment to Clause 20

i) At page 20 in line 13, the sub clause (2) to clause 20, the sub clause “(iv), (v), (vi) and (vii)” shall be deleted.

ii) At page 20 in line 24, in sub clause (2) to clause 20, the sub clauses ‘(x), (xi), (xii) and (xiii)’ shall be deleted and substituted by the following as sub clause ‘(x)’ namely, - “five persons with an outstanding achievement from academics, Research, professional fields such as medicines/engineering/ business/ Law/ Banking etc., retired judiciary be nominated by the Chancellor”

iii) At page 21 in line 6, in sub clause (2) of clause 20, the following sub clauses namely, - “(xv), (xvi), (xvii) and (xviii)” shall be deleted.

iv) At page 21, in sub clause (2) of clause ‘(xx)’ be added namely, - “(xx) one teacher, one librarian, one director of Physical Education to be elected from among the cluster colleges”.

v) At page 21, in sub clause (2) of clause 20, the following sub clause ‘(xxi)’ be added, namely, - (xxi) one student representative from cluster colleges be appointed or Chairman of Public University students Council be appointed as member of E.C. i.e. Executive Council.

vi) At page 21, in sub clause (2) of clause 20, the following sub clause '(xxii)' be added, namely, -

“(xxii) one member from OBC/SC/ST community”.

(iii) **Shri Carlos Ferreira, Hon. MLA**, moved the following Amendments to the Bill:-

Amendment to Clause 6:

At page 12, in line 24, the existing sub section (1) of section 6 shall be deleted and be substituted with the following, namely “(1) the public university shall have power to admit any college or institution to the privilege of affiliation.”

Amendment to Clause 7:

At page 13, in line 13, after the first proviso, insert the following, as the second proviso, namely. - “provided in respect of minority institutions, their rights guaranteed under Articles 29 and 30 of the Constitution of India, 1950 shall stand protected.”

Amendment to Clause 12:

At page 16, in line 16, after sub sec (1) of section 12 of the Act, after the phrase “prescribed by statutes”, the phrase “without affecting the rights of minorities guaranteed under Articles 29 and 30 of the Constitution of India, 1950”, Shall be inserted

Amendment to Clause 14:

At page 17 in line 11, of clause 14 the following proviso shall be inserted, namely. - “provided that in respect of minority institutions the right to administer their institutions

established by them, guaranteed under Articles 29 and 30 of the Constitution of India, 1950, shall not stand affected.”

Amendment to Clause 34:

At page 28 in line 12, the existing sub section (1) of section 34 shall be deleted and substituted by the following sub section ‘(1)’, namely. – ‘the staff of the public university shall be appointed by the public university and the staff of the cluster colleges or institutions shall be appointed by the management of each such college/ institution.’

Amendment to Clause 35:

At page 28 in line 25, the existing sub section (1) of section 35 shall be deleted and substituted by the following as sub section “(1)” namely. - “(1) the non-teaching staff of the Public University shall be appointed by the Public University and the staff of the cluster colleges or institutions shall be appointed by the management of each such institutions.”

(iv) **Dr. Ganesh Gaonkar, Hon. MLA**, moved the following Amendments to the Bill:-

Amendment to Clause 34:

In Clause 34, in the proviso, at page 28, in line 20, after the expression “**these matters**”, the expression “**including new appointments**” shall be added.

2. Amendment to Clause 35

In Clause 35, in the proviso, at page 28, in line 33, after the expression “these matters”, the expression “including new appointments” shall be added.

(v) The Amendments moved by **S/Shri Vijai Sardesai and Carlos Ferreira and Dr. Ganesh Gaonkar, Hon. MLAs** were before the House.

(vi) **S/Shri Vijai Sardesai, Carlos Ferreira, Viresh Borkar, Venzy Viegas, Cruz Silva, Altone D’Costa, Shri Yuri Alemao, Hon. Leader of the Opposition**, discussed the Bill along with the amendments to the Bill, at the consideration stage of the Bill **Dr. Pramod Sawant, the Hon. Chief Minister**, replied to the points raised by the Hon. Members as regards the Bill.

(At this stage, there was a pandemonium in the House).

(vii) At the consideration stage of the Bill, the Hon. Members of the Opposition, stated that the Bill be referred to the Select Committee, to examine the provisions of the Bill in detail. **Dr. Pramod Sawant, the Hon. Chief Minister**, agreed to the same and hence the Bill was referred to the Select Committee, by the House with names of the Select Committee Members, consisting of the following:-

1. Shri Subhash Shirodkar.... Chairman
2. Shri Digambar Kamat..... Member
3. Dr. Ganesh Gaonkar.... Member
4. Shri Vijai Sardesai..... Member
5. Shri Carlos Ferreira..... Member
6. Shri Viresh Borkar..... Member
7. Dr. Deviya Rane..... Member
8. Shri Nilesh Cabral..... Member
9. Dr. Chandrakant Shetye.... Member

10. Shri Aleixo Reginaldo Lourenco... Member

11. Shri Cruz Silva Member

(viii) The Motion that the Bill be referred to the Select Committee, with names of Select Committee Members was put to the vote of the House and was adopted.

8 25 PM

14. STATEMENT MADE BY DR. PRAMOD SAWANT, HON. CHIEF MINISTER

Dr. Pramod Sawant, the Hon. Chief Minister, thanked all the Hon. Members of the House, Officers and everyone who assisted to make this Session, a successful one.

8 29 PM

15. STATEMENT MADE BY SHRI YURI ALEMAO, HON. LEADER OF OPPOSITION

Shri Yuri Alemao, Hon. Leader of Opposition, also thanked all the Hon. Members of the House, Officers and everyone who assisted to make this Session, a successful one.

8 32 PM

16. VALEDICTORY REMARKS BY HON. SPEAKER

Dr. Ramesh Tawadkar, the Hon. Speaker, made valedictory remarks at the conclusion of the Session.

8 40 PM

17. NATIONAL ANTHEM

The National Anthem was played at the conclusion of the Session.

(The House was adjourned *sine die* at 8 45 PM).